Eighth Lok Sabha III Session (23/07/1985 to 29/08/1985)

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Tuesday, July 23, 1985 Sravana 1, 1907 (Saka)

No. 60

11 A.M.

1. Oath or Affirmation

Shri Sukh Ram took the Oath in Hindi, signed the Roll of Members and took his seat in the House.

2. Obituary References

The Speaker made obituary references to the passing away of Sarvashri Mohar Singh Rathore and Jamilur Rahman, sitting Members of Lok Sabha; Shri Somchandbhai Manubhai Solanki, Member, Fourth and Fifth Lok Sabha; Shri P. S. Khaparde, Member, Provisional Parliament; Chowdhry Pratap Singh Daulta, Member, Second Lok Sabha: Haji Lutfal Haque, Member, Fourth and Fifth Lok Sabha; Shri Khagendranath Dasgupta, Member, Sixth Lok Sabha; Prof. Yashwant Rai, Member, Constituent Assembly and Provisional Parliament; Shri Gangacharan Dixit, Member. Fourth and Fifth Lok Sabha; Shri Laxmi Das, Member, Third Lok Sabha: Shri Vinodbhai Sheth, Member, Sixth Lok Sabha and Shri Sanjibhai Rupjibhai Delkar, Member, Second, Third and Fourth Lok Sabha.

The Speaker also made a reference to the tragic crash of Air India Jambo Jet 'Kanishka' on 23rd June, 1985 and expressed sympathy to the breaved families.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

3. Starred Questions

Starred Questions Nos. 1-5 were orally answered. Replies to the remaining questions were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Questions Nos. 1—10, 12—72, 74— 159 and 161-214 were laid on the Table.

5. Pape's Laid on the Table

The following papers were laid on the Table:---

- A copy of the Terrorist and Disruptive Activities (Prevention) Amendment Ordinance, 1985 (No. 4 x of 1985) (Hindi and English versions) promulgated by the President on the 5th June, 1985, under article 123(2) (a) of the Constitution.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Small Industry Extension Training Institute, Hyderabad, for the year 1983-84 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Small Industry Extension Training Institute, Hyderabad, for the year 1983-84.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

6. Statements by Ministers

(1) The Minister of Railways made a statement regarding (i) collision of 138 UP Amritsar-Bilaspur Chhatisgarh Express with Down Tuglakabad goods train at Raja-ki-Mandi station of Central Railway on the 13th June, 1985, and (ii) collision of a private bus with a goods train at a manned level crossing gate between Dr. Radhakrishnan Nagar and Morwani stations of Western Railway on the 16th June, 1985.

(2) The Minister of State in the Ministry of Tourism and Civil Aviation made a statement regarding crash of Air India Jumbo jet 'Kanishka' on 23rd June, 1985. (3) The Minister of Finance made a statement regarding report of the National Institute of Public Finance and Policy on "Aspects of Black Economy in India."

The Minister also laid on the Table a copy of the Summary of the Report of National Institute of Public Finance and Policy on "Aspects of the Black Economy in India" (Hindi and English versions).

7. Calling Attention

Shri Lalit Maken called the attention of the Minister of Home Affairs to the situation arising out of the recent armed clashes on Assam-Nagaland border between the Assam Police and the Nagaland Police resulting in heavy loss of life and property and the action taken by the Government in regard thereto.

The Minister of Home Affairs made a statement in regard thereto.

(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.04 P.M.).

8. Government Bill-Introduced

THE CRIMINAL LAW AMENDMENT (AMENDING) BILL, 1985.

9. Matters Under Rule 377

(1) Prof. Nirmala Kumari Shaktawat raised a matter regarding need for giving high priority to build houses in the rural areas during the Seventh Plan.

(2) Shri Jai Prakash Agarwal raised a matter regarding need to take effective steps to remove unemployment in Delhi.

(3) Shri Priya Ranjan Das Munsi raised a matter regarding closed jute units in West Bengal and need to take immediate steps for revival of the industry.

(4) Shri Ram Pyare Panika raised a matter regarding need to expedite the proposed T.V. Centre at Singrabli, Madhya Pradesh.

(5) Shri Braja Mohan Mohanty raised a matter regarding need to take urgent steps for improving infrastructural facilities to promote tourism at Konark, Puri etc. in Orissa. (6) Shri K. N. Pradhan raised a matter regarding need to give the status of Regional Office to Meteorological Centre, Bhopal.

(7) Dr. G. Vijaya Rama Rao raised a matter regarding need to take measures to protect and safeguard innocent people belonging to minority community in Gujarat.

(8) Shri Basu Deb Acharia raised a matter regarding unsafe living in the coal mines areas of Raniganj Coalfields and need to take remedial measures for subsidence, gas fire etc.

10. Statement by Prime Minister

The Prime Minister made a statement regarding his recent visits abroad.

11. Government Bill-Under Consideration

THE STATE FINANCIAL CORPORATIONS (AMEND-MENT) BILL, 1985.

The motion for consideration of the Bill was moved by Shri Janardhana Poojary.

The following members took part in the debate:---

- (1) Shri C. Madhav Reddy
- (2) Dr. G. S. Rajhans
- (3) Shri Satyagopal Mishra
- (4) Shri Mool Chand Daga
- (5) Dr. Datta Samant
- (6) Shri Y. S. Mahajan
- (7) Shri R. Jeevarathinam
- (8) Smt. Geeta Mukherjee
- (9) Shri G. L. Dogra
- (10) Smt. Basavarajeswari
- (11) Shri G. M. Banatwalla
- (12) Shri Girdhari Lal Vyas
- (13) Shri C. Janga Reddy

*At 5.12 P.M.

(14) Shiri Harish Rawat

(15) Shri P. Namgyal

The discussion was not concluded.

12. Report of Business Advisory Committee

Shri H. K. L. Bhagat presented the Eighth Report of the Business Advisory Committee.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 24th July, 1985).

SUBHASH C. KASHYAP, Secretary-General.

GMGIPMRND-LS I-1093 LS-23-7-85-770.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, July 24, 1985 Sravana 2, 1907 (Saka)

No. 61

11 A.M.

1. Starred Questions

Starred Questions Nos. 21-26 and 28 were orally answered. Replies to Starred Questions Nos. 27, 29-35 and 37-40 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 215–236, 238–324, 326, 327, 329, 331-368, 370-408 and 410-414 were laid on the Table.

3. Question of Privilege

The Speaker informed the House that in regard to the question of privilege given notice of by Prof. K. K. Tewari during the last session against the Indian Express for misreporting the proceedings of the House dated 9 May, 1985, the Editor of the newspaper in his reply had expressed deep regret for the inadvertent and unintentional lapse. The House agreed that the apology tendered by the Editor of the newspaper might be accepted and the matter may be treated as closed.

4. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy each of the following papers (Hindi and English vesions) under sub-rule (5) of rule 3 of the Air Corporations Rules, 1954:---
- (i) Summary of Budget Estimates for Revenue and Expenditure of Air India for the year 1985-86.

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- (ii) Summary of Actual for the year 1983-84, Budget Estimates and Revised Estimates for 1984-85 and Budget Estimates for 1985-86, of Air India.
- (2) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

(i) Statement No. XXI—Eighth Session, 1982.	
(ii) Statement No. XVI—Ninth Session, 1982.	(
(iii) Statement No. XVI—Tenth Session. 1982.	Squanth
(iv) Statement No. XV—Eleventh Session, 1983.	Seventh Lok Sabha
(v) Statement No. X—Thirteenth Session, 1983.	Subili
(vi) Statement No. IX—Fourteenth Session, 1984.	
(vii) Statement No. V—Fifteenth Session, 1984.	j
(viii) Statement No. IV—First Session, 1985.	Eighth
(ix) Statement No. II—Second Session, 1985.	F Lok Sabha

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 × of the Central Excises and Salt Act, 1944:---
 - (i) The Central Excise (Sixth Amendment) Rules, 1985 published in Notification No. G.S.R. 509(E) in Gazette of India dated the 25th June, 1985.
 - (ii) The Central Excise (Seventh Amendment) Rules, 1985 published in Notification No. G.S.R. 534(E) in Gazette of India dated the 1st July, 1985.

- (4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 421(E) published in Gazette of India dated the 23rd May, 1985 together with an explanatory memorandum reducing basic customs duty on nylon tyre yarn imported against an import licence issued during the licensing period 1984-85 to 75 per cent ad valorem.
 - (ii) G.S.R. 454(E) published in Gazette of India dated the 25th May, 1985 together with an explanatory memorandum making certain amendment to Notification No. 229-Customs dated the 18th August, 1983 so as to provide for total exemption from basic customs duty and countervailing duty in respect of tantatum powder for use in the electronics industry.
 - (iii) G.S.R. 455(E) published in Gazette of India dated the 25th May, 1985 together with an explanatory memorandum making certain amendment to Notification No. 231-Customs dated the 18th August, 1983 so as to provide for the concessional rate of basic customs duty of 40 per cent ad valorem and complete exemption from countervailing duty in respect of certain additional specified inputs for use in electronics industry.
 - (iv) G.S.R. 456(E) published in Gaze te of India dated the 25th May, 1985 together with an explanatory memorandum making certain amendment to Notification No. 232-Customs dated the 18th August, 1983 so as to delete the entry relating to piezo electric elements (all types).
 - (v) G.S.R. 457(E) published in Gazette of India dated the 25th May, 1985 together with an explanatory memorandum making certain amendment to

Notification No. 279 84-Customs dated the 19th November, 1984 so as to provide the concessional rate of basic customs duty of 5 per cent and complete exemption from countervailing duty in respect of parts of computer key boards.

- (vi) G.S.R. 460(E) and 461(E) published in Gazette of India dated the 27th May, 1985 together with an explanatory memorandum regarding exemption to aluminium ingots when imported into India from basic customs duty in excess of 10 per cent ad valorem and auxiliary duty of customs in excess of 15 per cent ad valorem.
- (vii) G.S.R. 463(E) published in Gazette of India dated the 30th May, 1985 together with an explanatory memorandum regarding increase in the rate of export duty on semi-finished leather from 10 per cent *ad valorem* to 15 per cent *ad valorem*.
- (viii) G.S.R. 464(E) published in Gazette of India dated the 31st May, 1985 together with an explanatory memorandum extending the validity of Notification No. 117/82-Customs dated the 19th April, 1982, upto 31st May, 1986.
- (ix) G.S.R. 473(E) published in Gazette of India dated the 1st June, 1985 together with an explanatory memorandum regarding exemption to glass chattons, when imported into India from the whole of the additional (countervailing) duty leviable thereon.
- (x) G.S.R. 474(E) published in Gazette of India dated the 1st June, 1985 together, with an explanatory memorandum making certain amendment to Notification No. 43|85-Customs dated the 28th February, 1985 so as to include complete watch case and spring bar|side bar in the list of excluded items, and also to make certain modifications in the description of two items in the said list.
- (xi) G.S.R. 475(E) published in Gazette of India dated the 1st June, 1985 together with an explanatory

memorandum making certain amendment to Notification No. 44 85-Customs dated the 28th February, 1985 so as to extend the benefit of duty concession to complete watch cases for quartz analog wrist watches, and spring bar side bar and also to make certain modifications in the description of two items.

- txii) G.S.R. 476(E) published in Gazette of India dated the 1st June, 1985 together with an explanatory memorandum making certain amendment to Notification No. 45 85-Customs dated the 28th February, 1985 so as to extend the benefit of duty concession also to machines and testing equipments for manufacture of parts of mechanical and quartz analog wrist watches.
- (xiii) G.S.R. 477(E) published in Gazette of India dated the 1st June, 1985 together with an explanatory memorandum making certain amendment to Notification No. 46|85-Customs dated the 28th February, 1985 so as to extend the benefit of duty concession also to hot rolled stainless steel flats for manufacture of watch case bezels.
- (xiv) G.S.R. 478(E) published in Gazette of India dated the 1st June, 1985 together with an explanatory memorandum making certain amendment to Notification No. 47-Customs dated the 1st March, 1984 so as to provide for concessional rate of basic customs duty of 10 per cent *ad valorem* in respect of Aseptic Processing Machinery also.
- (xv) G.S.R. 486(E) published in Gazette of India dated the 10th June, 1985 together with an explanatory memorandum reducing the export duty on coffee from Rupees 570 per quintal to Rupees 415 per quintal.
- (xvi) G.S.R. 514(E) published in Gazette of India dated the 28th June, 1985 together with an explanatory memorandum extending the validity of Notification No. 166-Customs dated the 19th August, 1980 upto 30th June, 1986.

(xvii) G.S.R. 515(E) published in Gazette of India dated the 28th June, 1985 together with an explanatory memorandum extending the validity of Notification No. 179/84-Customs dated the 12th June, 1984 upto 30th June, 1988.

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- (xviii) G.S.R. 516(E) published in Gazette of India dated the 28th June, 1985 together with an explanatory memorandum extending the validity of Notification No. 2-Customs dated the 1st January, 1979 upto 30th June, 1986.
- (xix) G.S.R. 530(E) and 531(E) published in Gazette of India dated the 1st July, 1985 together with an explanatory memorandum regarding exemption tion to sponge iron when imported for use in electric arc furnaces from the whole of the basic and additional duties of customs and auxiliary duty of customs in excess of 20 per cent ad valorem.
- (xx) G.S.R. 532(E) published in Gazette of India dated the 1st July, 1985 together with an explanatory memorandum regarding exemption to carbon steel billets other than forging quality billets and billets for stainless steel tubes ASTME-45 when imported for the manufacture of bars, rods or light structurals from the basic customs duty in excess of 15 per cent ad valorem.
- (xxi) G.S.R. 538(E) published in Gazette of India dated the 1st July, 1985 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.
- (xxii) G.S.R. 547(E) and 548(E) published in Gazette of India dated the 3rd July. 1985 together with an explanatory memorandum regarding exemption to components imported for the manufacture of forklift trucks having a capacity exceeding ten tonnes from basic customs duty in excess of 40 per cent ad valorem and auxiliary duty of customs in excess of 25 per cent ad valorem.

- (xxiii) G.S.R. 553(E) published in Gazette of India dated the 4th July, 1985 together with an explanatory memorandum making certain amendment to Notification No. 269-Customs dated the 2nd August, 1976 so as to include "HBJ Gas Pipeline Project" as a "Project" under Heading 84.66 of the Customs Tariff Act, 1975 thereby render ing imports for the project entitled to uniform concessional rate of duty on all goods imported for the said project.
- (5) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:----
 - (i) G.S.R. 420(E) published in Gazette of India dated the 16th May, 1985 together with an explanatory memorandum making certain amendment to Notification No. 55/79-CE dated the 1st March, 1979 so as to prescribe that Marine plywood and Aircraft plywood mentioned in the notification should conform to the relevant standards of the Indian Standards Institution, for the purpose of that notification.
 - (ii) G.S.R. 422(E) published in Gazette of India dated the 23rd May, 1985 together with an explanatory memorandum making certain amendment to Notification No. 41|81-CE dated the 1st March, 1981 so as to provide that the concessional rates of duty for matches produced by semi-mechanised middle sector would be available if power is used in giving the cardboard flaps or strips the configuration of a match box.
 - (iii) G.S.R. 469(E) published in Gazette of India dated the 1st June, 1985 together with an explanatory memorandum regarding exemption to Cellulose Acetate Moulding Granules (CAMG) and the lumps and scraps arising during the manufacture of such CAMG from the duty of excise leviable thereon in excess of 10 per cent ad valorem.

- (iv) G.S.R. 470(E) published in Gazette of India dated the 1st June, 1985 together with an explanatory memorandum regarding exemption to secured wool from the whole of the duty of excise leviable thereon.
- (v) G.S.R. 499(E) published in Gazette of India dated the 17th June, 1985 together with an explanatory memorandum regarding exemption to cycle rickshaws and parts and accessories of cycle rickshaws from the whole of the duty of excise leviable thereon.
- (vi) G.S.R. 563(E) published in Gazette of India dated (the 9th July, 1985 together with an explanatory memorandum regarding exemption to gelatine and glue flakes from the duty of excise as in excess of 12 per cent *ad valorem*.
- (vii) G.S.R. 566(E) published in Gazette of India dated the 10th July, 1985 together with an explanatory memorandum making certain amendment to Notification No. 201/79-CE dated the 4th June, 1979 so as to omit the words "or for repars" in the Appendix to the said notification.
- (6) The following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:---
- (i) The Indian Forest Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1985 published in Notification No. G.S.R. 489(E) in Gazette of India dated the 12th June, 1985.

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- (ii) The Indian Forest Service (Pay) Fifth Amendment Rules, 1985 published in Notification No. G.S.R. 490(E) in Gazette of India dated the 12th June, 1985.
- (iii) The Indian Police Service (Fixation of Cadre Strength of Himachal Pradesh) Rules, 1985 published in Notification No. G.S.R. 505(E) in Gazette of India dated the 24th June, 1985.

- (iv) The All India Services (Provident Fund) Second Amendment Rules, 1985 published in Notification No. G.S.R. 531 in Gazette of India dated the 8th July, 1985.
- (v) The Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1985 published in Notification No. G.S.R. 568(E) in Gazette of India dated the 15th July, 1985.
- (vi) The Indian Administrative Service (Pay) Sixth Amendment Rules, 1985 published in Notification No. G.S.R. 569(E) in Gazette of India dated the 15th July, 1985.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Calcutta, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Statistical Institute, Calcutta, for the year 1983-84.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- *9. A copy of Notification No. 174 85-CE [G.S.R. 606(E)] (Hindi and English versions) published in Gazette of India dated the 24th July, 1985 together with an explanatory memorandum rescinding Notification No. 70 85-CE dated the 17th March, 1985 so as to withdraw exemption of excise duty granted to footwear made from duty paid resins or plastic material, issued under the Central Excise Rules, 1944.

5. Assent to Bills

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(i) Secretary-General laid on the Table the following four Bills passed by the Houses of Parliament during the last session and assented to:—

(1) The Payment of Bonus (Amendment) Bill, 1985 ·

^{*}Laid at 6.28 P.M.

- (2) The Finance Bill, 1985
- (3) The Companies (Amendment) Bill, 1985.
- (4) The High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, 1985.

(ii) Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following seven Bills passed by the Houses of Parliament during the last session and assented to:---

- (1) The Terrorist and Disruptive Activities (Prevention) Bill, 1985
- (2) The Coinage (Amendment) Bill, 1985
- (3) The Andhra Pradesh Legislative Council (Abolition) Bill, 1985
- (4) The Tea Companies (Acquisition and Transfer of Sick Tea Units) Bill, 1985.
- (5) The Monopolies and Restrictive Trade Practices (Amendment) Bill, 1985.
- (6) The Arms (Amendment) Bill, 1985.
- (7) The Securities Contracts (Regulation) Amendment Bill, 1985.

6. Amendments to Directions by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha

Secretary-General laid on the Table a copy of the amendments to Direction 115B (Hindi and English versions) issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha.

7. Report of Committee on Private Members' Bills and Resolutions.

Shri M. Thambi Durai presented the First Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

8. Report and Minutes of Estimates Committee

Shri Chintamani Panigrahi presented the Sixth Report (Hindi and English versions) of the Estimates Committee on the Ministry of Tourism and Civil Aviation— Tourism Promotion in Himachal Pradesh and Minutes of the sittings of the Committee relating thereto.

9. Presentation of Petition

Shrimati Geeta Mukherjee presented a petition signed by Shrimati Vimla Farooqui, General Secretary, National Federation of Indian Women, New Delhi and others regarding review of the budget, imposition of effective control and limits on the prices of essential consumer goods and remunerative prices to the peasants for their produce.

10. Motion Regarding Eighth Report of the Business Advisory Committee

Shri H. K. L. Bhagat moved the following motion:----

"That this House do agree with the Eighth Report of the Business Advisory Committee presented to the House on the 23rd July, 1985."

The motion was adopted.

11. Matters Under Rule 377

(1) Shri Ram Pyare Suman raised a matter regarding need to fulfil the reservation quota for Scheduled Castes and Scheduled Tribes on priority basis.

(2) Dr. G. S. Rajhans raised a matter regarding need for continuance of existing Doordarshan Insat-1B transmitter station at Muzaffarpur and immediate erection of proposed T.V. tower at Darbhanga in Bihar.

(3) Shri Mool Chand Daga raised a matter regarding need to take effective measures to root out corruption from the country

(4) Shri Chintamani Panigrahi raised a matter regarding need to provide central assistance to the people affected by severe drought in Kalahandi district of Orissa.

(5) Prof. P. J. Kurien raised a matter regarding need to provide financial assistance to farmers affected by devastating flood in Idukki district of Kerala.

(6) Shri Chintamani Jena raised a matter regarding need to set up T.V. Relay Transmission centres in Balasore and Baripada districts of Orissa during the current financial year.

(7) Smt. Geeta Mukherjee raised a matter regarding need to direct the Reserve Bank of India to remit the old debts of cooperative Banks to benefit the small and marginal farmers of West Bengal.

(8) Dr. V. Venkatesh raised a matter regarding need to set up a steel plant at Vijayanagar in Karnataka.

12. Government Bill-Passed

THE STATE FINANCIAL CORPORATIONS (AMENDMENT) BILL, 1985

Discussion on the motion for consideration of the Bill moved on the 23rd July, 1985, continued:—

The following members took part in the debate:---

• (1) Shri P. R. Kumarmangalam

(2) Shri S. Krishna Kumar

(3) Shri Thampan Thomas

[The Lok Sabha adjourned at 1 P.M. and reassembled at 2.06 P.M.]

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- (4) Shri Somnath Rath
- (5) Shri Dileep Singh Bhuria
- (6) Shri B. B. Ramaiah
- (7) Shri Ram Singh Yadav
- (8) Shri Virdhi Chander Jain
- (9) Dr. Chandra Shekhar Tripathi
- (10) Shri Sriballav Panigrahi
- (11) Shri Kali Prasad Pandey
- (12) Shri Prakash V. Patil

'n

(13) Shri Ram Pyare Panika

Shri Janardhana Poojary replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 30 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Janardhana Poojary.

The motion was adopted and the Bill was passed.

13. The Punjab Budget

Discussion on the Demands for Grants Nos. 1 to 41 in respect of the Budget for the State of Punjab for 1985-86, commenced.

The discussion was not concluded.

14. Discussion Under Rule 193

Shri Shanti Dhariwal raised a discussion on the reported training in arms, explosives etc. given to Indian terrorists in a mercenary school in Alabama in United States of America and the action taken by the Government in the matter.

The following members took part in the debate:---

- (1) Shri Vishnu Modi
- (2) Smt. Geeta Mukherjee
- (3) Shri Zainul Basher
- (4) Shri N. V. Ratnam
- (5) Smt. Krishna Sahi
- (6) Shri G. G. Swell
- (7) Shri Banwari Lal Purohit
- (8) Shri Saifuddin Chowdhary
- (9) Prof. K. K. Tewari
- (10) Shri B. K. Gadhavi
- (11) Shri Ram Bahadur Singh

(12) Prof. Narain Chand Parashar

(13) Shri Ajay Mushran

The discussion was not concluded.

**15. Statement by Prime Minister

The Prime Minister made a statement about Punjab.

The Prime Minister also laid on the Table a copy of the Memorandum of Settlement.

6.28 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 25th July, 79 1985).

SUBHASH C. KASHYAP, Secretary-General.

**At 6.06 P.M.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Thursday, July 25, 1985 Sravana 3, 1907 (Saka)

No. 62

11 A.M.

1. Starred Questions

Starred Questions Nos. 41-45 were orally answered. Replies to the remaining questions were laid on the Table.

2 Unstarred Questions

Replies to Unstarred Questions Nos. 415-435, 437-46, 448-551 and 553-603 were laid on the Table.

3 Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the period from 1st April, 1983 to 31st March, 1984.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the University of Hyderabad, Hyderabad, for the period from 1st April, 1983 to 31st March, 1984.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 1983-84.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Visva-Bharati, Santiniketan, for the year 1983-84.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College. Silchar, for the year 1983-84 together with Audit Report thereon.
- (6) (i) A copy of the Annual Report (Hindi and English " versions) of the Central Research Institute for Yoga. New Delhi, for the year 1981-82 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Research Institute for Yogø, New Delhi for the year 1981-82.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at
 (6) above.

4. Matters Under Rule 377

(1) Shri Lalit Maken raised a matter regarding need to amend the law in view of the judgement of the Supreme Court upholding the Government's right to dismiss an employee in public interest without holding any enquiry.

(2) Shri G. S. Basavaraju raised a matter regarding need for the Archaeological Survey of India to take over temples of aesthetic value and develop places of tourist interest in Devarayanadurga and Kaidala near Tumkur in Karnataka.

(3) Shri V S. Vijevaraghavan raised a matter regarding need to modernise the Fertilizers and Chemicals Travancore Ltd. unit at Udvog Mandal in Kerala to meet the growing demand of fertilizers.

(4) Shri Somnath Rath raised a matter regarding need to review India's defence preparedness in view of the apprehension of Pakistan becoming a nuclear power.

(5) Shri Harihar Soren raised a matter regarding need to set up a T. V. Centre at Kconjhergarh, Orissa.

(6) Dr. A. Kalanidhi raised a matter regarding need to stop the proposed auctioning of Modern Rice Mills by the Food Corporation of India.

(7) Shri V. Sobhanadreeswara Rao raised a matter regarding need to construct two lane bridge on National Highway No. 9 on Maniyeru river at Kesara Village in Krishna district.

(8) Shri Harish Rawat raised a matter regarding drought and famine conditions in Uttar Pradesh and need to provide immediate adequate financial assistance to the State Government.

5. The Punjab Budget

Discussion on the Demands for Grants Nos. 1 to 41 in respect of the Budget for the State of Punjab for 1985-86 continued.

(Lok Sabha adjourned at 1.05 P. M. and re-assembled at 2.05 P.M.).

The discussion was not concluded.

6. Discussion Under Rule 193

Shri K. V. Thomas raised a discussion on the natural calamities in various parts of the country.

The following members took part in the debate:---

- (1) Shri E. Ayyapu Reddy
- (2) Prof. P. J. Kurian
- (3) Shri Digvijay Sinh
- (4) Shri Janak Raj Gupta
- (5) Shri A. Charles
- (6) Shri Ananda Pathak
- (7) Dr. K. G. Adiyodi
- (8) Prof. Narain Chand Parashar
- (9) Dr. G. S. Rajhans
- (10) Shri A. C. Shanmugam

- (11) Shri Vakkom Purushothaman
- (12) Shri Ram Bhagat Paswan
- (13) Shri Thampan Thomas
- (14) Shri Sonnath Rath
- (15) Shri T. Basheer
- (16) Smt Basavarajeswari
- (17) Shri Ramashray Prasad Singh
- (18) Shri Ram Pyare Panika
- (19) Shri Virdhi Chander Jain
- (20) Shri D. B. Patil
- (21) Smt. Krishna Sahi
- (22) Shri George Joseph Mundackal
- (23) Shri P. M. Sayeed
- (24) Shri Kali Prasad Pandey
- (25) Shri G. S. Basavaraju
- (26) Shri G. M. Banatwalla
- (27) Shri V. S. Vijayaraghavan
- (28) Shri C. Janga Reddy
- (29) Shri Sriballav Panigrahi
- (30) Shri Mool Chand Daga
- (31) Prof. Saif-ud-Din Soz
- (32) Shri I. Rama Rai
- (33) Shri Suresh Kurup
- (34) Shri Manikrao Hodlya Gavit
- (35) Shri Balkavi Bairagi
- (36) Shri Ram Rattan Ram
- (37) Shri Kammodilal Jatav
- (38) Shri Dileep Singh Bhuria

Shri Buta Singh replied to the discussion..

The discussion was concluded.

8.50 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 26th July, 1985).

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Friday, July 26, 1985 Sravana 4, 1907 (Saka)

No. 63

11 A.M.

1. Starred Questions

Starred Questions Nos. 61-63 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 604-666, 668-687 and 689-818 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Annual Report (Hindi and English versions) of the Coal Mines Provident Fund Organisation for the year 1983-84 along with Audited Accounts.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A statement (Hindi and English versions) on Textile Policy.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 1983-84, under section 12-A of the Central Silk Board Act, 1948.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 1983-84 together with Audit Report thereon, under sub-section (4) of section 12 of the Central Silk Board Act, 1948.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Silk Board, Bangalore, for the year 1983-84.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1983-84---Union Government (Railways) under article 151(1) of the Constitution.
- (7) A copy of the Appropriation Accounts, Railways, for the year 1983-84, Part-I—Review (Hindi and English versions).
- (8) A copy of the Appropriation Accounts, Railways, for the year 1983-84—Part II—Detailed Appropriation Accounts (Hindi and English versions).
- (9) A copy of the Block Accounts (including Capital Statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways, for the year 1983-84 (Hindi and English versions).
- (10) A copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970—
 - (i) Report on the working and activities of the Central Bank of India for the year ended the 31st December. 1984 along with the Accounts and the Auditor's Report thereon.
 - (ii) Report on the working and activities of the Bank of India for the year ended the 31st December, 1984 along with the Accounts and the Auditor's Report thereon.

- (iii) Report on the working and activities of the Punjab National Bank for the year ended the 31st December, 1984 along with the Accounts and the Auditor's Report thereon.
- (iv) Report on the working and activities of the Bank of Baroda for the year ended the 31st December, 1984 along with the Accounts and the Auditor's Report thereon.
- (v) Report on the working and activities of the United Commercial Bank for the year ended the 31st December, 1984 along with the Accounts and the Auditor's Report thereon.
- (vi) Report on the working and activities of Canara Bank for the year ended the 31st December, 1984 along with the Accounts and the Auditor's Report thereon.
- (vii) Report on the working and activities of United Bank of India for the year ended the 31st December, 1984 along with the Accounts and the Auditor's Report thereon.
- (viii) Report on the working and activities of Dena Bank for the year ended the 31st December, 1984 along with the Accounts and the Auditor's Report thereon.
- (ix) Report on the working and activities of the Syndicate Bank for the year ended the 31st December, 1984 along with the Accounts and the Auditor's Report thereon.
- (x) Report on the working and activities of the Union Bank of India for the year ended the 31st December, 1984 along with the Accounts and the Auditor's Report thereon.
- (xi) Report on the working and activities of the Allahdbad Bank for the year ended the 31st December, 1984 along with the Accounts and the Auditor's Report thereon.

- (xii) Report on the working and activities of the Indian Bank for the year ended the 31st December, 1984 along with the Accounts and the Auditor's Report thereon.
- (xiii) Report on the working and activities of the Bank of Maharashtra for the year ended the 31st December, 1984 along with the Accounts and the Auditor's Report thereon.
- (xiv) Report on the working and activities of the Indian Overseas Bank for the year ended the 31st December, 1984 along with the Accounts and the Auditor's Report thereon.
- (11) A copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980:—
 - (i) Report on the working and activities of the Andhra Bank for the year ended the 31st December, 1984 along with the Accounts and the Auditor's Report thereon.
 - (ii) Report on the working and activities of the Corporation Bank for the year ended the 31st December, 1984 along with the Accounts and the Auditor's Report thereon.
 - (iii) Report on the working and activities of the New Bank of India for the year ended the 31st December, 1984 along with the Accounts and the Auditor's Report thereon.
 - (iv) Report on the working and activities of the Oriental Bank of Commerce for the year ended the 31st December, 1984 along with the Accounts and the Auditor's Report thereon.
 - (v) Report on the working and activities of the Punjab and Sind Bank for the year ended the 31st December, 1984 along with the Accounts and the Auditor's Report thereon.

- (vi) Report on the working and activities of the Vijaya Bank for the year ended the 31st December, 1984 along with the Accounts and the Auditor's Report thereon.
- (12) A copy each of the Annual Reports (Hindi and English versions) of the State Bank of India and its seven subsidiary banks viz State Bank of Bikaner and Jaipur, State Bank of Hyderabad, State Bank of Indore, State Bank of Mysore, State Bank of Patiala, State Bank of Saurashtra and State Bank of Travancore for the year ended the 31st December, 1984 along with Accounts and the Auditor's Reports thereon.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Tea Trading Corporation of India Limited, Calcutta, for the year 1982-83.
 - (ii) Annual Report of the Tea Trading Corporation of India Limited, Calcutta, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (14) A statement (Hindi and English versions) showing, reasons for delay in laying the papers mentioned at (13) above.
- *(15) A copy of Notification No. 175/85-CE [G.S.R. 607(E)] (Hindi and English versions) published in Gazette of India dated the 26th July, 1985 together with an explanatory memorandum regarding exemption to Lean Gas obtained from natural gas when intended for use as (i) feedstock in the manufacture of fertilizers; and (ii) fuel for the generation of electrical energy by specified electrical undertakings from the whole of the duty of excise leviable thereon, issued under the Central Excise Rules, 1944.

*Laid at 6 P.M.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 25th July, 1985, Rajya Sabha passed the Coal Mines (Conservation and Development) Amendment Bill, 1985.

5. Bill Passed by Rajya Sabha-Laid on the Table

Secretary-General laid on the Table the Coal Mines (Conservation and Development) Amendment Bill, 1985, as passed by Rajya Sabha.

6. Calling Attention

Shri Dharampal Singh Malik called the attention of the Minister of Agriculture and Rural Development to the recent fall in the prices of agricultural produce and the steps taken by the Government to ensure remunerative prices to the agriculturists for their agricultural produce including raw jute, tobacco, paddy, coconut, wheat etc.

The Minister of Agriculture and Rural Development made a statement in regard thereto.

(Lok Sabha adjourned at 1.05 and re-assembled at 2.06 P.M.)

7. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 29th July, 1985.

8. Government Bill-Introduced

THE EMPLOYMENT OF CHILDREN (AMENDMENT) BILL, 1985

9. The Punjab Budget

Discussion on the Demands for Grants Nos. 1 to 41 in respect of the Budget for the State of Punjab for 1985-86, continued.

The discussion was not concluded.

10. Motion regarding first report of the Committee of Private Members' Bills and Resolutions

Shri Somnath Rath moved the following motion:---

"That this House do agree with the First Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th July, 1985."

The motion was adopted.

11. Private Members' Bills-Introduced

(1) The Constitution (Amendment) Bill, 1985 (Amendment of article 248 and Seventh Schedule), by Shrimati Geeta Mukherjee.

(2) The Constitution (Amendment) Bill, 1985 (Insertion of new article 326A), by Shrimati Geeta Mukherjee.

(3) The Constitution (Amendment) Bill, 1985 (Amendment of articles 117 and 207), by Shri Mool Chand Daga.

(4) The Representation of the People (Amendment) Bill, 1985 (Omission of section 9A), by Shri Mool Chand Daga.

(5) The Protection of Physicians and Surgeons (Civil and Criminal Immunity) Bill, 1985, by Shri Mool Chand Daga.

(6) The Public and Private Schools (Abolition) Bill, 1985, by Prof. Saif-Ud-Din Soz.

(7) The Agricultural Workers (Minimum Wages and Welfare) Bill, 1985, by Shri Satyagopal Misra.

(8) The Building and Construction Workers (Conditions of Employment) Bill, 1985, by Shri Satyagopal Misra.

(9) The Reservation of Posts in Public Sector and Private Sector Services (For Economically Weaker Section of Society) Bill, 1985, by Shri Balasaheb Vikhe Patil.

(10) The Unorganised Labour Welfare Fund Bill 1985, by Shri Balasaheb Vikhe Patil.

(11) The Small Family (Promotion and Motivation) Bill, 1985, by Shri Balasaheb Vikhe Patil.

(12) The Political Parties (Financial Assistance) Bill, 1985, by Shri Balasaheb Vikhe Patil.

(13) The Declaration of Assets and Liabilities by Members of Lok Sabha and Rajya Sabha Bill, 1985, by Shri Rajesh Pilot.

(14) The Employees' State Insurance (Amendment) Bill, 1985, (Amendment of section 84, etc.), by Shri Basudeb Acharia.

(15) The Constitution (Amendment) Bill, 1985 (Amendment of article 85, etc.,) by Shri N. V. Ratnam.

(16) The Payment of Bonus (Amendment) Bill, 1985 (Amendment of sections 1 and 2), by Shri Sharad Dighe.

(17) The Constitution (Amendment) Bill, 1985 (Amendment of article 79), by Shri N. V. Ratnam.

(18) The Eradication of Unemployment Bill, 1985, by Shri G. M. Banatwalla.

(19) The Constitution (Amendment) Bill, 1985 (Insertion of new article 342A), by Shri G. M. Banatwalla.

(20) The Marriage Laws (Amendment) Bill, 1985, by Shri Digvijay Sinh.

12. Private Member's Bill-Under Consideration

THE CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL, 1985

(Amendment of Sections 125 and 127), by Shri G. M. Banatwalla.

Shri G. M. Banatwalla concluded his speech on the motion for consideration of the Bill moved by him on the 10th May, 1985.

Two amendments for circulation of the Bill for the purpose of eliciting opinion thereon were moved by Shri Mool Chand Daga and Shri Braja Mohan Mohanty. The following Members took part in the debate:---

(1) Shri E. S. M. Pakeer Mohamed

- (2) Shri K. Ramachandra Reddy
- (3) Shri Sharad Dighe
- (4) Shri Azeez Sait
- (5) Shri Mool Chand Daga (Speech Unfinished).

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 29th July, 1985).

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, July 29, 1985/Sravana 7, 1907 (Saka)

No. 64

11 A.M.

1

1. Obituary Reference

The Speaker made a reference to the passing away of Shrimati Savitri Nigam who was a member of Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions-

Starred Questions Nos. 81—85 were orally answered. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 819-857, 859-950 and 952-1050 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Delhi Development Authority (Removal of Objectionable Developments) Amendment Rules 1985 (Hindi and English versions) published in Notification No. G.S.R. 473 in Gazette of India dated the 11th May, 1985 under section 58 of the Delhi Development Act, 1957.
- (2) A copy of the National Capital Region Planning Board Rules 1985 (Hindi and English versions) published in Notification No. G.S.R. 472(E) in

Gazette of India dated the 1st June, 1985 together with an explanatory memorandum under section 38 of the National Capital Region Planning Board Act, 1985.

- (3) (i) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority, Delhi, for the year 1983-84 together with Audit Report thereon, under sub-section (4) of section 25 of the Delhi Development Act, 1957.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Accounts of the Delhi Development Authority Delhi, for the year 1983-84.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Heavy Engineering Cooperative Limited, New Delhi, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Heavy Engineering Co-operative Limited, New Delhi, for the year 1983-84.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Pulses, Edible Oilseeds and Edible Oils (Storage Control) (Amendment) Order, 1985 (Hindi and English versions) published in Notification No. S.O. 465(E), in Gazette of India dated the 14th June, 1985 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (8) A copy each of the following Notifications (Hindi and English versions) under section 61A of the Mines Act, 1952:—
- (i) The Mines Creche (Amendment) Rules, 1985 published in Notification No. G.S.R. 551 in Gazette of India dated the 8th June, 1985.

- (ii) The Coal Mines Pithead Bath (Amendment) Rules, 1985 published in Notification No. G.S.R. 634 in Gazette of India dated the 29th June, 1985.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (i) Review by the Government on the working of the National Film Development Corporation Limited, Bombay, for the year 1983-84.
 - (ii) Annual Report of the National Film Development Corporation Limited, Bombay, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon,
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at
 (9) above
- (11) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Maharashtra Agro-Industries Development Corporation Limited, Bombay, for the year 1983-84.
 - (ii) Annual Report of the Maharashtra Agro-Industries Development Corporation Limited, Bombay, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of Notification No. G.S.R. 557(E), (Hindi and English versions) published in Gazette of India dated the 8th July, 1985 together with an explanatory memorandum regarding exemption to delegates and their aides who attended the Ministerial Meeting on Global System of the Trade Preferences held

in New Delhi from 22nd July to 26th July, 1985 from the payment of foreign travel tax, under section 41 of the Finance Act, 1979.

- (14) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:---
 - (i) The Income-tax (Fourth Amendment) Rules, 1985 published in Notification No. S.O. 529(E) in Gazette of India dated the 17th July, 1985 together with an explanatory memorandum.
 - (ii) S.O. 2858 published in Gazette of India dated the 29th June, 1985 regarding exemption to 'Sir Hormusji Nowroji Mody (of Hong Kong) and Lady Manekbai Mody Charity Trust' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
 - (iii) S.O. 2859 published in Gazette of India dated the 29th June, 1985 regarding exemption to 'Krishnamurti Foundation India, Madras' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
 - (iv) S.O. 2860 published in Gazette of India dated the 29th June, 1985 regarding exemption to 'The Indian National Trust for Art and Cultural Heritage' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
 - (v) S.O. 2861 published in Gazette of India dated the 29th June, 1985 regarding exemption to 'Seva Mandir, Udaipur' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
 - (vi) S.O. 2862 published in Gazette of India dated the 29th June, 1985 regarding exemption to 'Sir

Dorabji Tata Trust' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.

- (vii) S.O. 2863 published in Gazette of India dated the 29th June, 1985 regarding exemption to 'People's Action for Development (India) Maharashtra State Committee' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (viii) S.O. 2864 published in Gazette of India dated the 29th June, 1985 regarding exemption to 'Mobile Creches for Working Mothers' Children' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (ix) S.O. 2865 published in Gazette of India dated the 29th June, 1985 regarding exemption to Jamsetji Tata Trust' under section 10 (23C) of the Incometax Act, 1961 for the period covered by the assessment years 1984-85 and 1985-86.
- (x) S.O. 2866 published in Gazette of India dated the 29th June, 1985 regarding exemption to 'Sir Hormusji Nowroji Mody (of Hong Kong) and Lady Manekbai Mody Charity Trust' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1984-85.
- (xi) S.O. 2867 published in Gazette of India dated the 29th June, 1985 regarding exemption to 'Society of the Helpers of Mary, Bombay, under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (15) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 462(E) published in Gazette of India dated the 29th May, 1985 together with an explanatory

memorandum making certain amendment to Notification No. 77-Customs dated the 17th April, 1980.

- (ii) The Transfer of Residence (Amendment) Rules, 1985 published in Notification No. G.S.R. 481(E) in Gazette of India dated the 1st June, 1985 together with an explanatory memorandum.
- (iii) G.S.R. 528(E) published in Gazette of India dated the 1st July, 1985 together with an explanatory memorandum regarding exemption to spare parts imported by Messrs CMC Limited for maintaining their network of computers and computer systems from basic customs duty in excess of 65 per cent *ad valorem* and the whole of the additional duty of customs.
- (iv) G.S.R. 529(E) published in Gazette of India dated the 1st July, 1985 together with an explanatory memorandum regarding exemption to spare parts imported by Messrs CMC Limited for maintaining their network of computers and computer systems from the basic customs duty in excess of 5 per cent *ad valorem* and complete exemption from additional duty of customs.
- (v) G.S.R. 539(E) and 540(E) published in Gazette of India dated the 1st July, 1985 together with an explanatory memorandum regarding exemption to Aircrafts engines, accessories and components when imported into India for the purpose of repairs or overhauling from the whole of basic, auxiliary and additional duties of customs leviable thereon.
- (vi) G S P. 545(E) and 546(E) published in Gazette of India dated the 3rd July, 1985 together with an explanatory memorandum making certain amendment to Notification Nos. 77-Customs dated the 17th April, 1980 and 13-Customs dated the 9th February, 1981.

- (vii) G.S.R. 564(E) published in Gazette of India dated the 9th July, 1985 together with an explanatory memorandum making certain amendment to Notification No. 216-Customs dated the 2nd August, 1976 so as to include Bullet Proof Protective Vests within the purview of the said notification.
- (viii) G.S.R. 565(E) published in Gazette of India dated the 9th July, 1985 together with an explanatory memorandum making certain amendment to Notification No 208/81-Customs dated the 22nd September, 1981 so as to include other life saving Drugs/Medicines within the purview of the said notification.
- (ix) G.S.R. 571(E) published in Gazette of India dated the 15th July, 1985 together with an explanatory memorandum regarding revised rate of exchange for coversion of Pound Sterling into Indian currency or vice-versa.
- (x) G.S.R. 575(E) published in Gazette of India dated the 16th July, 1985 together with an explanatory memorandum regarding revised rate of exchange for coversion of Russian Rouble into Indian currency or vice-versa.
- (xi) G.S.R. 590(E) published in Gazette of India dated the 18th July, 1985 together with an explanatory memorandum containing corrigendum to Notification No. 216 85-Customs [G.S.R. 547(E)] dated the 3rd July, 1985.
- (16) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:---
 - (i) G.S.R. 423(E) to 432(E) published in Gazette of India dated the 24th May, 1985 together with an explanatory memorandum making certain consequential changes in excise duties due to enactment of Finance Bill, 1985.

- (ii) G.S.R. 512(E) published in Gazette of India dated the 26th June, 1985 together with an explanatory memorandum making certain amendment to Notification No. 241|82-CE dated the 1st November, 1982 so as to extend for a further period of three years the concessional rate of excise duty in respect of certain specified thermosetting resins and engineering plastics.
- (iii) G.S.R. 519(E) published in Gazette of India dated the 28th June, 1985 together with an explanatory memorandum extending the validity of Notification No. 288 82-CE dated the 11th December, 1982 up to 31st December, 1986.
- (iv) G.S.R. 521(E), published in Gazette of India dated the 28th June, 1985 together with an explanatory memorandum extending the validity of Notification No. 24|75-CE dated the 1st March, 1975 up to 31st December, 1985.
- (v) G.S.R. 522(E) published in Gazette of India dated the 28th June, 1985 together with an explanatory memorandum regarding exemption to goods of the description specified in the schedule to the notification from the whole of the duty σ_f excise leviable thereon.
- (vi) G.S.R. 523(E) published in Gazette of India dated the 28th June, 1985 together with an explanatory memorandum making certain amendment to Notification No. 69 84-CE dated the 1st March, 1984.
- (vii) G.S.R. 524(E) published in Gazette of India dated the 28th June, 1985 together with an explanatory memorandum extending the validity of Notification No. 99/84-CE dated the 30th April, 1984 up to 30th September, 1985.
- (viii) G.S.R. 533(E) published in Gazette of India dated the 1st July, 1985 together with an explanatory memorandum making certain amendment to Notification No. 123/81-CE dated the 2nd June, 1981 so as to extend the exemption to consumables and

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spares also alongwith excisable capital goods, components and raw materials when brought in connection with the manufacture of articles into an undertaking approved by the Board of Approval for 100 per cent Export Oriented undertakings.

- (ix) G.S.R. 554(E) published in Gazette of India dated the 5th July, 1985 together with an explanatory memorandum making certain amendment to Notification No. 121|85-CE dated the 8th May, 1985 so as to reduce the weekly rate of compounded levy of excise duty from Rupees 500 to Rupees 250|- in respect of each conventional gang saws used in the manufacture of marble slabs.
- (x) G.S.R. 555(E) published in Gazette of India dated the 5th July, 1985 together with an explanatory memorandum making certain amendment to Notification No. 60|85-CE dated the 17th March, 1985 so as to reduce the rate of excise duty from Rupees 10|- per sq. meter to Rupees 5|- per sq. meter in respect of marble slabs manufactured with the aid of conventional gang saws or converted conventional gang saws.
- (xi) G.S.R. 556(E) published in Gazette of India dated the 5th July, 1985 together with an explanatory memorandum seeking to invoke the provisions of section 11C of the Central Excises and Salt Act. 1944 in regard to the payment of duties of excise on bare copper wires of 2.00mm (14 SWG) thickness and thicker and bare aluminium wire of 3.25mm (10 SWG) thickness and thicker which were used in the factory of production for the manufacture of bare copper wires finer than 2.00mm (14 SWG) and bare aluminium wires finer than 3.25mm (10 SWG), respectively, during the period commencing on the 30th April, 1983 and ending with 23rd September, 1983 so that the duties of excise shall not be required to be paid during the period aforesaid.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 25th July, 1985, Rajya Sabha passed the Standards of Weights and Measures (Enforcement) Bill, 1985.

6. Bill Passed by Rajya Sabha-Laid on the Table

Secretary-General laid on the Table the Standards of Weights and Measures (Enforcement) Bill, 1985, as passed by Rajya Sabha.

7. Government Bill-Introduced

THE COFFEE (AMENDMENT) BILL, 1985.

8. Matters Under Rule 377

(1) Shri Pratapsinh Baghel raised a matter regarding need to render adequate financial assistance to the State Government of Madhya Pradesh to provide relief to the drought affected people.

(2) Shri K. N. Pradhan raised & matter regarding nonavailability of adequate quantities of food-stuffs in F.C.I. depots^{*} in Madhya Pradesh and need to allow the State Civil Supplies Corporation to take up distribution of food-stuffs and sugar.

(3) Shri K. D. Sultanpuri raised a matter regarding need to provide assistance to State Government of Himachal Pradesh to meet the situation caused by drought, fire etc.

(4) Shri K. Ramachandra Reddy raised a matter regarding need to examine the feasibility of drilling two in-well bores in existing wells to overcome the shortage of water for irrigation in Andhra Pradesh.

(5) Dr. K. G. Adiyodi raised a matter regarding need to direct Agricultural Research Wing to devise ways to save paddy crops from floods by developing seedings which can withstand floods.

(6) Shri Uttamrao Patil raised a matter regarding need to set up a T. V. relay centre in Yavatmal District of Maharashtra.

(7) Shri Satyagopal Mishra raised a matter regarding levy of consignment tax and need to bring a Bill in the current session of Parliament.

9. The Punjab Budget

Discussion on the Demands for Grants Nos. 1 to 41 in respect of the Budget for the State of Punjab for 1985-86 continued. Discussion was concluded.

All the Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants-Budget (Punjab) for 1985-86 were voted in full.

10. Government Bill-Introduced

THE PUNJAB APPROPRIATION (NO. 3) Bill, 1985

11. Government Bill-Passed

THE PUNJAB APPROPRIATION (NO. 3) BILL, 1985

The motion for consideration moved by Shri Janardhana Poojary was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Janardhana Poojary.

The motion was adopted and the Bill was passed.

(Lok Sabha Adjourned at 12.58 P.M. and Re-assembled at 2.06 P.M.)

12. Discussion Under Rule 193

Discussion on the reported training in arms, explosives etcgiven to Indian terrorists in a mercenary school in Alabama in United States of America and the action taken by the Government in the matter raised by Shri Shanti Dhariwal on the 24th July, 1985, continued.

Shri Khurshid Alam Khan replied to the discussion.

The discussion was concluded.

*13. Statement by Minister

The Minister of Home Affairs made a statement on Antireservation agitation and communal incidents in Gujarat.

14. Motions

**(i) Further discussion on the following motion moved by Shri K. P. Singh Deo on the 28th March, 1985, was resumed:----

> "That this House takes note of the Thirty-second and Thirty-third Reports of the Union Public Service Commission for the period from 1st April, 1981 to 31st March, 1982 and 1st April, 1982 to 31st March, 1983, along with the Government's Memorandum on the cases of non-acceptance of the Commission's advice mentioned therein, laid on the Table of the House on 2nd March, 1983 and 2nd May, 1984 respectively,

Shri Vijay N. Patil concluded his speech.

- **(ii) Shri K. P .Singh Deo moved the following motion:---
 - "That this House takes note of the Thirty-fourth Report of the Union Public Service Commission for the period from 1st April, 1983 to 31st March, 1984, laid on the Table of the House on 8th May, 1985."

The following members took part in the combined debate (vide sub-paras (i) and (ii) above):---

- (1) Shri Narayan Choubey
- (2) Shri Shantaram Naik
- (3) Shri Sriballav Panigrahi
- (4) Shri E. Ayyapu Reddy
- (5) Shri A. Charles
- (6) Shri Ganga Ram

*At 4.01 P.M.

**Discussed together

- (7) Dr. Sudhir Roy
- (8) Shri Zainul Basher
- (9) Shri R. Annanambi
- (10) Shri Ram Pyare Panika
- (11) Shri V. S. Krishna Iyer
- (12) Shri Umakant Mishra
- (13) Dr. G. S. Rajhans (Speech unfinished)

The discussion was not concluded.

6 P.M.

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(Lok Sabha Adjourned Till 11 A.M. on Tuesday, the 30th July, 1985)

> SUBHASH C. KASHYAP, Secretary-General.

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LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, July 30, 1985|Sravana 8, 1907 (Saka)

No. 65

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11 A.M.

1. Starred Questions

Starred Questions Nos. 101, 102, 104—106 and 108—110 were orally answered. Starred Question No. 103 was postponed to 20.8.1985. Replies to Starred Questions Nos. 111—120 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1051-1094, 1096, 1098-1176, 1178-1235 and 1237-1242 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:---

(1) A copy of the Report (Hindi and English versions) of the High Level Committee on Problems of Ex-Servicemen

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- (2) A statement (Hindi and English versions) showing reasons for delay in laying the report mentioned at (1) above.
 - (3) A copy of the Indian Telegraph (Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 428 in Gazette of India dated the 27th April, 1985 together with a corrigendum thereto published in Notification No. G.S.R. 591(E) in Gazette of India dated the 18th July, 1985, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

- (4) A copy of the Monopolies and Restrictive Trade Practices Commission (Recruitment of Members of Staff) Amendment Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 486 in Gazette of India dated the 18th May, 1985, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (a) (i) Review by the Government on the working of the Hindustan Salts Limited, Jaipur, for the year 1983-84.
 - (ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Sambhar Salts Limited, Jaipur, for the year 1983-84.
 - (ii) Annual Report of the Sambhar Salts Limited Jaipur, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

4. Report of Estimates Committee

SHRI CHINTAMANI PANIGRAHI presented the Fourth Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in the Seventy-second Report of the Committee (Seventh Lok Sabha) on the Ministry of Supply---Directorate General of Supply and Disposal.

5. Supplementary Demands for Grants (General)

SHRI VISHWANATH PRATAP SINGH presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 1985-86.

6. Statement by Minister

The Minister of Irrigation and Power made a statement regarding flood situation in the country.

The Minister also laid on the Table a copy of the Report (Hindi and English versions) regarding flood situation and flood damages in the various parts of the country.

7. Government Bill—Introduced

THE INDIAN RAILWAYS (AMENDMENT) BILL, 1985

8. Matters Under Rule 377

(1) Dr. Chandra Shekhar Tripathi raised a matter regarding need to set up a T. V. Centre at Basti in Uttar Pradesh.

(2) Shri T. Basheer raised a matter regarding need to declare Trivandrum Aerodrome as an International Airport.

(3) Shri G. S. Basavaraju raised a matter regarding need to change the timings of trains running between Tumkur and Bangalore due to introduction of five day week.

(4) Prof. Chandra Bhanu Devi raised a matter regarding need to improve telephone services in Bihar and provide automatic exchanges at Begusarai and Barauni.

(5) Shri Murli Deora raised a matter regarding need to introduce legislation providing ownership rights to tenants by duly compensating the landlords.

(6) Dr. V. Venkatesh raised a matter regarding drought and unemployment conditions in Kolar district of Karnataka and need to set up electronic industries thereto provide relief to the people.

(7) Shri Vijoy Kumar Yadav raised a matter regarding need to impose total ban on the export of human skeletons.

(8) Shri Mullappally Ramachandran raised a matter regarding need to set up a Regional office of the State Bank of India at Calicut.

9. Motions-Adopted

*(i) Further discussion on the following motion moved by Shri K. P. Singh Deo on the 28th March, 1985, continued:—

> "That this House takes note of the Thirty-second and Thirty-third Reports of the Union Public Service Commission for the periods from 1st April, 1981 to 31st March, 1982 and 1st April, 1982 to 31st March, 1983, along with the Government's Memorandum on the cases of non-acceptance of the Commission's advice mentioned therein, laid on the Table of the House on 2nd March, 1983 and 2nd May, 1984 respectively."

After discussion as indicated in sub-para (ii) below, the motion was adopted.

*(ii) Further discussion on the following motion moved by Shri K. P. Singh Deo on the 29th July, 1985, continued:—

> "That this House takes note of the Thirty-fourth Report of the Union Public Service Commission for the period from 1st April, 1983 to 31st March, 1984, laid on the Table of the House on 8th May, 1985."

The following members took part in the combined debate on the above two motions:---

(1) Dr. G. S. Rajhans

(2) Shri Mool Chand Daga

[Lok Sabha adjourned at 1 P.M. and re-assembled at 2-06 P.M.]

(3) Shri C. Janga Reddy

(4) Shri S. B. Sidnal

Shri K. P Singh Deo replied to the debate.

The motion was adopted.

*Discussed together.

10. Discussion Under Rule 193

Prof. Madhu Dandavate raised a discussion on the new Textile Policy announced by the Government on 6th June, 1985.

The following members took part in the debate:----

- (1) Shri Murli Deora
- (2) Shri Shyam Lal Yadav
- (3) Shri V. Sobhanadreeswara Rao
- (4) Shri Lalit Makan
- (5) Shri Indrajit Gupta
- (6) Shri P. R. Kumarmangalam
- (7) Shri Pratap Bhanu Sharma
 - (8) Shri Amal Datta

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- (9) Shri M. Ramachandran
- (10) Shri M. R. Janarthanan
- (11) Shri Haroobhai Mehta
- (12) Shri K. N. Pradhan
- (13) Shri R. S. Mane
- (14) Shri C. K. Kuppuswamy
- (15) Dr. Datta Samant
- (16) Smt. Basavarajeswari
- (17) Shri Vishnu Modi
- (18) Kum. D. K. Tharadevi
- (19) Shri M. Raghuma Reddy

The discussion was not concluded.

**11. Contempt of the House

The Deputy Speaker informed the House that at about 1200 noon today, a visitor calling himself N. Devashayam, son of Shri Solomon, threw some papers on the floor of the House and shouted from the Visitors' Gallery. The Watch and Ward Officer took him into custody immediately and interrogated him. The visitor had made a statement and expressed regret for his action. He had also begged pardon for the same.

^{**}At 5.54 P.M.

The Deputy Speaker observed that he had brought it to the notice of the House for such action as the House might deem fit.

Thereafter, the following motion moved by Shri H. K. L. Bhagat was adopted.

"This House resolves that the person calling himself N. Devashayam, son of Shri Solomon, who threw some papers at about 1200 noon today on the floor of the House and shouted from the Visitors' Gallery and whom the Watch and Ward Officer took into custody immediately, has committed a grave offence and is guilty of the contempt of this House.

This House further resolves that in view of the unqualified regret expressed by him, he be let off with a stern warning of the rising of the House today."

6.44 P.M.

[Lok Sabha adjourned till 11 A.M. on Wednesday, the 31st July, 1985].

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, July 31, 1985 Sravana 9, 1907 (Saka)

No. 66

11 A.M.

1. Starred Questions

Starred Questions Nos. 121, 122 and 123 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1243-1316 and 1318-1399 were laid on the Table.

(Lok Sabha adjourned at 11.20 A.M. and re-assembled at 12.01 P.M.)

3. Obituary Reference

The Speaker informed the House about the assassination of Shri Lalit Makan, a sitting Member of Lok Sabha at New Delhi today.

Thereafter, the Speaker, Sarvashri Rajiv Gandhi, C. Madhav Reddy, Basu Deb Acharia, P. Kolandaivelu, Prof. Madhu Dandavate, Shri Indrajit Gupta, Prof. Saif-ud-Din Soz, Sarvashri G. M. Banatwalla and C. Janga Reddy made references to the passing away of Shri Lalit Makan.

As a mark of respect to the memory of the deceased, Members stood in silence for a short while and thereafter the House was adjourned for the day.

12.26 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 1st August, 1985).

SUBHASH C. KASHYAP,

Secretary-General.

GMGIPMRND-LSI-1241 LS-31-7-85-770.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Thursday, August 1, 1985 Sravana 10, 1907 (Saka)

No. 67

11 A.M.

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1. Announcement by Speaker

The Speaker made an announcement regarding adjournment of the House till 2 P.M. in order to enable Members to participate in the funeral of Shri Lalit Maken who was a sitting Member of Lok Sabha and passed away yesterday.

[House adjourned and re-assembled at 2 P.M.]

2. Starred Questions

Replies to Starred Questions Nos. 141-161 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 1400-1562 and 1564-1601 were laid on the Table.

4. Question of Privilege

The Minister of Food and Civil Supplies clarified the position in connection with the question of privilege sought to be raised by Prof. Madhu Dandavate against him while answering supplementaries to SQ. No. 85 on the 29th July, 1985 regarding rise in sugar prices. He said that there was no imputation of motive to any hon. member but if some hon, members still felt dissatisfied, he was sorry for having given occasion for it.

5. Papers laid on the Table

The following papers were laid on the Table:---

- (1) A set of four tables and one chart (Hindi and English versions) showing trends in prices during 1985, as compared to the preceding years.
- (2) A copy of Notification No. G.S.R. 495(E) (Hindi and English versions) published in Gazette of India dated the 14th June, 1985 approving the Calcutta Port Trust Employees' (Leave) Regulations, 1985, under sub-section (4) of section 124 of the Major Port Trusts Act, 1963.
- (3) A statement (Hindi and English versions) correcting the reply given on the 25th July, 1985 to Starred Question No. 57 by Sarvashri Ajit Kumar Saha and Ramashray Prasad Singh regarding financial assistance, losses incurred and performance of the Delhi Transport Corporation.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 14A of the Aircraft Act, 1934:---
 - (i) The Aircraft (Third Amendment) Rules, 1985 published in Notification No. G.S.R. 471 (E) in Gazette of India dated the 1st June, 1985 together with an explanatory note.
 - (ii) The Aircraft (Fourth Amendment) Rules, 1985 published in Notification No. G.S.R. 604 in Gazette of India dated the 22nd June, 1985 together with an explanatory note.
 - (iii) The Aircraft (Fifth Amendment) Rules, 1985 published in Notification No. G.S.R. 485(E) in Gazette of India dated the 7th June, 1985 together with an explanatory note.
- (5) A copy each of the following papers (Hindi and English versions) under sub-rule (5) of rule 3 of the Air Corporations Rules, 1954:—
 - (i) Summary of Revenue and Expenditure Budget Estimates for 1985-86 and Revised Estimates for 1984-85 of Indian Airlines.

- (ii) Summary of Actuals for 1983-84, Budget Estimates and Revised Estimates for 1984-85 and Budget Estimates for 1985-86 of Indian Airlines.
- (6) A copy of the Annual Report (Hindi and English versions) of the Chief Commissioner of Railway Safety on the working of the Commission of Railway Safety for 1983-84.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Central Excise (Eighth Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 582(E) in Gazette of India dated the 16th July, 1985, under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.
- (9) A copy of the Delhi Sales Tax (Fourth Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. F.4(81)|84-Fin(G) in Delhi Gazette dated the 5th June, 1985 under section 72 of the Delhi Sales Tax Act, 1975.
- (10) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 433(E) to 453(E) published in Gazette of India dated the 24th May, 1985 together with an explanatory memorandum continuing the existing exemptions from auxiliary duty of customs even after the enactment of the Finance Bill, 1985.
 - (ii) G.S.R. 518(E) published in Gazette of India dated the 28th June, 1985 together with an explanatory memorandum making certain amendment to Notification No. 10/85-Customs dated the 16th January, 1985 so as to extend the concessional rate of basic customs duty of 25 per cent ad valorem for components of commercial vehicles and tractors and goods (other than basic raw materials) required for the manufacture of such components for a further period upto the 31st December, 1986.

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- (iii) G.S.R. 558(E) published in Gazette of India dated the 9th July, 1985 together with an explanatory memorandum making certain amendment to Notification No. 44-Customs dated the 1st March, 1984 so as to extend the concessional rate of basic customs duty of 15 per cent *ad valorem* in respect of 24 items of machinery and equipment for the gem and jewellery industry.
- (iv) G.S.R. 559(E) and 560(E) published in Gazette of India dated the 9th July, 1985 together with an explanatory memorandum regarding exemption to goods when imported into India for use in the leather industry from basic customs duty in excess of 40 per cent *ad valorem* and the whole of the additional and auxiliary duties of customs leviable thereon.
- (v) G.S.R. 561(E) published in Gazette of India dated the 9th July, 1985 together with an explanatory memorandum regarding exemption to 10 additional machines for leather industry from basic customs duty in excess of 25 per cent ad valorem.
 - (vi) G.S.R. 567(E) published in Gazette of India dated the 11th July, 1985 together with an explanatory memorandum making certain amendment to Notification Nos. 72/85-Cultoring dated the 17th March, 1985 and 133/85-Customs dated the 19th April, 1985 so as to dispense with the requirement of production of certificates from the Administrative Ministries concerned for purposes of customs duty concessions granted in respect of project imports under the said notifications.
 - (vii) G.S.R. 570(E) published in Gazette of India dated the 15th July, 1985 together with an explanatory memorandum making certain amendment to Notification No. 79-Customs dated the 17th March, 1985 so as to extend the exemption of customs duty to wind operated electricity generators and battery charges when imported for setting up individual units.

- (viii) G.S.R. 662 published in Gazette of India dated the 13th July, 1985 together with an explanatory memorandum making certain amendment to Notification No. 132-Customs dated the 2nd July, 1980 so as to add one more product of Nepalese origin to the list of items which qualify for preferential entry into India in terms of the Indo-Nepal Treaty of Trade, 1978
- (11) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 572(E) published in Gazette of India dated the 16th July, 1985 together with an explanatory memorandum rescinding Notification No. 88/84-CE dated the 6th April, 1984.
 - (ii) G.S.R. 573 (E) published in Gazette of India dated the 16th July, 1985 together with an explanatory memorandum making certain amendment to Notification No. 74/85-CE dated the 17th March, 1985 so as to modify the existing description of certain electronic components like switches, connectors, antennae and parts of loudspeakers.
 - (iii) G.S.R. 574(E) published in Gazette of India dated the 16th July, 1985 together with an explanatory memorandum regarding exemption to melamine faced prelaminated particle boards from excise duty equivalent to the duty payable on the value of the plain particle boards used in their manufacture.
 - (iv) G.S.R. 589 (E) published in Gazette of India dated the 17th July, 1985 together with an explanatory memorandum making certain amendment to Notification No. 68/83-CE dated the 1st March, 1983 so as to exempt the tractors with reference to their Power Take-off Horse Power rating instead of the DBHP rating.
 - (v) G.S.R. 592 (E) published in Gazette of India dated the 18th July, 1985 together with an explanatory memorandum making certain amendment to Notification No. 38/73-CE dated the 1st March, 1973 so as to restrict the exemption from excise duty in respect of acrylic sheets manufactured from scrap of plastics

and/or methyl methacrylate monomer on which appropriate duty of excise/countervailing duty has been paid.

- (vi) G.S.R. 596 (E) published in Gazette of India dated the 19th July, 1985 together with an explanatory memorandum regarding exemption to prints of cinematograph films falling under Item 37II of the Central Excise Tariff and purchased by Directorate of Film Festival in the National Film Development Corporation, Bombay on behalf of the Government of India in the Ministry of Information and Broadcasting for the exhibition in the Festival of India being conducted in United States of America and France during 1985-86.
- (vii) G.S.R. 599(E) published in Gazette of India dated the 22nd July, 1985 together with an explanatory memorandum making certain amendment to Notification Nos. 164/76-CE dated the 12th May, 1976 and 229/82-CE dated the 15th October, 1982 so as to define an agricultural tractor with reference to its Power Take-off Horse Power rating instead of the Draw Bar Horse Power rating.
- (viii) G.S.R. 601 (E) published in Gazette of India dated the 22nd July, 1985 together with an explanatory memorandum regarding exemption to skimmed milk powder and butter cleared to Indian Dairy Corporation for further supply to dairies for regeneration of liquid milk from the whole of the duty of excise leviable thereon.
- (ix) G.S.R. 602 (E) published in Gazette of India dated the 22nd July, 1985 together with an explanatory memorandum making certain amendment to Notification No. 280/82-CE dated the 24th November, 1982 so as to limit the exemption of excise duty to white printing and writing paper supplied only for various educational purposes such as for text books, exercise books and University examinations.
- (12) A copy of Notification No. G.S.R. 349(E) (Hindi and English versions) published in Gazette of India dated the 6th April, 1985 specifying the offences relating to 'Currency Notes and Bank Notes' committed in India under sections 489-A to 489-E of the

Indian Penal Code, 1860 to be extradition offences within the meaning of the Extradition Act, 1962, under section 35 of the said act.

- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:--
- (i) The All India Services (Death-cum-Retirement Benefits) Amendment Rules, 1985 published in Notification No. G.S.R. 559 in Gazette of India dated the 15th June, 1985.
- (ii) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 1985 published in Notification No. G.S.R. 610 in Gazette of India dated the 29th June, 1985.
- (iii) The Indian Administrative Service (Pay) Fifth Amendment Rules, 1985 published in Notification No. G.S.R. 637 in Gazette of India dated the 16th July, 1985.
- (iv) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1985 published in Notification No. G.S.R. 638 in Gazette of India dated the 16th July, 1985.
- (v) The Indian Administrative Service (Pay) Fourth Amendment Rules, 1985 published in Notification No. G.S.R. 639 in Gazette of India dated the 16th July, 1985.
- (14) A copy of the Criminal Procedure (Punjab Amendment) Amending Act, 1985 (President's Act No. 2 of 1985) (Hindi and English versions) published in Gazette of India dated the 27th June, 1985, under sub-section (3) of section 3 of the Punjab State Legislature (Delegation of Powers) Act, 1984.
- (15) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 148 of the Delhi Police Act, 1978:—
 - (i) The Delhi Police (Punishment and Appeal) (Amendment) Rules, 1985 published in Notification No. F. 5|4|85-Home (P) in Delhi Gazette dated the 28th March, 1985.

- (ii) The Delhi Police (Miscellaneous matters) (Amendment) Rules, 1985 published in Notification No. F. 5/8/85-Home (P) in Delhi Gazette dated the 11th April, 1985.
- (iii) The Delhi Police (Promotion and Confirmation) (Amendment) Rules, 1985 published in Notification No. 5|7|85-Home (P) in Delhi Gazette dated the 25th March, 1985.
- (16) A copy of the Annual Report (Hindi and English versions) of the Central Board for the Prevention and Control of Water Pollution, New Delhi, for the year 1983-84, under sub-section (1) of section 39 of the Water (Prevention and Control of Pollution) Act, 1974.
 - **(17) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:---
 - (i) Notification No. 240 85-Customs published in Gazette of India dated the 1st August, 1985 together with an explanatory memorandum regarding exemption to low phosphorous pig iron, having phosphorous content not exceeding 0.1 per cent by weight from basic customs duty in excess of 10 per cent ad valorem.
 - (ii) Notification Nos. 241|85-Customs and 242|85-Customs published in Gazette of India dated the 1st August, 1985 together with an explanatory memoralndum regarding exemption to dead burnt magnesite having silica content less than 4 per cent by weight from basic customs duty in excess of 40 per cent ad valorem and auxiliary duty of customs in excess of 5 per cent ad valorem.
 - (iii) Notification Nos. 243/85-Customs and 244/85-Customs published in Gazette of India dated the 1st August, 1985 together with an explanatory memorandum making certain amendment to Notification Nos. 161/83-Customs dated the 8th June.

^{**}Laid at 6.02 P.M.

1983 and 180/84-Customs dated the 14th June, 1984 so as to extend the benefit of duty concession on photo polymer plates and polymer plate processing equipments to printing industry as a whole and fix the validity of notifications upto 31st July, 1988.

- (18) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:----
 - (i) Notification No. 177/85-CE published in Gazette of India dated the 1st August, 1985 together with an explanatory memorandum making certain amendments to Notification No. 63/85-CE dated the 17th March, 1985 so as to raise the basic excise duty on specified parts of refrigerating and airconditioning appliances and machinery from 80 per cent ad valorem to 110 per cent ad valorem.
 - (ii) Notification No. 180/85-CE published in Gazette of India dated the 1st August, 1985 together with an explanatory memorandum making certain amendment to Notification No. 101/66-CE dated the 17th June, 1966 so as to withdraw the excise duty exemption available to Organic surface active agents falling under item 15AA of the Central Excise Tariff and manufactured without the aid of power or steam.

6. Message from Rajya Sabha

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Secretary-General reported a message from Rajya Sabha that at its sitting held on the 30th July, 1985, Rajya Sabha passed the Pondicherry University Bill, 1985.

7. Bill Passed by Rajya Sabha-Laid on the Table

Secretary-General laid on the Table the Pondicherry University Bill, 1985, as passed by Rajya Sabha.

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8. Report of Committee on Private Members' Bills and Resolutions

Shri M. Thambi Durai presented the Second Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

9. Statements by Ministers

(1) The Minister of State in the Ministry of Finance made a statement regarding 'The Stock Option Scheme for Employees'.

The Minister also laid on the Table a copy of Guidelines (Hindi and English versions) regarding Employees' Stock Option Scheme.

(2) The Minister of State in the Ministry of Home Affairs inade a statement regarding the extension of time for completion σ_i^2 the Inquiry and submission of report by the Kudal Commission of Inquiry on Gandhi Peace Foundation and other Organisations.

*(3) The Minister of Home Affairs made a statement on the tragic death of Shri Lalit Makan, M.P.

10. Government Bill-Introduced

THE TERRORIST AND DISRUPTIVE ACTIVITIES (PREVENTION) AMENDMENT BILL, 1985

11. Statement Regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Terrorist and Disruptive Activities (Prevention) Amendment Ordinance, 1985, was laid on the Table.

12. Matters Under Rule 377

(1) Smt. Basavarajeswari raised a matter regarding need to set up a T. V. transmitter at Hasan in Karnataka and to telecast programmes in Kannada via INSAT network.

(2) Shri C. Janga Reddy raised a matter regarding need to give financial assistance under Rural Development programme to the shepherds who lost their sheep in floods in Andhra Pradesh.

^{*}At 4.34 P.M.

(3) Prof. Narain Chand Parashar raised a matter regarding need to lift ban imposed on recruitment in Posts and Telegraphs and other Government offices for operational purposes.

(4) Shri Ram Bhagat Paswan raised a matter regarding need to take-over Ashoka Paper Mills in Darbhanga District, Bihar.

(5) Shri Ram Singh Yadav raised a matter regarding need to sanction a special project for drinking water, based on the sub-soil water on Sahabi river to provide drinking water to Alwar town and some other areas of Rajasthan.

(6) Shri Virdhi Chander Jain raised a matter regarding need to provide adequate financial assistance during Seventh Plan for providing drinking water and irrigation facilities in Barmer and Jalore Districts of Rajasthan.

(7) Prof. (Mrs.) Nirmala Kumari Shaktawat raised a matter regarding need to take necessary steps to save Rajasthan, particularly Kota from the dangers of environmental pollution.

13. Discussions Under Rule 193

(1) Discussion on the new Textile Policy announced by the Government on 6th June, 1985, raised by Prof. Madhu Dandavate on the 30th July, 1985, continued.

The following members took part in the debate:----

- (1) Prof. N. G. Ranga
- (2) Shri E. Ayyapu Reddy
- (3) Shri Sharad Dighe

The discussion was not concluded.

(2) Prof. Madhu Dandavate raised a discussion on the steep rise in prices and the urgent steps needed to check inflation.

The following members took part in the debate:---

- (1) Shri Y. S. Mahajan
- (2) Shri Virdhi Chander Jain
- (3) Shri Anand Gajapati Raju
- (4) Shri Madan Pandey

;

- (5) Shri S. Krishna Kumar
- (6) Shri Zainal Abedin
- (7) Shri Saleem I. Shervani
- (8) Prof. (Mrs.) Nirmala Kumari Shaktawat
- (9) Shri M. Mahalingam
- (10) Dr. G. S. Rajhans
- (11) Prof. K. V. Thomas
- (12) Shri V. S. Krishna Iyer
- (13) Shri Somnath Rath
- (14) Shri Ram Pyare Panika
- (15) Dr. Datta Samant
- (16) Shri G. S. Basavaraju
- (17) Shri Narayan Choubey
- (18) Smt. Basavarajeswari
- (19) Shri Mool Chand Daga.

The discussion was not concluded.

14. Report of Business Advisory Committee

Shri Ghulam Nabi Azad presented the Ninth Report of the Business Advisory Committee.

6.05 P.M.

(LOK SABHA ADJOURNED TILL 11 A.M. ON FRIDAY, THE 2ND AUGUST, 1985).

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SUBHASH C. KASHYAP, Secretary-General.

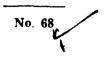
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BULLETIN-PART I

[Brief Record of Proceedings]

Friday. August 2, 1985 Sravana 11, 1907 (Saka)



11 A.M.

1. Starred Questions

Starred Questions Nos. 162, 164—167, 170 and 172 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1602-1619, 1621-1666. 1668-1727, 1729-1734, 1736-1767, 1769-1797, 1799-1822 and 1824-1837 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table .---

- A copy of the Public Provident Fund (Amendment) Scheme, 1985 (Hindi and English versions) published in Notification No. G.S.R. 598(E) in Gazette of India dated the 22nd July, 1985 under section 12 of the Public Provident Fund Act, 1968.
- (2) A copy of Notification No. S.O. 558(E) (Hindi and English versions) published in Gazette of India dated the 29th July, 1985 containing scheme for the amalgamation of Miraj State Bank Limited, Miraj with Union Bank of India issued under sub-section (2) of section 45 of the Banking Regulation Act, 1949.

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- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:---
 - (i) G.S.R. 612(E) published in Gazette of India dated the 29th July, 1985 together with an explanatory memorandum regarding exemption to Low Density Polythylene moulding powder and granules when imported into India from the basic customs duty in excess of 60 per cent ad valorem.
 - (ii) G.S.R. 613(E) published in Gazette of India dated the 29th July, 1985 together with an explanator memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian currency or vice-versa.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India,, Bombay, for the year 1984 along with Audited Accounts under sub-section (5) of section 19 and sub-section (5) of section 24 of the Export-Import Bank of India Act, 1981.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Export-Import Bank of India, Bombay, for the year 1984.
- (5) A statement (Hindi and English versions) on the results of the market loans floated in May, June and July, 1985.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) A statement regarding Review by the Government on the working of the New India Assurance Company Limited, Bombay, for the year ended 31st December, 1984.
 - (ii) Annual Report of the New India Assurance Company Limited. Bombay, for the year ended 31st December, 1984 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (b) (i) A statement regarding Review by the Government on the working of the United India Insurance Company Limited, Madras, for the year ended 31st December, 1984.
- (ii) Annual Report of the United India Insurance Company Limited, Madras, for the year ended 31st December, 1984 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) A statement regarding Review by the Government on the working of the National Insurance Company Limited Calcutta, for the year ended the 31st December, 1984.
- (ii) Annual Report of the National Insurance Company Limited, Calcutta, for the year ended the 31st December, 1984 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) A statement regarding Review by the Government on the working of the Oriental Insurance Company Limited, New Delhi, for the year ended the 31st December, 1984.
- (ii) Annual Report of the Oriental Insurance Company Limited, New Delhi, for the year ended the 31st December, 1984 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:-
- (i) The Iron and Steel (Control) (Amendment) Order, 1985 published in Notification No. S.O. 507(E) in Gazette of India dated the 4th July, 1985.
- (ii) S.O. 508(E) published in Gazette of India dated the 4th July, 1985 declaring that clauses 7 and 19 of the Iron and Steel (Control) Order, 1956 shall apply to

the categories of steel and iron, or, as the case may, scrap specified in the Schedule annexed to the notification and acquired by any person on or after the date of the said notification.

*(8) A copy of Notification No. 247/85-Customs (Hindi and English versions) published in Gazette of India dated the 2nd August, 1985 together with an explanatory note seeking to reduce the export duty on Coffee from Rupees 415 per quintal to Rupees 300 per quintal, under section 159 of the Customs Act, 1962.

4. Statements by Ministers

(1) The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 5th August, 1985.

(2) The Minister of Steel, Mines and Coal made a statement (i) correcting the reply given on 20th March, 1984 to Strared Question No. 327 by Shri A. K. Roy regarding machinery purchased by C.I.L. for coal companies, and (ii) giving reasons for delay in correcting the reply.

5. Motion for election to Committee

Shri Arif Mohd. Khan moved the following motion:-

"That in pursuance of sub-section (2) of section 4 of the Official Languages Act 1963, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, one member from amongst themselves to be a member of the Committee on Official Language vice Shri Jamilur Rahman died."

The motion was adopted.

6. Motion regarding Ninth Report of Business Advisory Committee

Shri H. K. L. Bhagat moved the following motion:-

"That this House do agree with the Ninth Report of the Business Advisory Committee presented to the House on the 1st August, 1985."

The motion was adopted.

*Laid at 6 P.M.

7. Discussion under Rule 193

Discussion on the steep rise in the prices and the urgent steps needed to check inflation raised by Prof. Madhu Dandavate on the 1st August, 1985, continued.

The following members took part in the debate:---

- (1) Shri M. Raghuma Reddy
- (2) Shri G. L. Dogra
- (3) Shri Harish Rawat
- (4) Dr. A. K. Patel

(Lok Sabha Adjourned at 1.02 p.m. and Re-assembled at 2-10 p.m.)

- (5) Shri Manvendra Singh
- (6) Shri Chitta Mahata
- (7) Dr. Chandra Shekhar Tripathi
- (8) Shri Piyus Tirkay
- (9) Shri Kali Prasad Pandey
- (10) Shri Girdhari Lal Vyas
- (11) Shri Thampan Thomas
- (12) Shri Abdul Rashid Kabuli
- (13) Shri Indrajit Gupta

Shri Vishwanath Pratap Singh replied to the discussion. The discussion was concluded.

8. Government Bill-under consideration

THE CRIMINAL LAW AMENDMENT (AMENDING)

- The motion for consideration of the Bill was moved by Suri K. P. Singh Deo. His speech was not concluded.

The discussion was not concluded.

9. Motion regarding Second Report of the Committee of Private Members' Bills and Resolutions

Shri Hafiz Mohd. Siddiq moved the following motion:---

"That this House do agree with the Second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 1st August, 1985.

The motion was adopted.

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10. Private Member's Resolution-withdrawn

Further discussion on the following Resolution moved by Shri Janak Raj Gupta and an amendment thereto moved on 17th May, 1985, continued:---

"This House recommends to the Government to give adequate relief to farmers affected by drought in various parts of the country this year, particularly those in the State of Jammu and Kashmir, and ensure regular supply of water for irrigation and drinking purposes."

The following Members took part in the debate: --

- (1) Shri Girdhari Lal Vyas
- (2) Shri Gadadhar Saha
- (3) Shri Mool Chand Daga
- (4) Shri Bharat Singh
- (5) Shri Harish Rawat
- (6) Shri Narayan Choubey
- (7) Shri Narain Chand Parashar
- (8) Shri Ram Pyare Panika
- (9) Dr. V. S. Krishan Iyer
- (10) Shri Zainul Basher
- (11) Shri S. B. Sidnal
- (12) Prof. Saif-ud-Din Soz
- (M) Shri K. D. Sultanpuri
- (14) Shri Jujhar Singh
- (15) Shri V. Sobhanadreeswara Rao
- (16) Smt. Patel Ramaben Ramjibhai Mavani
- (17) Shri Buta Singh

Shri Janak Raj Gupta replied to the debate.

The amendment moved by Shri Mool Chand Daga was withdrawn by leave of the House.

The Resolution was withdrawn by leave of the House.

11. Private Member's Resolution-under consideration

Shri Harish Rawat moved the following Resolution:-

- "This House is of the opinion that in order to **deve**lop hill areas of the country, the Union Government should undertake to bear the entire expenditure for their development and—
 - (a) set up hill area development cells in concerned Ministries;
 - (b) set up electronics industries in such areas only;
 - (c) enhance transport and investment subsidies for setting up of industries beyond a particular altitude; and
 - (d) give grants-in-aid loans for cultivation of forest land and start schemes for plantation, forestry, soil conservation flood control, animal husbandry, etc. with the assistance of international organisations such as World Bank."

His speech was not concluded.

The discussion was not concluded.

6 P.M.

(Lok Sabha Adjourned till 11 a.m. on Monday the 5th August, 1985)

> SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

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Monday, August 5, 1985 Sravana 14, 1907 (Saka)

Nc. 69

11.01 A.M.

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1. Obituary References

The Speaker made references to the passing away of Shri Jadunath Kisku, a Member of Sixth Lok Sabha and Shri Banarsi Das, a Member of Seventh Lok Sabha.

Therealter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 184, 185, 188, 189 and 193 were orally answered. Replies to Starred Questions Nos. 183, 186, 187, 190, 191 and 194-202 were laid on the Table.

) 3. Unstairred Questions

Replies to Unstarred Questions Nos. 1838-1929, 1931-1962, 1964-1997 and 1999-2068 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:---

 A copy of the Delhi Development Authority (Power and Duties of the Secretary and the Chief Accounts Officer) Regulations, 1984 (Hindi and English versions) published in Notification No. S.O. 404(E) in Gazette of India dated the 20th May, 1985 under section 58 of the Delhi Development Act 1957.

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- (2) A copy of the Urban Land (Ceiling and Regulation) (Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 321 in Gazette of India dated the 30th March, 1985 together with an explanatory memorandum under sub-section (3) of section 46 of the Urban Land (Ceiling and Regulation) Act, 1976.
- (3) A copy of Notification No. G.S.R. 501(E) (Hindi and English versions) published in Gazette of India dated the 19th June, 1985 containing Order indicating the supplies of fertilisers to be made by domestic manufacturers of fertiliser to various States Union Territories Commodity Boards during the period from 1st April to 30th September, 1985 under sub-section (6) of section 3 c₁² the Essential Commodities Act, 1955.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Vegetable Oil Products Control (Amendment) Order, 1985 published in Notification No. G.S.R. 551(E) in Gazette of India dated the 4th July, 1985.
 - (ii) G.S.R. 600(E) published in Gazette of India dated the 22nd July, 1985 containing. Corrigendum to Notification No. G.S.R. 55(E) published in Gazette of India dated the 31st January, 1985.
 - (iii) The Sugar (Price Determination for 1984-85. Production) Fourth Amendment Order, 1985 published in Notification No. G.S.R. 603(E) in Gazette of India dated the 23rd July, 1985.
- (5) A copy of the Standards of Weights and Measures (Packaged Commodities) Second Amendment Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 458(E) in Gazette of India dated the 25th May, 1985 under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976.

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- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India, New Delhi, for the year 1983-84 along with Audited Accounts, under sub-section (2) of section 35 of the Food Corporations Act, 1964.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Food Corporation of India, New Delhi, for the year 1983-84.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Punjab Agricultural Produce Markets (Amendment) Act, 1985 (President's Act No. 1 of 1985) (Hindi and English versions) published in Gazette of India dated the 11th June, 1985 under sub-section (3) of section 3 of the Punjab State Legislature (Delegation of Powers) Act, 1984.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Punja's Appropriation (No. 3) Bill, 1985 passed by Lok Sabha on the 29th July, 1985.

6. Calling Attention

Shri Vishnu Modi called the attention of the Ministry of External Affairs to the reported recognition being given to the so-called Khalistan Government-in-exile by the Government of Ecuador - and the steps taken by the Government in regard thereto.

The Minister of External Affairs made a statement in regard thereto.

7. Government Bill-Introduced

THE UNIT TRUST OF INDIA (AMENDMENT) BILL, 1985

8. Matters Under Rule 377

(1) Shri Chintamani Jena raised a matter regarding need to take up renovation of Inter-State Orissa Coast Canal in the Seventh Plan period on priority basis.

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(2) Shri Madan Pandey raised a matter regarding need to take steps for opening of J & K Rayon Factory at Kanpur.

(3) Dr. Chandra Shekhar Tripathi raised a matter regarding need to rename Port Blair as 'Savarkar Dham' as a tribute to Shri Savarkar.

(4) Shri V. Sobanadreeswara Rao raised a matter regarding need to set up Grape Research Centre at Hyderabad and also to establish Wine Industry there during the Seventh Plan.

(5) Shri Ananda Pathak raised a matter regarding need to redivert Assam Mail and to restore through Siliguri Junction A.T. Mail, Vaisali Express and Haldibari Express in the larger interest of people of North Bengal.

(6) Shri Shanti Dhariwal raised a matter regarding theft of postal articles and registered letters in Ajmer and need to take necessary steps to check malpractices.

9. Government Bill-Passed

THE CRIMINAL LAW AMENDMENT (AMENDING) BILL, 1985

Shri K. P. Singh Deo concluded his speech on the motion for consideration of the Bill moved by him on the 2nd August, 1985.

The following members took part in the debate:---

- (1) Shri Thampan Thomas
- (2) Dr. Chandra Shekhar Tripathi
- (3) Shri Satyendra Narayan Sinha
- (4) Shri E. Ayyapu Reddy

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.06 P.M.)

- (5) Shri G. S. Basavaraju
- (6) Shri Shantaram Naik
- (7) Shri Indrajit Gupta
- (8) Shri Virdhi Chander Jain
- (9) Shri Girdhari Lal Vyas
- (10) Shri Anil Basu
- (11) Shri Rajmangal Pande

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(12) Shri Shyam Lal Yadav

(13) Shri K. Ramachandra Reddy

Shri K. P. Singh Deo replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. P. γ Singh Deo.

The following members took part in the debate:---

- (1) Shri Bratja Mohan Mohanty
- (2) Shri K. Ramachandra Reddy
- (3) Shri K. P. Singh Deo

The motion was adopted and the Bill was passed.

10. Supplementary Demands for Grants (General)-1985-86

Discussion on the Supplementary Demands for Grants Nos. 4, 8, 9, 11, 12, 25, 30, 31, 35, 39, 41, 44, 49, 52, 58, 70, 80, 83, 84, 90, 92 and 99 in respect of the Budget (General) for 1985-86, commenced.

The discussion was not concluded.

11. Half-an-Hour Discussion

Shri Mool Chand Daga raised a discussion on points arising out of the answer given by the Minister of Food and Civil Supplies
 on 29th July, 1985 to Starred Question No. 85 regarding rise in Sugar price.

Rao Birendra Singh replied to the discussion.

6.40 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 6th August, 1985).

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SUBHASH C. KASHYAP,

Secretary-General.

BULLETIN-PART I [Brief Record of Proceedings]

Tuesday, August 6, 1985 Sravana 15, 1907 (Saka)

11 A.M.

1. Reference by Speaker

The Speaker made a reference to the 40th Anniversary of bombing of Hiroshima and paid homage to the victims of the first atomic bomb explosion.

Thereafter, Members stood in silence for a short while in memory of the victims.

2. Starred Questions

Starred Questions Nos. 203–206 and 208 were orally answered. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 2070–2176, 2178–2181, 2183, 2185–2188, 2190–2239, 2241–2248, 2250–2276, 2278–2289 and 2291–2295 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:---

- A copy of the Cantonment Fund Servants (Second Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. S.R.O. 97 in Gazette of India dated the 11th May, 1985 under subsection (3) of section 281 of the Cantonments Act, 1924.
- (2) A copy of the Designs (Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. S.O. 448 (E) in Gazette of India dated the 6th June, 1985 issued under section 77 of the Designs Act, 1911.

- (3) A copy of Notification No. S.O. 408(E) (Hindi and English versions) published in Gazette of India dated the 22nd May, 1985 regarding exemption to certainindustries or services specified in the schedule to the notification from the provisions of sections 21 and 22 of the Monopolies and Restrictive Trade Practices Act, 1969 for a period of five years from 22nd May, 1985, under sub-section (3) of section 22A of the said Act.
- (4) A copy each of Notification Nos. G.S.R. 506(E) and 507 (Hindi and English versions) published in Gazette of India dated the 24th June, 1985 regarding delegation of powers and functions of the Central Government to the Regional Directors and the Registrars of Companies with a view to streamline and decentralise the decision making power with the field organisations, under sub-section (3)⁺ of section 637 of the Companies Act, 1956.
- (5) A copy of Notification No. G.S.R. 576(E) (Hindi and English versions) published in Gazette of India dated the 16th July, 1985 making certain alterations to schedule X of the Companies Act, 1956 so as to delete "Part III—General and Item No. 15 together with entries relating thereto under sub-section (3) of section 641 of the said Act".
- (6) A copy of the Eighty-Ninth Report (Hindi and English versions) of Law Commission on the Limitation Act, 1963.
- (7) A copy of the Income-tax (Fifth Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. S.O. 568 (E) in Gazette of India dated the 31st July, 1985 under section 296 of the Incometax Act, 1961.
- (8) A copy each of Notification Nos. G.S.R. 616(E) and 617(E) (Hindi and English versions) published in Gazette of India dated the 1st August, 1985 together with an explanatory memorandum rescinding Notification No. 46-Customs dated the 1st March, 1979 and making certain amendment to Notification No. 158-Customs dated the 24th May, 1985 so as to withdraw the exemption of basic and auxiliary duties of customs on power tillers, under section 159 of the Customs Act, 1962.

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5. Statement by Minister

The Minister of State of the Ministry of Petroleum made a statement about a significant oil strike in the Cauvery Basin in Tamil Nadu.

6. Matters Under Rule 377

(1) Smt. Usha Rani Tomar raised a matter regarding need to ensure supply of good quality coal to small scale industries located in Aligath, by the Railways.

(2) Shri Birbal raised a matter regarding need to lay a new railway line along Indira Canal.

(3) Smt. Krishna Sahi raised a matter regarding need for effective steps to save Mungher and Begusaraj in Bihar from the fury of floods every year.

(4) Prof. Saif-ud-Din Soz raised a matter regarding need to take necessary measures to promote tourism in Jammu and Kashmir.

(5) Shri K. Ramamurthy raised a matter regarding need to take effective steps to ban manufacturing and testing of \mathscr{A} inclear weapons to achieve complete disarmament in the world.

(6) Shri S. G. Gholap raised a matter regarding need for early completion of the new railway line from Mankhurda to Belapur and to provide sufficient funds therefor.

(7) Dr. G. S. Rajhans raised a matter regarding need to take steps to boost the export of Madhubani paintings to USA, Canada, France etc. and also to promote export of other handicrafts of Mithila region.

7. Supplementary Demands for Grants (General)-1985-86

Discussion on the Supplementary Demands for Grants Nos. 4, 8, 9, 11, 12, 25, 30, 31, 35, 39, 41, 44, 49, 52, 58, 70; 80;

83, 84, 90, 92 and 99 in respect of the Budget (General) for 1985-86, continued.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.06 C P.M.)

The discussion was not concluded.

7.14 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 7th August, 1985).

SUBHASH C. KASHYAP, Secretary-General.

BULLETIN-PART I Brief Record of Proceedings]

Wednesday, August 7, 1985|Sravana 16, 1907 (Saka)

No. 71

11 A.M.

1. Starred Questions

Starred Questions Nos. 223, 227–230, 232, 234, 235, 238 and 239 were orally answered. Replies to Starred Questions Nos. 231, 233, 236, 237 and 240–242 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2296–2300, 2302–2341, 2343–2436 and 2438–2504 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A statement (Hindi and English versions) (i) correcting the reply given on 8 May, 1985 to Unstarred Question No. 5609 by Shri Ananda Pathak regarding allotment of land to refugee families of Bihar, and (ii) giving reason for delay in correcting the reply.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Repatriates Co-operative Finance and Development Bank Limited, Madras, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Repatriates Co-operative Finance and Development Bank Limited, Madras, for the year 1983-84.

 (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

4. Message from Rajva Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 5th August, 1985, Rajya Sabha passed the Indira Gandhi National Open University Bill, 1985.

5. Bill Passed by Rajya Sabha-Laid on the Table

Secretary-General laid on the Table the Indira Gandhi Open University Bill, 1985, as passed by Rajya Sabha.

6, Report of the Committee on Private Members' Bills and Resolutions

Shri M. Thambi Durai presented the Third Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

7. Calling Attention

Shri Mool Chand Daga called the attention of the Minister of Finance to the reported increase in the smuggling of heroin and other nationic drugs in the country and its evil effects on our Society particularly the younger generation and the action taken by the Government in the matter.

The Minister of State in the Ministry of Finance made a statement in regard thereto.

(Lok Sabha adjourned at 1 P.M. and re-assembled at $2.05 \cdot P.M.$)

8. Statement by Minister

The Minister of Home Affairs made a statement (i) correcting the reply given on 27 March, 1985 to Starred Question No. 216 by Shri Vilas Mutteniwar regarding persons murdered during Lok Sabha and Assembly Elections, and (ii) giving reasons for delay in correcting the reply.

9. Matters Under Rule 377

(1) Smt. Kishorj Sinha raised a matter regarding need for regular checking of lamp posts and underground cables to detect broken live wires and prevent electrocution.

(2) Shri K. Ramachandra Reddy raised a matter regarding need for central intervention in implementation of the Telugu-Ganga Water Project so as to provide water for irrigation in Rayalseema area of Andhra Pradesh.

(3) Shri Jagannath Prasad raised a matter regarding need to set up a "Mandi" and to make adequate arrangements for export of mangoes from Malihabad Tehsil of Unnao District in Uttar Pradesh.

(4) Dr. K. G. Adiyodi raised a matter regarding need to revise the norms to compensate states like Kerala for losses suffered due to natural calamities.

(5) Prof. Ramkrishna More raised a matter regarding need to provide central assistance to the tune of Rs. 1000 crores to the Government of Maharashtra for development of Bombay city during Seventh Plan period.

(6) Shri P. Kolandaivelu raised a mat'er regarding need to get 10 TMC of Cauvery Water released for Tamil Nadu from Karnataka to save the standing crops at Tanjore and also to resolve pending Cauvery Water dispute.

(7) Smt. Usha Choudhary raised a matter regarding need to accord sanction to expedite the construction of bye-pass outside Amravati and Badnera towns,

(8) Shri Vilas Muttemwar raised a matter regarding need to set up Riyan yarn or Steel Industry at Garh Charoli in Mahatrashtra.

10. Supplementary Demands for Grants (General)-1985-86

Discussion on the Supplementary Demands for Grants Nos. 4, 8, 9, 11, 12, 25, 30, 31, 35, 39, 41, 44, 49, 52, 58, 70, 80, 83, 84, 90, 92 and 99 in respect of the Budget (General) for 1985-86, continued and was concluded.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed list of Supplementary Demands for Grants (General) for 1985-86 were voted in full.

11. Government Bill-Introduced

THE APPROPRIATION (NO. 5) BILL, 1985

12. Government Bill-Passed

THE APPROPRIATION (NO. 5) BILL, 1985

The motion for consideration moved by Shri Janardhana Poojary was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Janardhana Poojary.

The motion was adopted and the Bill was passed

*13. Statutory Resolution-Negatived

Shri C. Janga Reddy moved the following Resolution-

"This House disapproves of the Terrorist and Disruptive Activities (Prevention) Amendment Ordinance, 1985 (Ordinance No. 4 of 1985) promulgated by the President on the 5th June, 1985."

After discussion as indicated in para 14 below, the Resolution was negatived.

*14. Government Bill-Passed

THE TERRORIST AND DISRUPTIVE ACTIVITIES (PREVENTION) AMENDMENT BILL, 1985

The motion for consideration of the Bill was moved by Shri S. B. Chavan.

*Discussed together.

The following members took part in the combined debate on the Resolution (vide para 13 above) and the motion for consideration of the Bill:—

- (1) Shri V. Sobhanadreeswara Rao
- (2) Shri Raj Kumar Rai
- (3) Shri Shanti Dhariwal
- (4) Shri V. S. Krishna Iyer
- (5) Prof. N. G. Ranga
- (6) Shri P. Namgyal
- (7) Smt. Geeta Mukherjee
- (8) Shri Harish Rawat
- (9) Kum. Mamata Banerjee
- (10) Shri Abdul Rashid Kabuli
- (11) Shri E. Ayyapu Reddy

Shri S. B. Chavan replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. B. Chavan.

The motion was adopted and the Bill was passed.

15. Government Bill-under consideration

THE EMPLOYMENT OF CHILDREN (AMENDMENT) BILL, 1985

The motion for consideration of the Bill was moved by Shri T. Anjiah. The following members took part in the debate:---

(1) Dr. V. Venkatesh

(2) Shri Somnath Rath (Speech unfinished)

The discussion was not concluded.

16. Report of Business Advisory Committee

Shri Ghulam Nabi Azad presented the Tenth Report of the Business Advisory Committee.

6 P.M.

(Lok Sabha adjorned till 11 A.M. on Thursday, the 8th August, 1985)

SUBHASH C. KASHYAP, Secretary-General.

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, August 8, 1985 Sravana 17, 1907 (Saka)

No. 72

11 A.M.

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1. Starred Questions

Starred Questions Nos. 244-252 were orally answered. Replies to Starred Questions Nos. 243 and 253-262 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2505-2509, 2511-2607, 2609-2611, 2613-2624, 2626-2664, 2666-2697 and 2699-2736 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Durgapur, for the year 1983-84.
- (2) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Durgapur, for the year 1983-84.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homoeopathy, Calcutta, for the year 1983-84 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Homoeopathy, Calcutta, for the year 1983-84.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Research Institute for Yoga, New Delni, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Research Institute for Yoga, New Delhi, for the year 1982-83.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Research Institute for Yoga, New Delhi, for the year 1983-84.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Research Institute for Yoga, New Delhi, for the year 1983-84.
- (8) A copy of the Annual Report (Hindi and English versions) of the Shipping Development Fund Committee, New Delhi, for the year 1983-84 along with Audited Accounts under sub-section (6) of section 16 of the Merchant Shipping Act, 1958.
- (9) A copy of the Review (Hindi and English versions) by the Government on the working of the Shipping Development Fund Committee New Delhi, for the year 1983-84.
- (10) A copy of the Indian Electricity (Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 425 in Gazette of India dated

the 27th April, 1985 together with an explanatory statement under sub-section (3) of section 38 of the Indian Electricity Act. 1910.

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 1983-84 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 1983-84.
 - (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

4. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on the 7th August, 1985, Rajya Sabha agreed without any amendment to the State Financial Corporations (Amendment) Bill, 1985, passed by Lok Sabha on the 24th July, 1985.

5. Calling Attention

Shri S. M. Bhattam called the attention of the Minister of External Affairs to the situation arising out of Pakistan's attempt to develop nuclear bomb and supply to them of Krypton electronic triggers by the United States of America and the action taken by the Government in regard thereto.

The Minister of State in the Ministry of External Alfairs made a statement in regard thereto.

6. Statement by Minister

The Minister of State in the Ministry of External Affairs made a statement on the situation in Uganda

7. Motion regarding tenth report of the business advisory Committee

Shri Ghulam Nabi Azad moved the following motion:-

"That this House do agree with the Tenth Report of the Business Advisory Committee presented to the House on the 7th August, 1985."

The motion was adopted.

(Lok Sabha adjourned at 1.03 P.M. and Re-assembled at 2-07 P.M.)

8. Matters under Rulc 377

(1) Shri K. Mohandas raised a matter regarding need to provide adequate funds and technical assistance to Kerala State for setting up a network of industries based on rubber, cardamom. pepper, coconut etc.

(2) Shri Ram Singh Yadav raised a matter regarding need to provide funds to the State Government of Rajasthan to vigorously implement self-employment programme for educated unemployed youth.

(3) Shri Mankuram Sodi raised a matter regarding need to provide alternative site for rehabilitation of Adivasis of Bastar District.

(4) Shri Banwari Lal Bairwa raised a matter regarding need to immediately send a team of doctors with anti-TB medicines to Tonk in Rajasthan to cope with the situation caused by spread of T.B. there.

(5) Shri M. Ramachandran raised a matter regarding need to set up a sports complex at Cannanore in Kerala.

(6) Shri G. S. Basavaraju raised a matter regarding need to provide financial assistance and provide drip irrigation facilities and bore-wells to the farmers of Karnataka to save coconut and arecanut crops.

(7) Shri Ajoy Biswas raised a matter regarding need to reduce recently enhanced air fare between Agartala and Calcutta and to develop infrastructural facilities like telecommunications, railway link and industries for development of the State. (8) Shri Abdul Hannan Ansari raised a matter regarding need for a Central scheme to save the flood affected people of District Madhubani, Bihar on a permanent basis.

(9) Shri Narayan Choubey raised a matter regarding need to solve the problems faced by workers employed in Bata Shoe Factory at Faridabad.

(10) Smt. Basavarajeswari raised a matter regarding need to start a Vayudoot Service from Hyderabad to Bellary and Raichur.

9. Discussion under Rule 193

Discussion on the new Textile Policy announced by the Government on 6th June, 1985, raised by Prof. Madhu Dandavate on 30th July, 1985, continued.

The following members took part in the debate:---

- (1) Shri Y. S. Mahajan
- (2) Shri S. Jaipal Reddy
- (3) Shri Uttam Rathod
- (4) Shri Priya Ranjan Das Munsi
- (5) Shri Banwari Lal Purohit
- (6) Shri V. S. Krishna Iyer
- (7) Shri Madhusudan Vairale
- (8) Shri Shanti Dhariwal
- (9) Shri Kali Prasad Pandey
- (10) Shri N. Tombi Singh
- (11) Shri Girdhari Lal Vyas
- (12) Shri Sriballav Panigrahi
- (13) Shri G. S. Basavaraju
- (14) Shri Abdul Hannan Ansari
- (15) Shri Digvijaya Singh
- (16) Shri Yogeshwar Prasad Yogesh

Shri Chandra Shekhar Singh replied to the discussion.

The discussion was concluded.

10. Government Bill-Under Consideration

THE EMPLOYMENT OF CHILDREN (AMENDMENT) BILL, 1985

Discussion on the motion for consideration of the Bill moved on the 7th August, 1985, continued:—

The following members took part in the debate: ---

- (1) Shri Somnath Rath
- (2) Shri P. Selvendran
- (3) Dr. (Smt.) Phulrenu Guha
- (4) Smt. Kishori Sinha
- (5) Shri Anil Basu

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 9th August, 1985)

SUBHASH C. KASHYAP, Secretary-General.

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, August 9, 1985 Sravana 18, 1907 (Saka)

No. 73

▶11 A.M.

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1. Starred Questions

Starred Questions Nos. 263, 264, 266, 269–272, 274 and 275 were orally answered. Replies to Starred Questions Nos. 265, 267, 273 and 276–282 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2737-2739, 2741-2837, 2839-2940 and 2942-2970 were laid on the Table.

3. Reference by Speaker

The Speaker made a reference to the 'Quit India' movement launched on 9 August, 1942 and paid homage to the martyrs who laid down their lives in the freedom struggle and paid respects to countless others who participated and suffered imprisonment and privations during the freedom movement.

Thereafter, Members stood in silence for a short while as a mark of respect to the freedom fighters.

4. Papers Laid on the Table

The following papers were laid on the Table:---

 A copy of the Nationalised Banks (Management and Miscellaneous Provisions) (Second Amendment) Scheme, 1985 (Hindi and English versions)

published in Notification No. S. O. 559 (E) in Gazette of India dated the 30th July, 1985 under sub-section (5) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.

- (2) A copy of the Nationalised Banks (Management and Miscellaneous Provisions) (Second Amendment) Scheme, 1985 (Hindi and English versions) published in Notification No. S.O. 560(E) in Gazette of India dated the 30th July, 1985 under sub-section (5) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) A statement regarding Review by the Government on the working of the General Insurance Corporation of India, Bombay, for the year ended the 31st December, 1984.
 - (ii) Annual Report of the General Insurance Corporation of India, Bombay, for the year ended the 31st December, 1984 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy each of the following Reports (Hindi and English versions):---
 - (i) Report of the Nagaland Rural Bank, Kohima, for the year ended the 31st December, 1983 together with the Accounts and Auditor's Report thereon.
 - (ii) Report of the Pratapgarh Kshetriya Gramin Bank, Pratapgarh, for the year ended the 31st December, 1983 together with the Accounts and the Auditor's Report thereon.
 - (iii) Report of the Kalahandi Anchalika Gramya Bank, Bhawanipatna, for the year ended the 31st December 1983 together with the Accounts and the Auditor's Report thereon.
- (iv) Report of the Ratnagiri Sindhudurg Gramin Bank, Ratangiri, for the year ended the 31st December, 1983 together with the Accounts and the Auditor's Report thereon.

- (v) Report of the Akola Gramin Bank, Akola, for the year ended the 31st December, 1983 together with the Accounts and the Auditor's Report thereon.
- (vi) Report of the Faizabad Kshetriya Gramin Bank, Faizabad, for the year ended the 31st December, 1983 together with the Accounts and the Auditor's Report thereon.
- (vii) Report of the Mizoram Rural Bank, Mizoram, for the year ended the 31st December, 1983 together with the Accounts and the Auditor's Report thereon.
- (viii) Report of the Marwar Gramin Bank, Pali, for the year ended the 31st December, 1983 together with the Accounts, and the Auditor's Report thereon.
- (ix) Report of the Himachal Gramin Bank, Mandi, for the year ended the 31st December, 1983 together with the Accounts and the Auditor's Report thereon.
- (x) Report of the Tungabhadra Gramin Bank, Bellary, for the year ended the 31st December, 1983 together with the Accounts and the Auditor's Report thereon.
- (xi) Report of the Surendranagar Bhavnagar Gramin Bank, Surendranagar, for the year ended the 31st December, 1983 together with the Accounts and the Auditor's Report thereon.
- (xii) Report of the Lakhimi Gaonlia Bank, Golaghat, for the year ended the 31st December, 1983 together with the Accounts and the Auditor's Report thereon.
- (xiii) Report of the Bolangir Anchalik Gramya Bank, Bolangir, for the year ended the 31st December, 1983 together with the Accounts and the Auditor's Report thereon.
- (5) A copy of the Export Inspection Agency (Recruitment) Amendment Rules, 1985 (Hindj and English

versions) published in Notification No. G.S.R. 722 in Gazette of India dated the 23rd February, 1985 under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.

- (6) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Coffee Board for the year 1981-82 (Pool Fund).
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the report mentioned at (6) above.
- *(8) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise, Rules, 1944:----
 - (i) Notification No. 183|85-CE published in Gazette of India dated the 9th August, 1985 together with an explanatory memorandum making certain amendment to Notification No. 85|85-CE dated the 17th March, 1985 so as to restrict the benefit of exemption available to goods falling under Item 16A of the Central Excise Tariff to rubber products (other than tread rubber and camel back).
 - (ii) Notification No. 184/85-CE published in Gazette of India dated the 9th August, 1985 together with an explanatory memorandum seeking to exempt the products viz. tread rubber and camel black falling under tariff Item 16A of Central Excise Tariff, upto a value not exceeding Rs. 7.5 lakhs cleared, for home consumption, by or on behalf of a manufacturer from one or more factories, or from one factory by or on behalf of one or more manufacturers, in any financial year, from so much of the duty of excise leviable thereon as is in excess of 12 per cent ad valorem.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 8th August, 1985. Rajya Sabha ægreed without any amendment to the Criminal Law Amendment (Amending) Bill, 1985, passed by Lok Sabha on the 5th August, 1985.

^{*}Laid at 6 P.M.

6. Report and Minutes of Estimates Committee

Shri Chintamani Panigrahi presented the Eighth Report (Hindi and English versions) of the Estimates Committee on the Ministry of Commerce—Tobacco Board and Minutes of the sittings of the Committee relating thereto.

7. Calling Attention

Shri Sri Hari Rao called the attention of the Minister of Health and Family Welfare to the reported alarming increase in population in the country and the steps taken by the Government to curb its growth.

The Minister of Health and Family Welfare made a statement in regard thereto.

(Lok Sabha Adjourned at 1 P.M. and Re-assembled at 2.06 P.M.).

8. Statement by Minister

The Minister of State for Parliamentary Affairs made a statement regarding Government business for the week commencing the 12th August, 1985.

9. Government Bill-Introduced

THE TOBACCO BOARD (AMENDMENT) BILL, 1985

10. Government Bill-Under Consideration

THE EMPLOYMENT OF CHILDREN (AMENDMENT) BILL, 1985

Discussion on the motion for consideration of the Bill moved on 7th August, 1985, continued.

The following members took part in the debate.

- (1) Shri A. Charles
- (2) Smt. Krishna Sahi
- (3) Dr. (Mrs.) Kalpana Devi
- (4) Shri Yogeshwar Prasad Yogesh (Speech infinished)

The discussion was not concluded.

11. Motion regarding Third Report of the Committee on Private Members' Bills and Resolutions

Shri Ajoy Biswas moved the following motion:---

"That this House do agree with the Third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 7th August, 1985."

The motion was adopted.

12. Private Members' Bills-Introduced

(1) The Constitution (Amendment) Bill, 1985 (Amendment of articles 94 and 179), by Prof. Narain Chand Parashar.

(2) The Constitution (Amendment) Bill, 1985 (Insertion of new article 48B, etc.), by Shri K. Ramamurthy.

(3) The Constitution (Amendment) Bill, 1985 (Amendment of article 324, etc.), by Shri K. Ramamurthy.

(4) The Farmers and Agricultural Workers Benefit Fund Bill, 1985, by Shri K. Ramamurthy.

(5) The Public Offices (Fixation of Public Holidays and Working Hours) Bill, 1985, by Shri K. Ramamurthy.

(6) The Constitution (Amendment) Bill, 1985 (Insertion of n^{e_w} Part XA), by Shri Ananda Pathak.

(7) The Financing of Elections by the State Bill, 1985, by Prof. P. J. Kurien.

(8) The Payment of Unemployment Allowance Bill, 1985, by Prof. P. J. Kurien.

(9) The Transport Parcel Service Workers Welfare Bill, 1985, by Shri Ajoy Biswas.

13. Private Member's Bill-Under Consideration

THE CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL, 1985 (AMENDMENT OF SECTIONS 125 AND 127), BY SHRI G. M. BANATWALLA

Further discussion on the motion for consideration of the Bill moved on 10th May, 1985 and amendments thereto moved on 26th July, 1985, continued.

The following members took part in the debate:---

- (1) Shri Mool Chand Daga
- (2) Shrimati Abida Ahmed
- (3) Shri Suresh Kurup
- (4) Shri Priya Ranjan Das Munsi
- (5) Shrj Zainul Basher
- (6) Smt. Geeta Mukherjee
- (7) Shri Satyendra Narayan Sinha
- (8) Kum. Mamata Banerjee
- (9) Shri Ebrahim Sulaiman Sait (Speech unfinished)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 12th August, 1985)

SUBHASH C. KASHYAP, Secretary-General.

BULLETIN-PART I [Brief Record of Proceedings]

Monday, August 12, 1985/Sravana 21, 1907 (Saka)

No. 74

11 A.M.

1. Starred Questions

Starred Questions Nos. 284—286. 288, 291; 294 and 295 were orally answered. Replies to Starred Questions Nos. 287, 289, 290, 292, 293 and 296—303 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2971-3042, 3044-3074, 3076-3113; 3115-3142; 3144-3184 and 3186-3203 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy of the Fe₁tiliser (Control) Amendment Order, 1985 (Hindi and English versions) published in Notification No. G.S.R. 604 (E) in Gazette of Inda dated the 23rd July, 1985 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
 - (2) A copy each of the following Notifications (Hindi and English versions) under section 61A of the Mines Act, 1952:—
- (i) The coal Mines (Amendment) Regulations, 1985 published in Notification No. G.S.R. 614(E) in Gazette of India dated the 30th July, 1985.

(ii) The Metalliferous Mines (Amendment) Regulations, 1985 published in Notification No. G.S.R. 615(E) in Gazette of India dated the 30th July, 1985.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Mass Communication, New Delhi, for the year 1983-84.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Report (Hindi and English versions) of the Working Group on Software for Doordarshan (Volumes I and II).
- (6) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Madhya Pradesh State Agro-Industries Development Corporation Limited, Bhopal; for the year 1977-78.
 - (ii) Annual Report of the Madhya Pradesh State Agro-Industries Development Corporation Limited, Bhopal, for the year 1977-73 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) A statement (Hindi and English versions) of affairs of the Banana and Fruit Development Corporation Limited for the year 1981-82 and the period from 1st April to 26th April, 1982.

- (ii) Audited Accounts of the Banana and Fruit Development Corporation Limited for the year 1981-82 together with comments of the Comptroller and Auditor General thereon.
- (iii) Review by the Comptroller and Auditor General on the accounts of the Banana and Fruit Development Corporation Limited for the year 1981-82.
- (iv) Audited Accounts of the Banana and Fruit Development Corporation Limited for the period from 1st April to 26th April, 1982 together with comments of the Comptroller and Auditor General thereon.
- (v) Review by the Comptroller and Auditor General on the accounts of the Banana and Fruit Development Corporation Limited for the period from 1st April to 26th April, 1982.
- (9) A copy each of the following Notifications (Hindi and English versions issued under the Central Excise Rules, 1944:----
- (i) G.S.R. 623(E) published in Gazette of India dated the !st August, 1985 together with an explana'ory memorandum regarding exemption to ornaments and the like articles made of gold or silver or both, whether or not set with studes or gems (real or artificial), or with pearls (real, cultured or imitation) or with all or any of them and manufactured by goldsmiths or silversmiths from the whole of the duty of excise beviable thereon.
- (ii) G.S.R. 624(E) published in Gazette of India dated the 1st August, 1985 together with an explanatory memorandum making certain atmendment to Notification No. 43/85-CE dated the 17th March. 1985 so as to fix effective rates of excise duty for tyres of size F78-15 at the rate of Runes 350 00 per tyre for rayon tyres and Rupees 400.00 per tyre for nylon and radical tyres.

- (iii) G.S.R. 626(E) published in Gazette of India dated the 1st August, 1985 together with an explanatory memorandum regarding exemption to goods, other than sandal wood oil, falling under Item No. 68 of the First Schedule to the Central Excises and Salt Act, 1944 and cleared for home consumption on or dient the 1st Day of April in any financial year by or on behalf of a manufacturer from one or more factorics in the case of first cleardness of the said goods upto an aggregate value not exceeding rupees twenty lakks from the whole of the duty of excise leviable thereon.
- (iv) G.S.R. 627(E) published in Gazette of India dated the 1st August, 1985 together with an explanatory memorandum regarding exemption to goods, falling under Item No. 68 of the First Schedule to the Central Excises and Salt Act, 1944 and manufactured in a mine from the whole of the duty of excise leviable thereon.

4. Report of Estimates Committee

Shri Chintamani Panigrahi presented the Second Report (Hindi and Eng'ish versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in the Eightieth Report of the Committee (7th Lok Sabha) on the Ministry of Home Affairs—Administration of Union Territory of Delhi—Part—I—Law & Order.

5. Calling Attention

Shri Ram Swarup Ram called the attention of the Minister of Shipping and Transport to the reported missing for a long time of two privately owned Indian Cargo Ships in the Bay of Bengal with a number of crewmen abroad and the action taken by the Government in regard thereto.

The Minister of State of the Ministry of Shipping and Transport made a statement in regard thereto.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

6. Government Bill-Introduced

THE ESSENTIAL SERVICES MAINTENANCE (AMEND-MENT) BILL, 1985

The motion for leave to introduce the Bill moved by Shri Arif Mohd. Khan was opposed. The motion was adopted and the Bill was introduced.

7. Matters Under Rule 377

(1) Shri Zainul Basher raised a matter regarding need to make necessary amendments in the Freedom Fighters' Pension Rules for the benefit of ex-servicemen of Indian National Army and Indian Independence League.

(2) Shri Chintamani Jena raised a matter regarding need to provide Central assistance to drought affected farmers of Balasore and Mayurbhanj districts of Orissa.

(3) Shri S. Krishna Kumar raised a matter regarding need to take steps for completion of proposed bye-pass for the National Highway in Quilon Town in Kerala during the Seventh Plan.

(4) Shri Sriballav Panigrahi raised a matter regarding need to develop Vir Surendra Sai Medical College, Burla, Or:ssa into a Central Institute of Medical Learning and Treatment.

(5) Shri Gopala Krishna Thota raised a matter regarding need to provide a high power transmitter at Kakinada in Andhra Pracesn.

(6) Shri Saifuddin Chowdhary raised a matter regarding need to entrust the publication of Netaji Subhash Chander Bose's unpublished speeches to the Indian Council of Historical Research.

(7) Dr. V. Venkatesh raised a matter regarding need to release Central assistance for the drought affected areas of Karnataka on an emergency basis.

(8) Shri Balasaheb Vikhe Patil raised a matter regarding need to take steps to accelerate the pace of vork on the upper Prawra Project at Ahmednagar, Maharashtra.

(9) Dr. G. S. Rajhans raised a matter regarding need to take permanent preventive measures to save North Bihar from the fury of floods every year.

8. Government Bill—Under Consideration

THE EMPLOYMENT OF CHILDREN (AMENDMENT) BILL, 1985

Discussion on the motion for consideration of the Bill moved by Shri T. Anjiah on 7th August, 1985, continued. The following members took part in the debate:---

- (1) Shri Yogeshwar Prasad Yogesh
- (2) Smt. Prabhawati Gupta
 - (3) Shri C. Janga Reddy
- (4) Smt. Jayanti Patnaik
 - (5) Shri Ram Bhagat Paswan
 - (6) Smt. Geeta Mukherjee
 - (7) Prof. (Mrs.) Nirmala Kumari Shaktawat
 - (8) Shri Harish Rawat
 - (9) Shri Gopala Krishna Thota
 - (10) Shri N. Dennis
 - (11) Shri Rameshwar Nikhara
 - (12) Shri Girdhari Lal Vyas
 - (13) Shri M. R. Janarthanan
 - (14) Dr. Prabhat Kumar Mishra
 - (15) Dr. G. S. Rajhans

The discussion was not concluded.

9. Half-an-Hour Discussion

Shri Priya Ranjan Das Munsi raised a discussion on points arising out of the an wer given by the Minis er of Industry and Company Affairs on the 6th August, 1985 to Starred Question No. 208 regarding increase in sick industrial units.

Shri Arif Mohd. Khan replied to the discussion.

6,26 P.M.

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(Lok Sabha Adjourned till 11 A.M. on Tuesday, the 13th August, 1985)

> SUBHASH C. KASHYAP, Secretary-General.

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GMGIPMRND-LS I-1454 LS-12-8-85-770.

BULLETIN—PART 1 [Brief Record of Proceedings]

Tuesday, August 13, 1985|Sravana 22, 1907 (Saka)

No. 75

11 A.M.

1. Starred Questions

Starred Questions Nos. 304—306 and 310—314 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3204—3216, 3218— 3301, 3303—3376, 3378—3383, 3385—3408, 3410, 3411 and 3413—3416 were laid on the Table.

A statement by the Minister of State in the Ministry of Industry and Company Affairs correcting the reply given on the 30th April, 1985 to Unstarred Question No. 4801 regarding Multinational and Indian Companies manufacturing and exporting food products was laid on the Table.

A statement by the Minister of Defence correcting the reply given on the 23rd July, 1985 to Unstarred Question No. 213 regarding missing of Radar Scientist from Electronics and Radar Development Establishment was also laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:---

 A copy of the Transfer of Property in Cantonments (Form of Notice and manner of giving such Notice) Rules, 1985 (Hindi and English versions) published in Notification No. S.R.O. 157 in Gazette of India dated the 20th July, 1985 under sub-section (3) of section 281 of the Cantonments Act, 1924.

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—
 - (i) S.O. 397 (E) published in Gazette of India dated the 16th May, 1985 regarding extension of period of take over of management of Messrs India Machinery Company Limited, Howrah, beyond five years.
 - (ii) S.O. 538 (E) published in Gazette of India dated the 19th July, 1985 regarding extension of period of take over of management of Messrs Priyalaxmi Mills, Baroda, Gujarat, beyond five years.
- (3) A copy each of the following Notifications (Hind) and English versions) under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951:—
 - (i) S.O. 360 (E) published in Gazette of India dated the 25th April, 1985 regarding extension of period of take over of management of Messrs Motor and Machinery Manufacturers Limited, Calcutta, beyond five years,
 - (ii) S.O. 374 (E) published in Gazette of India dated the 30th April, 1985 regarding extension of period of take over of management of (a) Messrs Swadeshi Cotton Mills, Kanpur (b) Messrs Swadeshi Cotton Mills, Pondicherry (c) Messrs Swadeshi Cotton Mills Maunath Bhanja, (d) Messrs Swadeshi Cotton Mills, Naini (e) Messrs Udaipur Cotton Mills, Udaipur and (f) Messrs Rae Bareli Textile Mills, Rae Bareli, beyond five years.
 - (iii) S.O. 416(E) published in Gazette of India dated the 24th May, 1985 regarding extension of period of take over of management of Messrs Brentford ♥ Electric (India) Limited, Calcutta, beyond five years.

- (iv) S. O. 424(E) published in Gazette of India dated the 29th May, 1985 regarding extension of period of take over of management of Messrs Krishna Silicate and Glass Works Limited, Calcutta, beyond five years.
 - (v) S.O. 425(E) published in Gazette of India, dated the 29th May, 1985 regarding extension of period of take over of management of Messrs Bengal Potteries Limited, Calcutta, beyond five years.
 - (vi) S.O. 430(E) published in Gazette of India dated the 30th May, 1985 regarding extension of period of take over of management of Messrs Motor and Machinery Manufacturers Limited, Calcutta, beyond five years.
 - (vii) S.O. 483(E) published in Gazette of India dated the 25th June, 1985 regarding extension of period of take over of management of Messrs Sri Rama Sugars and Industries Limited, Seethanagarm, beyond five years.
 - (viii) S.O. 485(E) published in Gazette of India dated the 25th June, 1985 regarding extension of period of take over of management of Messrs Sri Rama Sugars and Industries Limited, Bobbili, beyond five years.
 - (ix) S.O. 490(E) published in Gazette of India dated the 27th June, 1985 regarding extension of period of take over of management of Messrs Engel India Machine and Tools Limited, Calcutta, beyond five years.
 - (x) S.O. 491(E) published in Gazette of India dated the 27th June, 1985 regarding extension of period of take over of management of Messrs Cauvery Spinning and Weaving Mills Limited, Pudukottai, beyond five years.
- (xi) S.O. 492(E) published in Gazette of India dated the 27th June, 1985 regarding extension of period of take over of management of Messrs Somasundram Super Spinning Mills, Muthanendal, beyond five years.

- (xii) S.O. 499(E) published in Gazette of India dated the 28th June, 1985 regarding extension of period of take over of management of Messrs Plyboard Industries Limited, Pampore, beyond five years.
- (xiii) S.O. 500(E) published in Gazette of India dated the 28th June, 1985 regarding extension of period of take over of management of Messrs Associated Industries (Assam) Limited, Chandrapur, beyond five years.
- (4) A copy of the Companies (Acceptance of Deposits) Third Amendment Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 482(E) in Gazette of India dated the 5th June, 1985, under sub-section (3) of section 642 of the Companies Act 1956.
- (5) A copy of the Report (Hindi and English versions) under section 21 of the Monopolies and Restrictive Trade Practices Act, 1969 in the case of Messrs Polychem Limited, Bombay for (i) Polyvinyl Acetate (Captive) (ii) Various Formulations of Polyvinyl Alcohol and (iii) Vinyl Acetate and Styrene Based Emulsions with other Monomers and the Order dated the 30th March, 1985 of the Central Government together with an explanatory note under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969.

4. Report of Estimates Committee

Shri Chintamani Panigrahi presented the First Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in the Fifty-Seventh Report of the Committee (7th Lok Sabha) on the Ministry of Railways—Transportation of Perishable Commodities by Railways.

9. Matters Under Rule 377

(1) Shri T. Basheer raised a matter regarding need to set up proposed University for Fisheries in Kerala during the Seventh Plan period. (2) Shri C. P. Thakur raised a matter regarding need to rehabilitate the people of Danapur and Nacta Diara areas of Patna District affected by erosion caused by the river Ganga on a piece of land belonging to the N. E. Railway.

(3) Shri Indrajit Gupta raised a matter regarding slump in the jute market and need to instruct Jute Corporation of India to buy adequate supplies of fibres to build buffer stocks to safeguard the interests of jute growers.

(4) Shri Vilas Muttemwar raised a matter regarding need to set up some industrial units in Vidarbha for overall development of the area.

(5) Shri Jagdish Awasthi raised a matter regarding need to take steps to check the pollution of underground water as well as Ganges water in Beldore Tehsil, Kanpur, Uttar Pradesh.

(6) Shri K. R. Natarajan raised a matter regarding need to make arrangement to carry drinking water from Trichy to Dindigul by train.

(7) Shri C. Janga Reddy raised a matter regarding need to fix minimum price of cotton at Rs. 600|- per quintal and stop the proposed import of cotton.

(8) Shri Jujhar Singh raised a matter regarding need to take immediate steps for protecting the "Great Indian Bustard" specially the "Sorsan" Bustard sanctuary.

6. Government Bill-Passed

THE EMPLOYMENT OF CHILDREN (AMENDMENT) BILL, 1985

Discussion on the motion for consideration of the Bill moved by Shri T. Anjiah on the 7th August, 1985, continued.

The following members took part in the debate:----

- (1) Shri Mool Chand Daga
- (2) Shri V. S. Krishna Iyer
- (3) Shri P. Namgyal

(4) Shri Kali Prasad Pandey

(5) Shri Ramashray Prasad Singh

Shri T. Anjiah replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri T. Anjiah.

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.08 P.M.)

7. Government Bill-Under Consideration

THE INDIAN RAILWAYS (AMENDMENT) BILL, 1985

The motion for consideration of the Bill was moved by Shri Bansi Lal.

The following members took part in the debate:---

- (1) Shri D. N. Reddy
- (2) Prof. P. J. Kurien
- (3) Shri V. Krishna Rao
- (4) Shri Basu Deb Acharia
- (5) Shri V. S. Krishna Iyer

The discussion was not concluded.

8. Discussion Under Rule 193

Shri Amar Roypradhan raised a discussion on the situation atrising out of the reported atrocities on the members of the Scheduled Castes and Scheduled Tribes in Uttar Pradesh, Andhra Pradesh, Bihar, Madhya Pradesh and some other parts of the country resulting in several deaths and injuries to many persons and the action taken by the Government in regard thereto.

The following members took part in the debate:---

- (1) Shri Ramashray Prasad Singh
- (2) Shri S. M. Bhattam
- (3) Shri G. Bhoopathy

- (4) Shri Ganga Ram
- (5) Shri Ram Pyare Panika
- (6) Shri R. P. Suman
- (7) Shri Baju Ban Riyan
- (8) Shri K. S. Rao
- (9) Shri Mankuram Sodi
- (10) Smt. Vijayanthimala Bali
- (11) Shri M. Mahalingam
- (12) Shri Ranjitsingh Gaekwad
- (13) Dr. B. L. Shailesh
- (14) Shri Ram Swarup Ram
- (15) Shri Ram Bahadur Singh
- (16) Shri Zainul Basher
- (17) Shri Dileep Singh Bhuria
- (18) Shri K. D. Sultanpuri
- (19) Shri V. Kishore Chandra S. Deo
- (20) Shri Saleem I. Shervani
- (21) Shri Braja Mohan Mohanty
- (22) Shri Kammodilal Jatav
- (23) Shri Piyus Tiraky

The discussion was not concluded.

9. Report of Business Advisory Committee

Shri Ghulam Nabi Azad presented the Eleventh Report of the Business Advisory Committee.

8.09 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 14th August, 1985).

SUBHASH C. KASHYAP, Secretary-General.

GMGIPMRND-LSI-1496 LS-13-8-85-770.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, August¹⁴, 1985/Sravana 23, 1907 (Saka)

No. 76

`11 A.M.

8. .

1. Starred Questions

Statred Questions Nos. 325, 327-330, 333 and 334 were orally answered. Replies to the Starred Questions Nos. 326-331, 332, 335-338, 340, 343 and 344 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3417-3421, 3423-3441, 3443-3453 and 3455-3572 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy of the Delhi Police (Appointment and Recruitment) (First Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. F. 10|46|83-Home(P) in Delhi Gazette dated the 12th June, 1985 under sub-section (2) of section 148 of the Delhi Police Act, 1978.
- (2) A copy of Notification No. G.S.R. 633(E) (Hindi and English versions) published in Gazette of India dated the 5th August, 1985 together with an explanatory memorandum making certain amendment to Notification No. 234 82-CE dated the 1st November, 1982 so as to grant exemption to sludge obtained in an effluent treatment plant belonging to an industrial unit, issued under the Central Excise Rules, 1944.

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- (3) A copy of the Central Administrative Tribunal (Procedure) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 713 in Gazette of India dated the 3rd August, 1985 under subsection (1) of section 37 of the Administrative Tribunals Act, 1985.
- (4) A copy of the All India Services (Provident Fund) Third Amendment Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 710 in Gazette of India dated the 3rd August 1985 under sub-section (2) of section 3 of the All India Services Act, 1951.
- (5) A copy of the Central Reserve Police Force (Fourth Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 690 in Gazette of India dated the 27th July, 1985 issued under section 18 of the Central Reserve Police Force Act, 1949.
- (6) A copy of Notification No. S.O. 595(E) (Hindi and English versions) published in Gazette of India dated the 8th August, 1985 declaring any service in the uranium industry to be an essential service for the purpose of the Essential Services Maintenance Act, 1981, under sub-section (2) of section 2 of the said Act.

4. Message from Rajya Sabha

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Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation No. 5) Bill, 1985 passed by Lok Sabha on the 7th August, 1985.

5. Report of the Committee on Private Members' Bills and Resolutions

Shri M. Thambi Durai presented the Fourth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

6. Report of Estimates Committee

Shri Chintamani Panigrahi presented the Third Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in the Eighty-first Report of the Committee (7th Lok Sabha) on the Ministry of Home Affairs—Administration of Union Territory of Delhi—Part II—Pollution Control.

7. Reports of Public Accounts Committee

Shri E. Ayyapu Reddy presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (1) First Report on Action Taken on 215th Report of the Committee (Seventh Lok Sabha) regarding Import of trainer aircraft.
- (2) Second Report on Action Taken on 55th Report of the Committee (Seventh Lok Sabha) regarding Metro Railway, Calcutta.
- (3) Sixth Report on Action Taken on 228th Report of the Committee (Seventh Lok Sabha) regarding Conversion of Viramgam-Okha-Porbander Section.
- (4) Seventh Report on Action Taken on 200th Report of the Committee (Seventh Lok Sabha) regarding Customs Receipts—Duty on Passengers Baggage.

8. Report of the Committee on Subordinate Legislation

Shri Dharam Pal Singh Malik presented the First Report (Hindi and English versions) of the Committee on Subordinate Legislation.

9. Calling Attention

1

Shrimati Krishna Sahi called the attention of the Minister of Environment and Forests to the reported destruction of forests and pollution of air, water and atmosphere and steps taken by the Government to protect and maintain the ecological balance in the country.

The Minister of State in the Ministry of Environment and Forests made a statement in regard thereto.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

10. Motion regarding Eleventh Report of the Business Advisory Committee

Shri H. K. L. Bhagat moved the following motion:-

"That this House do agree with the Eleventh Report of the Business Advisory Committee presented to the House on the 13th August, 1985"

The motion was adopted.

11. Matters under Rule 377

(1) Kum Pushpa Devi raised a matter regarding need to declare seven State roads of Madhya Pradesh as National Highways as recommended by the National Transport Policy Committee.

(2) Dr. Chandra Shekhar Tripathi raised a matter regarding (need to differentiate the colours of Dye Amonia Phosphate and Super-phosphate Crystals.

(3) Smt. Kishori Sinha raised a matter regarding need to give adequate priority to mental health and education during the Seventh Plan.

(4) Shri M. Raghuma Reddy raised a matter regarding need to set up T.V. Relay Station at Nalgonda.

(5) Shri Kali Prasad Pandey raised a matter regarding need to construct railway bridges at Chittoni and Dighaghat and also to start another train between Seevan station in Bihar and Delhi.

(6) Shri Kammodilal Jatav raised a matter regarding need to provide Central assistance to Madhya Pradesh Government for constructing a pucca bridge over Chambal river in District Morena,

(7) Shri Priya Ranjan Das Munsi raised a matter regarding need to take steps to place sufficient orders for wagons in West Bengal.

12. Government Bill-Passed

THE INDIAN RAILWAYS (AMENDMENT) BILL, 1985

1

Discussion on the motion for consideration of the Bill moved by Shri Bansi Lal on the 13th August, 1985, continued. The following members took part in the debate:---

- (1) Shri C. P. Thakur
- (2) Dr. G. S. Rajhans
- (3) Shri M. Subha Reddy
- (4) Shri Chintamani Jena
- (5) Shri R. S. Khirhar
- (6) Shri M. Raghuma Reddy
- (7) Shri M. L. Jhikram
- (8) Dr. Chandra Shekhar Tripathi
- (9) Shri K. R. Natarajan
- (10) Smt. Manorma Singh
- (11) Shi'i Virdhi Chander Jain
- (12) Shri Narayan Choubey
- (13) Shri Ram Bhagat Paswan
- (14) Shri Vijay N. Patil
- (15) Shri Harish Rawat
- (16) Shri N. V. N. Somu
- (17) Shri Shanti Dhariwal
- (18) Shri R. Jeevarathinam
- (19) Shri Abdul Hannan Ansari
- (20) Shri Kali Prasad Pandey
- (21) Shri Pratap Bhanu Sharma
- (22) Shri Ram Bahadur Singh
- (23) Shri Mankuram Sodi
- (24) Shri Mool Chand Daga

Shri Bansi Lal replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Bansi Lal.

Prof. Saif-ud-Din Soz took part in the debate.

The motion was adopted and the Bill, as amended, was passed.

13. Government Bill-Under Consideration

THE COAL MINES (CONSERVATION AND DEVELOP-MENT) AMENDMENT BILL, 1985, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Vasant Sathe. His speech was not concluded.

6

The discussion on the Bill was not concluded.

14. Half-an-Hour Discussion

Prof. P. J. Kurien raised a discussion on points arising out of the answer given by the Minister of Industry and Company Affairs on the 23rd July, 1985 to Starred Question No. 4 regarding recommendations of Expert Committee on Tyre Industry.

Shri Veerendra Patil replied to the discussion.

15. Discussion Under Rule 193

Discussion on the situation arising out of the reported atrocities on the members of the Scheduled Castes and Scheduled Tribes in Uttar Pradesh, Andhra Pradesh, Bihar, Madhya Pradesh and some other parts of the country resulting in several deaths and injuries to many persons and the action taken by the Government in regard thereto, raised by Shri Amar Roypradhan on the 13th August, 1985, continued.

The following members took part in the debate:---

- (1) Prof. Meijinlung Kamson
- (2) Shri Chinta Mohan
- (3) Shri Bapulat Malviya
- (4) Shri B. N. Reddy
- (5) Shri P. K. Thungon
- (6) Shri Mohd. Mahfooz Ali Khan

- (7) Shri Manikrao Hodlya Gavit
- (8) Shri S. Jaipal Reddy
- (9) Shri Harish Rawat
- (10) Shri Chintamani Jena
- (11) Shri C. Madhav Reddy
- (12) Smt. Geeta Mukherjee

Shri S. B. Chavan replied to the discussion.

The discussion was concluded.

8.49 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 16th August, 1985)

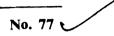
> SUBHASH C. KASHYAP, Secretary-General.

GMGIPMRND-LS I-1529 LS-14-8-85-770.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Friday, August 16, 1985 Sravana 25, 1907 (Saka)



11 A.M.

1. Starred Questions

Starred Questions Nos. 347 and 349-356 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3573, 3575-3602, 3604-3609, 3611-3614, 3616-3645, 3647-3715, 3717-3778, 3780-3795, 3797-3801 and 3803-3812 were laid on the Table.

3. Questions of Privilege

(i) In regard to the question of privilege given notice by Prof. Madhu Dandavate for allegedly making of policy announcement by the Minister of Finance and Commerce outside the House on 10th August, 1985 regarding steps to boost exports, the Speaker ruled that no breach of privilege of the House was involved. However, it would have been more appropriate if the relevant announcements were first made in the House, particularly because these involved financial implications. The Speaker added that in any case, earliest opportunity of informing the House should have been taken in regard to these matters.

(ii) In regard to the question of privilege given notice by Pro[^] Madhu Dandavate regarding the announcement made by the Prime Minister on the Assam Agreement while addressing the Nation on 15th A igust, 1985 and about the text of the Memorandum of Settlement on Assam being published in the Newspapers today, the Speaker withheld his consent to the raising of the q' \sim tion of privilege and observed that it did not involve even a question of impropriety. The Speaker added that in fact the Prime Minister would have failed in his duty if he had not referred to it while addressing the Nation on the Independence Day. As for the text of the Memorandum of Settlement, the Speaker observed that it was not released to the Press by the Government.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 1983-84.
 - (ii) Annual Report of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
 - (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 21 of the Coinage Act, 1906:—
 - (i) The Coinage (Standard Weight and Remedy of the commemorative coin of 25 paise containing copper 75 per cent and nickel 25 per cent coined for "Forestry for Development") Rules, 1985 published in Notification No. S.O. 3083 in Gazette of India dated the 6th July, 1985.

- (ii) S.O. 2502 published in Gazette of India dated the 8th June, 1985 rescinding Notification No. S.O. 1904 published in Gazette of India dated the 16th June, 1984.
 - (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (i) Review by the Government on the working of the India Tea and Restaurants Limited, Bombay, for the year 1983-84.
 - (ii) Annual Report of the India Tea and Restaurants Limited, Bombay, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

5. Assent to Bill

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Secretary-General laid on the Table the Punjub Appropriation (No. 3) Bill, 1985, passed by the Houses of Parliament during the current session and assented to.

6. Report of Estimates Committee

Shri Chintamani Panigrahi presented the Tenth Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in the Sixty-First Report of the Committee (7th Lok Sabha) on the Ministry of Education and Culture—Elementary Education.

7. Reports of Public Accounts Committee

Shri E. Ayyapu Reddy presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

(1) Third Report on Action Taken on 191st Report of Public Accounts Committee (7th Lok Sabha) regarding Expansion of Vijayawada Trunk Automatic Exchange, Arrears of Telephone Revenue and Excess billing, STD barring and telephone complaints.

3

- (2) Eighth Report on Action Taken on 159th Report of Public Accounts Committee (7th Lok Sabha) garding Customs Receipts.
- (3) Ninth Report on Action Taken on 170th Report of Public Accounts Committee (7th Lok Sabha) regarding Union Excise Duties.
- (4) Eleventh Report on Action Taken on 171st Report of Public Accounts Committee (7th Lok Sabha) regarding Council of Scientific and Industrial Research—Engineering Science Group.

8. Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri K. D. Sultanpuri presented the First Report (Hindi and English versions) o_1° the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Action Taken by Government on the recommendations contained in the Fifty-first Report of the Committee on the Ministry of Home Affairs—Socio-Economic Conditions of Scheduled Castes and Scheduled Tribes in the Union Territory of Dadra & Nagar Haveli.

9. Report of Committee on Absence of Members

Shri Madhusudan Vairale presented the First Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

10. Statements by Ministers

*(1) The Minister of Home Affairs made a statement on Assam Agreement.

The Minister also laid on the Table a copy of the Memorandum of Settlement.

(2) The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 19th August, 1985.

11. Government Bill-Introduced

THE TERRORIST AFFECTED AREAS (SPECIAL COURTS) AMENDMENT BILL, 1985

*Made at 12.08 P.M.

12 Government Bill-Under Consideration THE ESSENTIAL SERVICES MAINTENANCE (AMENDMENT) BILL, 1985

The motion for consideration of the Bill was moved by Shri Arif Mohd. Khan.

An amendment for circulation of the Bill for purpose of eliciting opinion thereon, was moved by Shri Basudeb Acharia.

An amendment for reference of the Bill to a Joint Committee was moved by Shri Basudeb Acharia.

An amendment for reference of the Bill to a Select Committee was moved by Shri Satyagopal Mishra.

The following members took part in the debate:---

- (1) Dr. G. Vijaya Rama Rao
- (2) Shri K. N. Pradhan
- (3) Shri Ram Nigina Mishra

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

- (4) Shri Basudeb Acharia
- (5) Shri Virdhi Chander Jain
- (6) Prof. (Mrs.) Nirmala Kumari Shaktawat
- (7) Shri Indrajit Gupta (Speech unfinished)

The discussion was not concluded.

13. Motion Regarding Fourth Report of the Committee on Private Members' Bills and Resolutions

Shri Dalchander Jain moved the following motion:-

"That this House do agree with the Fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 14th Augus 1985."

The motion was adopted.

14. Private Member's Resolution-Under Consideration

Shri Harish Rawat concluded his speech on the following Resolution moved by him on the 2nd August, 1985:---

- "This House is of the opinion that in order to develop hill areas of the country, the Union Government show undertake to bear the entire expenditure for the development and—
 - (a) set up hill area development cells in concerned Ministries;
 - (b) set up electronics industries in such areas only;
- (c) enhance transport and investment subsidies for setting up of industries beyond a putticular altitude: and
 - (d) give grants in-aid loans for cultivation of forest lan⁴ and start schemes for plantation, forestry, soil conservation, flood control, animal husbandry, etc. with the assistance of international organisations such as World Bank."

An amendment was moved by Shri Mool Chand Daga.

The following members took part in the debate:---

- (1) Shri Ananda Pathak
- (2) Shri Sukh Ram
- (3) Shri Virdhi Chander Jain
- (4) Prof. Narain Chand Parashar
- (5) Shri N. Tombi Singh
- (6) Shri V. Sobhanadreeswara Rao
- (7) Prof. N. G. Ranga
- (8) Shri K. D. Sultanpuri
- (9) Shri Janak Raj Gupta

(10) Shri Mool Chand Daga (Speech unfinished) The discussion was not concluded.

15. Half-an-Hour Discussion

ri Chinta Mohan raised a discussion on points arising out of the reply given by the Minister of State in the Department of Electronics on 24 July, 1985 to Unstarred Question No. 261 regarding price of colour T. V. sets.

Shri Shivraj Patil replied to the discussion.

6.29 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 19th August, 1985).

SUBHASH C. KASHYAP, Secretary-General.

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LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Monday, August 19, 1985 Sravana 28, 1907 (Saka)

No. 78

11 A.M.

1. Starred Questions

Starred Questions Nos. 367-375 were orally answered. \swarrow Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3813-3840, 3842-3864, 3866-3914, 3916-3973, 3975, 3976, 3978-4007, 4009-4047, 4047-A, 4047-B and 4047-C were laid on the Table.

A statement by the Minister of Information and Broadcasting corretcing the reply given on the 22nd April, 1985 to Unstarred Question No. 3960 regarding supply of newsprint to daily newspapers was laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Cooperative Sugar Factories Limited, New Delhi, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Cooperative Sugar Factories Limited, New Delhi, for the year 1983-84.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

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- (3) A copy of Notification No. S.O. 546(E) (Hindi and English versions) published in Gazette of India dated the 26th July, 1985 containing Corrigendum to Notification No. S.O. 404(E) published in Gazette of India dated the 20th May, 1985 under section 58 (of the Delhi Development Act, 1957.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) under section 21 of the Sugar Undertakings (Taking Over of Management) Act,) 1978:—
- (i) S.O. 889 (E) published in Gazette of India dated the 28th November, 1984 regarding management of Ajudhia Sugar Mills, Raja-ka-Sahaspur (U.P.).

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- (ii) S.O. 904 (E) published in Gazette of India dated the 7th December, 1984 regarding management of Keshoraipatan Sahkari Sugar Mills Limited, Keshoraipatan (Rajasthan) together with a corrigendu thereto published in Notification No. S.O. 158 (E) Gazette of India dated the 22nd February, 1985.
 - (iii) S.O. 905(E) published in Gazette of India dated the 7th December, 1984 regarding management of Shree Sitaram Sugar Company Limited, Baitalpur (U.P.) together with a corrigendum thereto published in Notification No. S.O. 159(E) in Gazette of India dated the 22nd February, 1985.
 - (iv) S.O. 906(E) published in Gazette of India dated the 7th December, 1984 regarding management of Jijamata Sahkari Sakhar Karkhana Limited, Shankarnagar (Maharashtra).
- (v) S.O. 907 (E) published in Gazette of India dated the 7th December, 1984 regarding management of Deoria Sugar Mills Limited, Deoria (U.P.).
- (vi) S.O. 61 (E) published in Gazette of India dated the 30th January, 1985 regarding management of Cauvery Sugar and Chemicals Limited, Cauvery Factory, Pettaiyatalia (Tamil Nadu).

- (vii) S.O. 62(E) published in Gazette of India dated the 30th January, 1985 regarding management of Rai Bahadur Narain Singh Sugar Mills Limited, Lhaksar (U.P.).
- (viii) S.O. 176(E) published in Gazette of India dated the 4th March, 1985 regarding management of Seksaria Sugar Mills Limited, Babhnan, (U.P.).
- (ix) S.O. 231(E) published in Gazette of India dated the 26th March, 1985 regarding management of Ajudhia Sugar Mills Limited, Raja-ka-Sahaspur (U.P.).
- (x) S.O. 232(E) published in Gazette of India dated the 26th March, 1985 regarding management of Sahkari Sakhar Karkhana Limited, Shankarnagar (Maharashtra).
- (xi) S.O. 233(E) published in Gazetted of India dated the 26th March, 1985 regarding management of Keshoraipatan Sahkari Mills Limited, Keshoraipatnan (Rajasthan).
- (xii) S.O. 234(E) published in Gazette of India dated the 26th March, 1985 regarding management of Deoria Sugar Mills Limited, Deoria (U.P.).
- (xiii) S.O. 235(E) published in Gazette of India dated the 26th March, 1985 regarding management of Sree Sitaram Sugar Company Limited, Baitalpur (U.P.).
- (6) A copy of the Employees' Provident Funds (Third Amendment) Scheme, 1985 (Hindi and English versions) published in Notification No. G.S.R. 667 in Gazette of India dated the 13th July, 1985 under subsection (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 20 of the Working Journalists and Other Newspaper (Conditions of Service) and Miscellaneous Provisions Act, 1955:—
 - (i) S.R.O. 1858 published in Gazette of India dated the 27th April, 1985 containing Corrigendum to Notification No. S.R.O. 2428 published in Gazette of India dated the 16th September, 1975.

- (ii) S.R.O. 1859 published in Gazette of India dated the 27th April, 1985 containing Corrigendum /to Notification No. S.O. 889(E) published in Gazette of India dated the 12th November, 1980.
- (8) A copy of Government Resolution No. V. 24030|1|85-WB (Hindi and English versions) dated the 17th July, 1985 regarding setting up of Third Wage Board for the Sugar Industry.

**(9) A copy each of Notification Nos. 259/85-Customs and 260/85-Customs (Hindi and English versions) published in Gazette of India dated the 19th August, 1985 together with an explanatory memorandum regarding exemption to crude palm kernal oil when imported into India for manufacture of fatty() alcohols from the basic customs duty in excess of 30 per cent ad valorem and from the whole of the auxiliary duty of customs leviable thereon, under section 159 of the Customs Act, 1962.

4. REPORT OF ESTIMATES COMMITTEE

SHRI CHINTAMANI PANIGRAHI presented the Fifth Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in the Fifty-ninth Report of the Committee (7th Lok Sabha) on the Ministry of Shipping and Transport-National Highways.

5. REPORT OF PUBLIC ACCOUNTS COMMITTEE

SHRI E. AYYAPU REDDY presented the Tenth Report (Hindi and English versions) of the Public Accounts Committee on Action Taken by Government on the recommendations contained in the 154th Report of the Committee (7th Lok Sabha) regarding Coaching Services.

6. REPORTS OF COMMITTEE ON PAPERS LAID ON THE

SHRI M. V. CHANDRESEKHARA MURTHY presented the First, Second and Third Reports (Hindi and English versions) of the Committee on Papers laid on the Table.

7. MINUTES OF COMMITTEE ON PAPERS LAID ON THE TABLE

SHRI M. V. CHANDRESEKHARA MURTHY laid on the Table Minutes (Hindi and English versions) of the sittings of the Committee on Papers laid on the Table relating to their First, Second and Third Reports

**At 7.34 P.M.

8. CALLING ATTENTION

SHRI KAMAL NATH called the attention of the Minister of Defence to the reported delay in the implementation of recommendations of high level Committee on Problems of ex-servicemen and steps taken by Government to expedite the matter.

The Minister of Defence made a statement in regard thereto.

The Minister also laid on the Table a copy each of Annexure I to V (Hindi and English versions) regarding recommendations of High Level Committee on Problems of Ex-servicemen.

9. STATEMENTS BY MINISTERS

(1) The Minister of State in the Ministry of Finance made a statement on Convertible Cumulative Preference Shares.

The Minister also laid on the Table a copy of guidelines (Hindi and English versions) for issue of Convertible Cumulative Preference Shares.

(a (2) The Minister of State for External Affairs made a statement on Aparcheid in South Africa.

10. GOVERNMENT BILLS-INTRODUCED

(1) THE GOVERNMENT SAVINGS LAWS (AMEND-MENT) BILL, 1985

(2) THE INTELLIEGENCE ORGANISATIONS (RESTRIC-TION OF RIGHTS) BILL, 1985

(3) THE SUPREME COURT (NUMBER OF JUDGES) AM-NDMENT BILL, 1985

11. MATTERS UNDER RULE 377

(1) Shri Zainul Basher raised a matter regarding need to give status of Central University to Allahabad University and other old universities in the country.

(2) Shri Umakant Mishra raised a matter regarding need to take steps to protect mountains and forest areas of Mirzapur District of Uttar Pradesh from deforestation.

@ Made at 5.03 P.M.

(3) Shri K. D. Sultanpuri raised a matter regarding need to provide Central assistance to the tune of Rs. 100 crores to Himachal Pradesh Government during 1985 for construction of pucca roads and bridges.

(4) Shri Virdhi Chander Jain raised a matter regarding need to sanction schemes for providing drinking water facilities in Rajasthan, particularly in Barmer, Jaisalmer and Jodhpur, during Seventh Plan.

(5) Shri K. Ramachandra Reddy raised a matter regarding need to adopt permanent measures to eradicate famine in chronic drought prone areas.

(6) Shri Ajit Kumar Saha raised a matter regarding need to withdraw notification and the Bill seeking to withdraw the exemption of excise duty on hand made detergent products in the interest of promoting the growth of small scale industries.

(7) Shri K. J. Abbasi raised a matter regarding need to extend the same benefits to the Educational and Vocational Guidance Counsellors working in various Government schools in Delhi as are provided to all other categories of teachers employed in Government Schools.

(8) Shri Digvijay Sinh raised a matter regarding need to provide more incentives to protection staff employed in Archaeological Survey of India to stop pilferage of archaeological relics.

12. Government Bill-Passed

THE ESSENTIAL SERVICES MAINTENANCE (AMEND-MENT) BILL, 1985

Discussion on the motion for consideration of the Bill and amendments thereto moved on the 16th August, 1985, continued.

The following members took part in the debate:--

- (1) Shri Haroobhaj Mehta
- (2) Shri Damodar Pandey
- (3) Dr. Datta Samant
- (4) Shri G. S. Basavaraju

- (5) Shri Thampan Thomas
- (6) Shri Amar Roypradhan
- (7) Shri Amal Datta

Shri S. B. Chavan replied to the debate.

On amendment No. 1 for circulation of the Bill for purpose of eliciting opinion thereon moved by Shri Basudeb Acharia, the House divided. Ayes *23; Noes *112. The amendment was accordingly negatived.

 O_n amendment No. 2, for reference of the Bill to a Joint Committee moved by Shri Basudeb Acharia, the House divided, Ayes *27; Noes *120. The amendment was accordingly negatived.

The amendment for reference of the Bill to a Select Committee moved by Shri Satyagopal Mishra was negatived.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. B. Chavan.

On the motion the House divided: Ayes *127; Noes *34. The motion was accordingly adopted and the Bill was passed.

1.3. Statutory Resolution

Shri Shivraj V. Patil moved the following Resolution:---

"That in pursuance of sub-section (2) section 2 of the Essential Services Maintenance Act, 1981 (40 of 1981), this House approves the notification of the

*Subject to correction.

Government of India in the Ministry of Home Affairs No. SO 595(E), dated August 8, 1985, published in the Gazette of India Extra ordinary, Part II, Section 3, sub-section (ii) dated August 8, 1985, declaring 'Uranium Industry' as an essential service from the date of issue of the notification, which was laid on the Table of Lok Sabha on August 14, 1985."

The Resolution was adopted.

14. Government Bills-passed

(i) THE TERRORIST AFFECTED AREAS (SPECIAL COURTS) AMENDMENT BILL, 1985

The motion for consideration of the Bill was moved by Shri S.B. Chavan.

The following members took part in the debate:---

- (1) Shri N. V. Ratnam
- (2) Shri N. Tombi Singh
- (3) Shri Shantaram Naik
- (4) Shri Amal Datta
- (5) Shri Harish Rawat
- (6) Shri Ram Pyare Panika
- (7) Shri V. S. Krishna Iyer
- (8) Shri K. Ramachandra Reddy

Shri S. B. Chavan replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. B. Chavan.

The motion was adopted and the Bill was passed.

(ii) THE COFFEE (AMENDMENT) BILL, 1985

The motion for consideration of the Bill was moved by Shri P. A. Sangma.

The following members took part in the debate:-

- (1) Shri Gopala Krishna Thota
- (2) Dr. K. G. Adiyodi
- (3) Prof. P. J. Kurien
- (4) Shri V. S. Krishna Iyar
- (5) Shri Mool Chand Daga
- (6) Shri Suresh Kurup

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- (7) Shri Somnath Rath
- (8) Shri C. Janga Reddy
- (9) Shri K. Mohandas
- (10) Shri R. Jeevarathinam.

Shri P. A. Sangma replied to the debate.

The motion for consideration was adopted and the clause-byclause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. A. Sangma.

r The motion was adopted and the Bill was passed.

15. Discussion under Rule 193

Shri Pratap Bhanu Sharma raised a discussion on the racial riots in South Africa affecting the people of Indian origin.

The following members took part in the debate:---

- (1) Shri S. M. Bhattam
 - (2) Shri G. G. Swell

- (3) Shri Hannan Mollah
- (4) Shri Eduardo Faleiro
- (5) Shri S. Jaipal Reddy
- (6) Prof. P. J. Kurien
- (7) Shri Rajiv Gandhi
- (8) Shri Indrajit Gupta
- (9) Shri Zainul Basher
- (10) Shri Mohd. Mahfooz Ali Khan
- (11) Shri Somnath Rath
- (12) Shri Harish Rawat
- (13) Shri Raj Kumar Rai
- (14) Dr. G. S. Rajhans
- (15) Shri Ram Swarup Ram

The Minister of State in the Ministry of External Affairs replied to the discussion.

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The discussion was concluded.

16. Resolution

Shri Khurshid Alam Khan moved the following Resolution:---

"This House unanimously resolves-

- (1) To condemn the inhumane policy of apartheid of the racist regime of South Africa;
- (2) To denounce the attempts of the South African Authorities to divide the African, Asian and other peoples of South Africa struggling for their fundamental rights;
- (3) To appeal to all the freedom loving forces of the world to remain united in the struggle against apartheid;

- (4) To call upon governments to impose effective and comprehensive mandatory sanctions against South Africa;
- (5) To call for the unconditional release of the brave patriot Nelson Mandela and other freedom fighters;
- (6) To continue to extend all support to the freedom struggle of the people of South Africa and to espouse their cause in all relevant international forums;
- (7) To call upon the forthcoming NAM Ministerial meeting at LUANDA and the fortieth commemorative Session of the UN to redouble efforts to secure the liberation of the people of South Africa from the unmitigated crimes of apartheid; and
- (8) To call upon the people of Indian origin in South Africa to continue their struggle in solidarity with their African brethren in their common cause against apartheid."

The Resolution was adopted.

7.35 P.M.

(Lok Sabha Adjourned till 11 A.M. on Tuesday, the 20th August, 1985)

> SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN-PART I

'[Brief Record of Proceedings]

Tuesday, August 20, 1985/Sravana 29, 1907 (Saka)

No. 79

11 A.M.

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1. Starred Questions

Starred Questions Nos. 389—396 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4048-4150, 4153-4156, 4158-4174, 4176-4241, 4243-4259, 4261-4275, 4277-4279, 4279-A and 4279-B were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Territorial Army (Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. S.R.O. 118 in Gazette of India dated the 22nd June, 1985 under sub-section (3) of section 14 of the Territorial Army Act, 1948.
- (2) A copy of the Indian Telegraph (Second Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 728 in Gazette of India dated the 3rd August, 1985 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

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- (3) A copy each of the following Reports (Hindi and English versions) under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969:---
 - (i) Report under section 21 of the Monopolies and Restrictive Trade Practices Act. 1969, in the case of Messrs Ciba Geigy of India Limited, Bombay for the manufacture of Isoproturon-A Wheat Herbicide at Santa, Monica, Corlim, Goa and the Order dated the 7th June, 1985 of the Central Government together with an explanatory note.
 - (ii) Report under section 21 of the Monopolies and Restrictive Trade Practices Act, 1969 in the case of Messrs Peico Electronics and Electricals Limited Calcutta, for industrial licence for the manufacture of Mini Computer/Micro Processor based systems at Pimpri, Pune (Maharashtra) and the Order dated the 26th June, 1985 of the Central Government together with an explanatory note.
- (4) A copy of the Income-tax (Sixth Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. S.O. 602(E) in Gazette of India dated the 12th August, 1985, under section 296 of the Income-tax Act, 1961.
- (5) A copy of Notification No. G.S.R. 645(E) (Hindi and English versions) published in Gazette of India dated the 12th August, 1985 together with an explanatory memorandum regarding revised rates of exchange for conversion of Swiss Francs into Indian currency or *vice-versa*, under section 159 the Customs Act, 1962.
- *(6) A copy of the Challenge of Education—a policy perspective.

4. Messages from Rajya Sabha

Secretary-General reported the following Messages from Rajya Sabha:---

(i) That at its sitting held on the 19th August, 1985 Rajya Sabha agreed without any amendment to the Terro-

*Laid at 12.34 P.M.

rist and Disruptive Activities (Prevention) Amendment Bill, 1985, passed by Lok Sabha on the 7th August, 1985.

(ii) That at its sitting held on the 19th August, 1985, Rajva Sabha passed the Auroville (Emergency Provisions) Amendment Bill. 1985.

5. Bill Passed by Rajva Sabha-Laid on the Table

Secretary-General laid on the Table the Auroville (Emergency Provisions) Amendment Bill, 1985.

6. Report of Estimates Committee

SHRI CHINTAMANI PANIGRAHI presented the Ninth Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in the Fifty-sixth Report of the Committee (7th Lok Sabha) on the Ministry of Railways-Railway Safety.

7. Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

SHRI KRISHAN DATT SULTANPURI presented the Third Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Action Taken by Government on the recommendations contained in the Fifty-second Report of the Committee on the Ministry of Agriculture (Department of Agriculture & Co-operation)-Benefits Provided to Scheduled Castes and Scheduled Tribes in the Co-operative Sector.

8. Calling Attention

SHRI RAM BAHADUR SINGH called the attention of the Minister of Defence to the reported seizure of a large quantity of spare parts of defence equipments in Jehanabad city of Bihar and action taken by the Government in regard thereto.

The Minister of Defence made a statement in regard thereto.

9. Statements by Ministers

*(i) The Minister of State in the Ministry of Railways made a statement regarding withdrawal of amount from the Contingency Fund of India for setting up of Rail Coach Factory. Kapurthala (Punjab).

*At 12.06 P.M.

(ii) The Minister of State of the Ministry of Petroleum made a statement about a significant oil strike in Rajgarh structure of Upper Assam.

10. Matters under Rule 377

(1) Shri M. L. Jhikram raised a matter regarding need to provide financial assistance of Rs. 50 lakh by the Central Flood Control Board to save Mandla city of Madhya Pradesh from the fury of floods every year.

(2) Shri Mohd. Mahfooz Ali Khan raised a matter regarding need to examine the possibility of setting up of a spinning and weaving factory and taking over of tobacco trade to im_{\neq} prove the economic conditions of people of Etah and Farrakhabad districts of Uttar Pradesh.

(3) Smt. Jayanti Patnaik raised a matter regarding need to show live telecast of world famous Car Festival held at Puri every year.

(4) Prof. Narain Chand Parashar raised a matter regarding need to extend "Lead Bank Scheme" to Community Development Block level for the effective implementation of antipoverty and self employment programmes in the country.

(5) Kum. Pushpa Devi raised a matter regarding need to provide financial assistance for construction of hostels for Scheduled Castes and Scheduled Tribes male students.

(6) Shri V. S. Vijayaraghavan raised a matter regarding need to grant permission to the Cochin Shipyard to place orders⁻ for steel etc. for building oil tankers.

(7) Shri V. S. Krishna lyer raised a matter regarding need to restore the Kengeri-Bangalore passenger train.

(8) Shri Shanti Dhariwal raised a matter regarding need to provide Central assistance to Rajasthan for completion of second phase of World Bank sponsored scheme for irrigation and agricultural development in Kota and Boondi.

11. Government Bills-Passed

(i) THE GOVERNMENT SAVINGS LAWS (AMEND-MENT) BILL, 1985

The motion for consideration of the Bill was moved by Shri Janardhana Poojary.

The following members took part in the debate:---

(1) Shri R. P. Das

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.04 P.M.)

(2) Shri A. J. V. B. Maheswara Rao

(3) Shri Ram Singh Yadav

(4) Shri V S Krishna lyer

(5) Shri Girdhari Lal Vyas

Shri Janardhana Poojary replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Janardhana Poojary.

The following members took part in the debate:---

- (1) Shri Mool Chand Daga
- (2) Shri Janardhana Poojary

The motion was adopted and the Bill was passed.

(ii) THE INTELLIGENCE CORGANISATIONS (RESTRIC-TION OF RIGHTS) BILL, 1985

The motion for consideration of the Bill was moved by Shri S. B. Chavan.

The following members took part in the debate:---

- (1) Shri H. A. Dora
- (2) Shri Shyam Lal Yadav
- (3) Dr. G. S. Rajhans
- (4) Shri Hannan Mollah
- (5) Shri Priya Ranjan Das Munsi
- (6) Shri Ram Singh Yadav
- (7) Shri Thampan Thomas
- (8) Shri Girdhari Lal Vyas
- (9) Shri Virdhi Chander Jain
- (10) Shri Narayan Choubey
- (11) Shri Shantaram Naik
- (12) Dr. Datta Samant
- (13) Shri Vijay N. Patil
- (14) Shri Mohd. Ayub Khan
- (15) Shri C. Janga Reddy

Shri S. B. Chavan replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 7 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. B. Chavan.

The motion was adopted and the Bill was passed.

12. Government Bill—Under Consideration

THE TOBACCO BOARD (AMENDMENT) BILL, 1985

The motion for consideration of the Bill was moved by Shri P. A. Sangma.

The following members took part in the debate:-

- (1) Shri P. Penchallaih
- (2) Shri Ram Swarup Ram
- (3) Shri S. M. Guraddi
- (4) Shri V. Krishna Rao
- (5) Shri V. Sobhanadreeswara Rao (Speech unfinished)

The discussion was not concluded.

13. Half-an-Hour Discussion

Dr. G. S. Rajhans raised a discussion on points arising out of the answer given by the Minister of Chemicals and Fertilizers on the 23rd July, 1985 to Unstarred Question No. 194 regarding sub-standard drugs manufactured in Government factories.

Shri Veerendra Patil replied to the discussion.

6.20 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 21st August 1985)

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, August 21, 1985|Sravana 30, 1907 (Saka)

No. 80

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11 A.M.

Obituary reference

Shri Rajiv Gandhi, Sarvashri C. Madhav Reddy, Amal Datta. P. Kolandaivelu, Prof. Madhu Dandavate, Sarvashri Indrajit Gupta, K. P. Unnikrishnan, Shrimati Akbar Jahan Abdullah Sarvashri Mohd. Mahfooz Ali Khan, Ebrahim Sulaiman Sait, Amar Roypradhan, N. V. N. Somu, Dr. A. K. Patel, Smt. D. K. Bhandari, Shri Piyus Tiraky and the Speaker made references to the passing away of Shr: Harchand Singh Longowal, President of Shiromani Akali Dal.

As a mark of respect to the memory of the deceased, Members stood in silence for a short while and thereafter the House was adjourned for the day.

11.37 A.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 22nd August, 1985)

SUBHASH C. KASHYAP, Secretary-General.

GMGIPMRND-LS I-1670 LS-21-8-85-770.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Thursday, August 22, 1985 Sravana 31, 1907 (Saka)

No. 81

11 A.M.

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T. Starred Questions

Starred Questions Nos. 430-437 and 445 were orally answered. Replies to the remaining questions were laid on the Table.

Replies to Starred Questions Nos. 410—429 listed for the 21st August, 1985 were also laid on the Table today, Lok Sabha having adjourned after obituary references on the 21st August, 1985.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4515-4747 and 4747-A were laid on the Table.

Replies to Unstarred Questions Nos. 4280–4321, 4323–4422, 4424–4448, 4450–4514, 4514-A, 4514-B and 4514-C listed for the $\$ 121st August, 1985 were also laid on the Table.

A statement b_V the Minister of State in the Ministry of Shipping and Transport correcting the reply given on the 9th May, 1985 to Unstarred Question No. 5880 regarding compensation from Solatium Fund in Delhi was laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:---

 A copy of the Railway (Notices of and Inquiries into Accidents) (Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 507 in Gazette of India dated the 25th May, 1985 issued under section 84 of the Indian Railways Act, 1890.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1983-84.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1983-84.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Annual Accounts (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1982-83 together with Audit Report thereon.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 1983-84.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 1983-84 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Ayurveda, Jaipur, for the year 1983-84.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at(6) above.
- (8) A copy of the Annual Accounts (Hindi and English versions) of the Central Research Institute for Yoga, New Delhi, for the years 1981-82, 1982-83 and 1983-84 together with Audit Reports thereon.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 38 of the Industrial Disputes Act, 1947:--
 - (i) The Industrial Disputes (Central) (Amendment) Rules, 1985 published in Notification No. G.S.R. 761 in Gazette of India dated the 10th August, 1985.

- (ii) The Industrial Disputes (Central) (Amendment) Rules, 1985 published in Notification No. S.O. 2485 in Gazette of Indⁱa dated the 1st June, 1985.
- (10) A statement (Hindi and English versions) correcting the reply given on the 19th August, 1985 to Unstarred Question No. 3854 by Shri Saifuddin Chowdhary regarding textile workers succumbed to cotton dust disease.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:---
 - (i) G.S.R. 629 (E) published in Gazette of India dated the 1st August, 1985 approving the (Amendments to) the Mormugao Port (Shipment of Ore and Pellets from Mechanical Ore Handling Plant at Berth No. 9 and related matters) Amendment Regulations, 1979.
 - (ii) G.S.R. 636 (E) published in Gazette of India dated the 6th August, 1985 approving the Calcutta Port Trust (Loan Fund) for Class IV Employees (Amendment) Regulations, 1985.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Bombay Dock Labour Board, Bombay, for the year 1983-84 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Bombay Dock Labour Board, Bombay, for the year 1983-84.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951:—
- (i) S.O. 596(E) published in Gazette of India dated the 8th August, 1985 regarding extension of period of take over of management of Messrs Dr. Paul Lohmann (India) Limited Calcutta, beyond five years.
- (ii) S.O. 597(E) published in Gazette of India dated the 8th August, 1985 regarding extension of period of take over of management of Messrs Indore Textiles Limited Ujjain, beyond five years.

- (15) A copy of the Report (Hindi and English versions) under section 21 of the Monopolies and Restrictive Trade Practices Act, 1969 in the case of Messrs Siemens India Limited, Bombay for (i) Process Controllers and Accessories (ii) Electrical Valves and Damper Drives (Electrical Actuators) (iii) Electronic Measure and Convertors (Transducers) (iv) Indicatores, Integrators and Recorders and (v) Electro-Pneumatic Convertors. Positioners and Accessories thereon and the Order dated the 28th May, 1985 of the Central Government together with an explanatory note under section 62 of the said act.
- (16) (i) A copy of the Annual Report (Hindi and English (version) of the Punjab State Electricity Board, Patiala, for the year 1982-83.
 - (ii) A copy of the Audited Accounts (Hindi and English version) of the Punjab State Electricity Board, Patiala, for the year 1982-83.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Punjab State Eletricity Board, Patiala, for the year 1982-83.
- (17) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy of the Air-India Employees' Service (Amendment) Regulations, 1984 (Hindi and English versions) published in Notification No. HQ|63-2(A) in Gazette of India dated the 10th November, 1984 together with a corrigendum thereto published in Gazette of India dated the 9th March, 1985 together with an explanatory note under sub-section (4) of section 45 of the Air Corporations Act, 1953.
- (19) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—
- (i) Statement No. XXII-Eighth Session, 1982
- (ii) Statement No. XI—Thirteenth Session, 1983. Seventh Lok
- (iii) Statement No. X-Fourteenth Session, 1984. Sabha
- (iv) Statement No. VI-Fifteenth Session, 1984
- (v) Statement No. V-First Session, 1985
- (vi) Statement No. III-Second Session, 1985. (s

} Eight ≻ Lok Sabha

- (20) A copy of the Central Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 644(E) in Gazette of India dated the 10th August, 1985 under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985.
 - (21) A copy each of the following Notifications (Hindi and English versions) under article 320(5) of the Constitution:—
 - (i) The Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1985 published in Notification No. G.S.R. 479 in Gazette of India dated the 18th May, 1985.
 - (ii) The Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1985 published in Notification No. G.S.R. 512 in Gazette of India dated the 1st June, 1985.
 - (22) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:---
 - (i) G.S.R. 646(E) rublished in Gazette of India dated the 12th August, 1985 containing Corrigendum to Notification No. G.S.R. 327(E) published in Gazette of India dated the 29th March, 1985.
 - (ii) The Indian Administrative Service (Pay) Seventh Amendment Rules, 1985 published in Notification No. G.S.R. 708 in Gazette of India dated the 3rd August, 1985.
 - (iii) The Indⁱan Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1985 published in Notification No. G.S.R. 709 in Gazette of India dated the 3rd August, 1985.
 - (iv) The Indian Police Service (Cadre) Amendment Rules, 1985 published in Notification No. G.S.R. 747 in Gazette of India dated the 10th August, 1985.
 - (23) (i) A copy of the Annual Report (Hndi and English versions) of the Nehru Memorial Museum and Library, New Delhi, for the year 1983-84 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Nehru Memorial Museum and Library, New Delhi, for the year 1983-84.
- (24) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 1983-84.
- (26) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and Engish versions) of the Pasteur Institute of India, Coonoor, for the year 1978-79 along with Audited Accounts.
- (ii) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 1983-84 along with Audited Accounts.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Pasteur Institute of India, Coonoor, for the year 1978-79 and 1983-84.
- (28) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- *(29) A copy each of the following Notifications (Hindi and

English versions) issued under the Central Excise Rules, 1944:—

(1) Notification No. 186/85-CE published in Gazette of India dated the 22nd August, 1985 together with an explanatory memorandum making certain amendment to Notification No. 123/81-CE dated the 2nd

*Loid at 8.48 P.M.

June, 1981 so as to provide that the goods manufactured by Hundred Per cent Export Oriented Undertakings and supplied to ONGC projects in India against global tenders shall be exempted from the whole of the duty of excise leviable thereon subject to the conditions specified in the notification.

(2) Notification Nos. 187/85-CE and 188/85-CE published in Gazette oof India dated the 22nd August, 1985 together with an explanatory memorandum seeking to provide excise duty exemption on excess production of sugar produced in a factory during the period from 1st Octoer to 30 November, 1985.

4. Messages from Rajya Sabha

Secretary-General reported the following Messages from Rajya Sabha:---

- (i) That at its sitting held on the 19th August, 1985, Rajya Sabha adopted a motion extending the time for the presentation of the Report of the Joint Committee of the Houses on the Mental Health Bill 1981 upto the first day of the last week of the Hundred and Thirty-sixth Session of the Rajya Sabha.
- (ii) That at its sitting held on the 20th August, 1985, Rajya Sabha agreed without any amendment to the Indian Railways (Amendment) Bill, 1985, passed by Lok Sabha on the 14th August, 1985.
- (iii) That at its sitting held on the 20th August, 1985, Rajya Sabha agreed without any amendment to the Terrorist Affected Areas (Special Courts) Amendment Bill, 1985, passed by Lok Sabha on the 19th August, 1985.

5. Report of Committee on Private Members' Bills and Resolutions

Shri M. Thambi Durai presented the Fifth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

6. Reports of Estimates Committee

Shri Chintamani Panigrahi presented the following Reports (Hindi and English versions) of the Estimates Committee:---

- (1) Eleventh Report on Action Taken by Government on the recommendations contained in the Seventy First Report of Estimates Committee (7th Lok Sabha) on the Ministry of Defence—Coast Guard Organisation
- (2) Twelfth Report on Action Taken by Government on the recommendations contained in the Seventy Eighth Report of the Committee (7th Lok Sabha) on the Ministry of Railways-Movement of Coal by Railways.

7. Report of Railway Convention Committee

Shri Subhash Yadav presented the First Report (Hindi and English versions) of the Railway Convention Committee on Action Taken by Government on the recommendations contained in the Ninth Report of the Railway Convention Committee (1980) on the 'Cost of Operation of Railways (Staff and Fuel Cost)'.

8. Reports of Study Tours of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri K. D. Sultanpuri laid on the Table a copy each of the following Reports (Hindi and English versions) of the Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (i) Report of the Study Tour of Study Group I of the Committee on its visit to Bombay, Aurangabad and Hyderabad during July, 1985.
- (ii) Report of the Study Tour of Study Group II of the Committee on its visit to Bangalore, Cochin and Madras during July, 1985.

9. Statements by Ministers

(i) The Minister of State in the Ministry of Home Affairs made a statement regarding constitution of a Commission in terms of paragraph 7.2 of the Memorandum of Settlement dated the 24th July, 1985 on Punjab Issues. (ii) The Minister of State in the Ministry of Home Affairs made a statement regarding assassination of Sant Harchand Singh Longowal, President, Shiromani Akali Dal and a shooting incident at Jullundur on 20-8-1985.

(iii) The Minister of State in the Ministry of Home Affairs made a statement regarding setting up of the Commission of Inquiry into the incidents relating to clashes on Assam-Nagaland Border in June, 1985.

10. Government Bills-Introduced

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(1) THE SALES PROMOTION EMPLOYEES (CONDI-TIONS OF SERVICE) AMENDMENT BILL, 1985

(2) THE JUDGES (PROTECTION) BILL, 1985

The motion for leave to introduce the Bill moved by Shri, H. R. Bhardwaj was opposed. The motion was adopted and the Bill was introduced.

(3) THE ESTATE DUTY (AMENDMENT) BILL, 1985

(4) THE RAILWAY PROTECTION FORCE (AMEND-MENT) BILL, 1985

The motion for leave to introduce the Bill moved by Shri Bansi Lal was opposed. The motion was adopted and the Bill was introduced.

11. Matters under Rule 377

(1) Shri Kamal Nath raised a matter regarding need to take measures to ensure speedy trial of cases pending in Supreme Court/High Courts.

(2) Shri S. Krishna Kumar raised a matter regarding need to amend the Bonus Act urgently to raise the upper salary limit for the benefit of workers.

(3) Shri Tariq Anwar raised a matter regarding need for immediate reduction in the running time and improvement and upkeep of Katihar—Danapur Express train.

(4) Shri C. P. Thakur raised a matter regarding need for Central assistance to improve drinking water facilities and other civic amenities in Patna.

(5) Shri Nihal Singh raised a matter regarding need to take steps to make Agra a more attractive tourist centre. (6) Shri Sharad Dighe raised a matter regarding need to impress upon the Andhra Pradesh Government to honour the award given by the Tribunal on Krishna river basin water distribution.

(7) Shri Mool Chand Daga raised a matter regarding " need to take measures to stop cow slaughter.

(8) Shri V. Sobhanadreeswara Rao raised a matter regarding need to establish a branch of U.G.C. at Hyderabad with adequate allocation of funds and delegation of powers.

(9) Shri P. Kolandaivelu raised a matter regarding need to continue the control of Central Government over the management of the Cauvery Sugars in Petttavaithalai, Tiruchi District, Tomil Nadu.

(10) Shri Balasaheb Vikhe Patil raised a matter regarding need to take steps to make legislation governing minimum wages for Bidi workers applicable to workers engaged in the, manufacturing for chewing tobacco and also to pay better attention to the welfare of women bidi workers.

(11) Shri N. V. N. Somu raised a matter regarding need to relax the ban on recruitment, filling up of vacancies in senior posts by promotion and regularisation of all casual temporary employees.

[Lok Sabha adjourned at 1.06 P.M. and recosembled at 2.10 P.M.]

12. Government Bills-Passed

(i) THE TOBACCO BOARD (AMENDMENT) BILL, 1985 🕻

Discussion on the motion for consideration of the Bill moved by Shri P. A. Sangma on 20th August, 1985, continued:

The following members took part in the debate:---

- (1) Shri V. Sobhanadreeswara Rao
- (2) Shri B. N. Reddy
- (3) Prof. N. G. Ranga
- (4) Shri R. Jeevarathinam
- (5) Shri Sode Ramaiah
- (6) Shri G. S. Basavaraju
- (7) Shri Amar Roypradhan

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(S) Shri Harish Rawat

(9) Shri C. Janga Reddy

Shri P. A. Sangma replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 7 was adopted, as amended.

Clauses 8 to 13 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill as amended, be passed was moved by Shri P. A. Sangma.

The motion was adopted and the Bill, as amended, was passed.

(ii) THE SUPREME COURT (NUMBER OF JUDGES) AMENDMENT BILL, 1985

The motion for consideration of the Bill was moved by Shri Asoke Kumar Sen.

The following members took part in the debate:--

- (1) Shri K. Ramachandra Reddy
- (2) Shri Shyam Lal Yadav
- (3) Shri Somnath Rath
- (4) Shri Amal Datta
- (5) Shri Jagannath Rao
- (6) Shri K. R. Natarajan
- (7) Shri D. K. Naikar
- (8) Shri S. Jaipal Reddy
- (9) Shri Mool Chand Daga
- (10) Shri Vijoy Kumar Yadav
- (11) Shri Kali Prasad Pandey

Shri Asoke Kumar Sen replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Asoke Kumar Sen.

The motion was adopted and the Bill was passed.

13. Discussion under Rule 193

Smt. Geeta Mukherjee raised a discussion on the statement made by the Minister of Finance in the House on 23rd July, 1985 regarding Report of the National Institute of Public Finance and Policy on "Aspects of Black Economy in India".

The following members took part in the debate:-

- (1) Shri Y. S. Mahajan
- (2) Shri Virdhi Chander Jain
- (3) Shri M. Subha Reddy
- (4). Shri G. L. Dogra
- (5) Shri Sharad Dighe
- (6) Shri Amal Datta
- (7) Kum. D. K. Tharadevi
- (8) Prof. Narain Chand Parashar
- (9) Shri Birinder Singh
- (10) Shri R. Annanambi
- (11) Shri Balasaheb Vikhe Patil
- (12) Shri Vijay N. Patil
- (13) Shri Thampan Thomas
- (14) Shri Ajay Mushran
- (15) Shri Priya Ranjan Das Munsi
- (16) Shri Manoj Pandey
- (17) Dr. G. S. Rajhans
- (18) Dr. A. Kalanidhi
- (19) Shri Chintamani Jena
- (20) Shri Anadi Charan Das

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- (21) Shri Mankuram Sodi
- (22) Shri Narayan Choubey
- (23) Shri Giridhar Gomango
- The discussion was not concluded.

14. Report of Business Advisory Committee

Shri Ghulam Nabi Azad presented the Twelfth Report of the Business Advisory Committee.

8.43 P.M.

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[Lok Sabha Adjourned till 11 A.M. on Friday, the 23rd August, 1985].

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Friday, August 23, 1985 Bhadra 1, 1907 (Saka)

No. 82

11 A.M.

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1. Starred Questions

Starred Questions Nos. 450—452, 454—459 and 461—463 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4748-4986 were laid on the Table.

A statement by the Minister of State in the Ministry of Supply and Textiles correcting the reply given on the 26th July, 1985 to Unstarred Question No. 693 regarding allotment of quotas and licences for garments transferred to Apparel Export Promotion Council was laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:---

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Engineering Export Promotion Council, Calcutta, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Engineering Export Promotion Council, Calcutta, for the year 1982-83.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Engineering Export Promotion Council, Calcutta, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Engineering Export Promotion Council, Calcutta, for the year 1983-84.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of Notification No. S.O. 610 (E) (Hindi and English versions) published in Gazette of India dated the 19th August, 1985 appointing the 2nd day of -October, 1985 as the date on which the Dowry Prohibition (Amendment) Act, 1984 shall come into force, issued under section 1 of the said act.
- (6) A copy of the Dowry Prohibition (Maintenance of Lists of Presents to the Bride and Bridegroom) Rules, 1985 published in Notification No. G.S.R. 664(E) in Gazette of India dated the 19th August, 1985 under sub-section (3) of section 9 of the Dowry Prohibition Act, 1961.
- (7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 647(E) published in Gazette of India dated the 13th August, 1985 together with an explanatory memorandum making certain amendment to Notification No. 13-Customs dated the > 9th February, 1981 so as to permit the 100 per cent Export Oriented Undertakings to clear 25 per cent of their production and 5 per cent rejects on payment of excise duty into the Domestic Tariff Area.
 - (ii) G.S.R. 660(E) published in Gazette ot India dated the 16th August, 1985 together with an explanatory note regarding exemption to goods

covered by Notification No. 262/85-Customs and 263/85-Customs dated the 16th August, 1985 from the whole of the auxiliary duty of customs leviable thereon.

- (8) A copy of the Consolidated Report (Hindi and English versions) on the working of Public Sector Banks for the year ended the 31st December, 1983.
- (9) A copy of the Consolidated Report (Hindi and English versions) on the working of Regional Rural Banks for the year ended the 31st December, 1983.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 1984-85.
 - (ii) Annual Report of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (11) A statement (Hindi and English versions) correcting the reply given on the 9th August, 1985 to Unstarred Question No. 2966 by Shri Indrajit Gupta regarding purchase of iron ore by IISCO from private mines.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
 - (i) The Export of Dried Shark Fins and Dried Fish Maws (Quality Control and Inspection) Rules, 1985 published in Notification No. S.O. 3090 in Gazette of India dated the 6th July, 1985.

- (ii) The Export of Dried Fish (Inspection) Rules, 1985 published in Notification No. S.O. 3332 in Gazette of India dated the 20th July, 1985.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1983-84.
 - (ii) Annual Report of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology, Srinagar, for the year 1983-84 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Centre for Electronics Design and Technology, Srinagar, for the year 1983-84.
- (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:---

 (i) That at its sitting held on the 22nd August, 1985, Rajya Sabha agreed without any amendment to the Essential Services Maintenance (Amendment) Bill, 1985, passed by Lok Sabha on the 19th August, 1985.

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 (ii) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Coffee (Amendment) Bill, 1985, passed by Lok Sabha on the 19th August, 1985.

5. Assent to Bill

Secretary-General laid on the Table the Appropriation (No. 5) Bill, 1985, passed by the Houses of Parliament during the current session and assented to.

6. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- (1) Shri Jamilur Rehman—15th January to 30th January, 1985 (1st Session)—Member expired— Absence condoned.
- (2) Shri B. N. Reddy—15th January to 30th January, 1985 (1st Session).
- (3) Shri Saleem I. Shervani—13th March, to 31st March, 1985, (2nd Session).
- (4) Chowdhry Girdhari Lal—13th March to 2nd April, 1985 and 8th April to 15th May, 1985 (2nd Session)—Member expired—Absence condoned.
- (5) Shri Motilal Singh—8th April to 30th April, 1985 (2nd Session).
- (6) Shri H. N. Nanje Gowda—10th April to 5th May, 1985 (2nd Session).
- (7) Shri Chandra Pratap Narain Singh—13th March to 2nd April, 1985 and 8th April to 7th May, 1985 (2nd Session).
- (8) Shri Bharat Kumar Odedra—23rd July, 1985 to 14th August, 1985 (3rd Session).
- (9) Smt. Madhuri Singh—26th July to 23rd August, 1985 (3rd Session).
- (10) Shri Chandra Mohan Singh Negi-23rd July to 23rd August, 1985 (3rd Session).

7. Minutes of Committee on Private Members' Bills and Resolutions

Shri M. Thambi Durai laid on the Table Minutes (Hindi and English versions) of the first to fifth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

8. Minutes of "Committee on absence of Members

Shri Madhusudan Vairale laid on the Table Minutes (Hindi and English versions) of the sitting of the Committee on Absence of Members from the Sittings of the House held on the 14th August, 1985.

9. Report of Estimates Committee

Shri Chintamani Panigrahi presented the Seventh Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in the Seventy-third Report of the Committee (Seventh Lok Sabha) on the Ministry of Information and Broadcasting—Broad-casting.

10. Reports and minutes of Committee on Public Undertakings

Shri K. Ramamurthy presented the following Reports and Minutes (Hindi and English versions) of the Committee on Public Undertakings:—

- (i) First Report on Action Taken by Government on the recommendations contained in Ninety-second Report of the Committee (Seventh Lok Sabha) on Nationa! Thermal Power Corporation Ltd.
- (ii) Second Report on Action Taken by Government on the recommendations contained in Ninety-first Report of the Committee (Seventh Lok Sabha) on Bharat Petroleum Corporation Ltd.
- (iii) Third Report on Action Taken by Government on the recommendations contained in Eighty-seventh Report of the Committee (Seventh Lok Sabha) on Central Coal Washeries Organisation.
- (iv) Fourth Report on Mineral Exploration Corporation Ltd. and Minutes of the sittings of the Committee relating thereto.

(v) Fifth Report on Action Taken by Government on the recommendations contained in Ninety-sixth Report of the Committee (Seventh Lok Sabha) on Rehabilitation Industries Corporation Ltd.

11. Report of Committee on Subordinate Legislation

Shri Mool Chand Daga presented the Second Report (Hindi and English versions) of the Committee on Subordinate Legislation.

12. Report of Committee on Welfare of Scheduled Castes and Scheduled Tribes

Shri K. D. Sultanpuri presented the Second Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Steel, Mines and Coal (Department of Mines)—Reservations for and employment of Scheduled Castes and Scheduled Tribes in National Aluminium Company Limited.

13. Minutes of Committee on Welfare of Scheduled Castes and Scheduled Tribes

Shri K. D. Sultanpuri laid on the Table Minutes (Hindi and English versions) of the sittings of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes relating to their Second Report.

14. Motion regarding Twelfth Report of the Business Advisory Committee

Shri Ghulam Nabi Azad moved the following motion:---

"That this House do agree with the Twelfth Report of the Business Advisory Committee presented to the House on the 22nd August, 1985."

The motion was adopted.

15. Statement by Min^{*}ster

The Minister of Parliamentary Affairs made a statement regarding Government Business for the remaining part of the Session.

16. Government Bills-introduced

- (1) THE LIGHTHOUSE (AMENDMENT) BILL, 1985
- (2) THE NARCOTIC DRUGS AND PSYCHOTROPIC SUBSTANCES BILL, 1985

17. Discussion under Rule 193

Discussion on the statement made by the Minister of Finance in the House on 23rd July, 1985 regarding Report of the National Institute of Public Finance and Policy on "Aspects of Black Economy in India", raised by Smt. Geeta Mukherjee on the 22nd August, 1985, continued.

Shri Vishwanath Pratap Singh replied to the discussion.

The discussion was concluded.

19. Government Bills-Passed

(i) THE JUDGES (PROTECTION) BILL, 1985

The motion for consideration of the Bill was moved by Shri H. R. Bhardwaj.

The following members took part in the debate:---

- (1) Shri H. A. Dora
- (2) Shri Shantaram Naik
- (3) Shri Amal Datta
- (4) Prof. K. V. Thomas
- (5) Shri Thampan Thomas'
- (6) Shri Mool Chand Daga
- (7) Shri G. M. Banatwalla
- (8) Dr. G. S. Rajhans

Shri H. R. Bhardwaj replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. R. Bhardwaj.

.The motion was adopted and the Bill was passed.

(ii) THE ESTATE DUTY (AMENDMENT) BILL, 1985

The motion for consideration of the Bill was moved by Shri Vishwanath Pratap Singh. The following members took part in the debate:---

- (1) Shri P. Appalanarasimham
- (2) Shri Ajay Mushran
- (3) Shri Syed Masudal Hossain
- (4) Shri Ramashray Prasad Singh
- (5) Shri George Joseh Mundackal

Shri Vishwanath Pratap Singh replied to the debate.

The motion for considerations was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Vishwanath Pratap Singh.

The motion was adopted and the Bill was passed.

19. Statement by Prime Minister

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The Prime Minister made a statement regarding Elections in Punjab.

20. Government Bill-Under Consideration

THE RAILWAY PROTECTION FORCE (AMENDMENT) BILL, 1985

The motion for consideration of the Bill was moved by Shri Bansi Lal.

- (1) Prof. K. V. Thomas
- (2) Shri Narayan Chaubey
- (3) Shri R. Jeevarathinam (Speech unfinished)

The discussion was not concluded.

21. Motion Regarding Fifth Report of the Committee on Private Members' Bills and Resolutions

Shri Hussain Dalwai moved t he following motion:-

"That this House do agree with the Fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd August, 1985."

The motion was adopted.

22. PRIVATE MEMBERS' BILLS-INTRODUCED

(1) The Freedom of Information Bill, 1985, by Shri Thampan Thomas.

(2) The Constitution (Amendment) Bill, 1985, (Amendment of article 19, etc.), by Shri G. M. Banatwalla.

(3) The Prasar Bharat, (Broadcasting Corporation of India) Bill, 1985, by Prof. Madhu Dandavate.

(4) The Constitution (Amendment) Bill, 1985, (Amendment of article 311), by Prof. Madhu Dandavate.

(5) The Constitution (Amendment) Bill, 1985. (Insertion of new article 15A), by Shri Thampan Thomas.

(6) The Agricultural Workers (Payment of Pension, Fixation of Minimum Wages, Compulsory Insurance and Other Amenities) Bill, 1985, by Shri B. V. Desai.

(7) The Indian Nationals Living Abroad (Representation in Parliament and State Legislature) Bill, 1985, by Shri B. V. (Desai.

(8) The Ceiling on Marriage Expenses Bill, 1985, by Shri B. V. Desai.

(9) The Compulsory Population Congrol (Small Family Promotion and Motivation) Bill, 1985, by Shri B. V., Desai.

(10) The Regulation and Control of Technical Servicing Units Bill, 1985, by Shrimati Jayanti Patnaik.

(11) The Family Restriction Incentives Bill, 1985, by Shrimati Jayanti Patnaik.

23.PRIVATE MEMBER'S BILL—UNDER CONSIDERA THE CODE OF CRIMINAL PROCEDURE (AMENDME BILL, (AMENDMENT OF SECTIONS 125 AND 127), SHRI G. M. BANATWALLA.

Further discussion on the motion for consideration of the Bill moved on 10th May, 1985 and amendments thereto moved on 26th July, 1985, continued.

The following members took part in the debate:---

- (1) Shri Sultan Salahuddin Owais
- (2) Shri Ebrahim Sulaiman Sait
- (3) Shri Arif Mohd. Khan

The discussion was not concluded.

5.33 P.M.

(LOK SABHA ADJOURNED TILL 11 A.M. ON MONDAY, THE 26TH AUGUST, 1985)

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, August 26, 1985 Bhadra 4, 1907 (Saka)

No. 83

1 A.M.

. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 1983-84 (Part-II Administrative and Finance).
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 1983-84.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 1983-84 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Union of India, New Delbi, for the year 1983-84.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 1983-84.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 1983-84 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Council for Cooperative Training, New Delhi, for the year 1983-84.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Urban Co-voperative Banks and Credit Societies Limited, New Delhi, for the year 1983-84.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Urban Co-operative Banks and Credit Societies Limited, New Delhi, for the year 1983-84 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Urban Cooperative Banks and Credit Societies Limited, New Delhi, for the year 1983-84.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- 9. A copy of the Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 635(E) in Gazette of India dated the 5th August, 1985 under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 4 1958.

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Consumers Federation of India Limited, New Delhi, for the year 1983-84 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Consumers Federation of India Limited, New Delhi, for the year 1983-84.
 - (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
 - (12) (i) A copy of the Annual Report (Hindi and English versions) of the Super Bazar, the Cooperative Store Limited, New Delhi, for the year 1983-84 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Super Bazar, the Cooperative Store Limited, New Delhi, for the year 1983-84.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A Copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Bridge and Roof Company Limited, Calcutta, for the year 1983-84.
 - (ii) Annual Report of the Bridge and Roof Company Limited, Calcutta, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Children's Film Society, India, Bombay, for the year 1983-84 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Children's Film Society, India, Bombay, tor the year 1983-84.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy each of the following Notifications (Hindj . and English versions) under section 159 of the a Customs Act, 1962:—
 - (i) G.S.R. 658(E) published in Gazette of India dated the 16th August, 1985 together with an explanatory memorandum regarding exemption to goods specified in the notification on importation into India for use inside the Falta Export Processing Zone at Calcutta for the purpose of being used in connection with the manufacture of export goods from the whole of the duty of customs leviable thereon.
- (ii) G.S.R. 659(E) published in Gazette of India dated the 16th August, 1985 together with an explanatory memorandum regarding exemption to goods specified in the notification on importation into India for use inside the Madras Export Processing Zone for the purpose of being used in connection with the manufacture of export goods from the whole of the duty of customs leviable thereon.

2. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 23rd August. 1985, Rajya Sabha agreed without any amendment to the Government Savings Laws (Amendment) Bill, 1985, passed by Lok Sabha on the 20th August, 1985.

3. Report of Public Accounts Committee

Shri E. Ayyapu Reddy presented the Fifth Report (Hindi and English versions) of Public Accounts Committee on Action Taken by Government on the recommendations contained in the 196th Report of the Committee (7th Lok Sabha) regarding delay in the installation of continuous channel testing bays (CCTB) and their unsatisfactory performance, irregular purchase of telephones, inventory control and research, development and production.

4. Government Bill—Introduced

THE LOKPAL BILL, 1985

5. Matters Under Rule 377

(1) Kum. Pushpa Devi raised a matter regarding need to take measures during the Seventh Plan period to check large scale drop out of Scheduled Tribes students in the country.

(2) Shri G. S. Basavaraju raised a matter regarding need to open a scientific research centre for coconut in Karnataka.

(3) Shri Harihar Soren raised a matter regarding need to allocate sufficient funds for completion of second and third phases of Bansapani-Jakhpura railway line during Seventh Plan.

(4) Dr. K. G. Adiyodi raised a matter regarding need to declare the inland waterways of Kerala as National Waterways and also to provide necessary funds for the same.

(5) Shri Birbal raised a matter regarding need to set up Doordarshan Relay Centre at Hanumangarh in Rajasthan.

(6) Smt. Bibha Ghosh Goswami raised a matter regarding need to take up with the Bangladesh Government the need to ensure proper treatment of waste water of Dardhana Sugar Mills being discharged into Churni river to prevent pollution.

(7) Shri V. Sobhanadresswara Rao raised a matter regarding need to fix remunerative price for sugar cane.

(8) Shri Priya Ranjan Das Munsi raised a matter regarding need to prepare a twin city development project on both sides of the Ganges to join Howrah with Calcutta and to set up a Howrah Industrial City Development Authority for the purpose.

6. Government Bills-Passed

(i) THE RAILWAY PROTECTION FORCE (AMEND-MENT) BILL, 1985

Discussion on the motion for consideration of the Bill moved by Shri Bansi Lal on the 23rd August, 1985, continued.

The following members took part in the debate:---

- (1) Shri R. Jeevarathinam
- (2) Shri A. J. V. B. Maheswara Rao
- (3) Shri K. Pradhani
- (4) Shri Ajit Kumar Saha
- (5) Shri Chintamani Jena
- (6) Shri Mool Chand Daga
- (7) Shri P. Appalanarasimham

Shri Bansi Lal replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 to 19 and the schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Bansi Lal.

The motion was adopted and the Bill was passed.

(ii) THE INDIRA GANDHI NATIONAL OPEN UNIVERSITY BILL, 1985—as passed by Rajya Sabha

The motion for consideration of the Bill was moved by Shri K. C. Pant.

An amendment for reference of the Bill to a Select Committee was moved by Shri Saifuddin Chowdhary.

The following members took part in the debate:----

- (1) Shri Anand Gajapati Raju
- (2) Prof. N. G. Ranga
- (3) Shri Hardwari Lal
- (4) Dr. Sudhir Roy
- (5) Shri Aziz Qureshi

- (6) Prof Narain Chand Parashar
- (7) Shri P. Kolandaivelu
- (8) Dr. (Smt.) Phulrenu' Guha
- (9) Shri Hussain Dalwai
- (10) Shri C. Jaipal Reddy
- (11) Smt. Chandresh Kumari
- (12) Kum. Mamata Banerjee
- (13) Smt. Geeta Mukherjee
- (14) Shri Priya Ranjan Das Munsi
- (15) Shri Satyendra Narayan Sinha
- (16) Shri D. B. Patil
- (17) Shri N. Tombi Singh
- (18) Prof. P. J. Kurien
- (19) Shri Amar Roypradhan
- (20) Shri Girdhari Lal Vyas
- (21) Smt. Vijayanthimala Bali
- (22) Shri K. Ramachandra Reddy
- (23) Shri M. Ramachandran
- (24) Shri K. S. Rao
- (25) Shri Umakant Mishra
- (26) Dr. G. S. Rajhans
- (27) Shri Somnath Rath
- (28) Shri Saifuddin Chowdhary

Shri K. C. Pant replied to the debate.

The Amendment for reference of the Bill to a Select Committee moved by Shri Saifuddin Chowdhary was negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 40, the First Schedule and the Second Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. C. Pant.

The motion was adopted and the Bill was passed.

(iii) THE LIGHTHOUSE (AMENDMENT) BILL, 1985

The motion for consideration of the Bill was moved by Shri Z. R. Ansari.

Shri Purna Chandra Malik took part in the debate.

Shri Z. R. Ansari replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 9 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Z. R. Ansari.

The motion was adopted and the Bill was passed.

7. Government Bill-Under Consideration

THE NARCOTIC DRUGS AND PSYCHOTROPIC SUBSTANCES BILL, 1985

The motion for consideration of the Bill was moved by Shri Janardhana Poojary.

An amendment for reference of the Bill to a Jont Committee of the Houses was moved by Shri Mool Chand Daga.

Shri Manoj Pandey took part in the debate. His speech was not concluded.

The discussion was not concluded.

7-30 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 28th August, 1985).

SUBHASH C. KASHYAP, Secretary-General

GMGIPMRND-LSI-1746 LS-26-8-85-770.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, August 28, 1985/Bhadra 6, 1907 (Saka)

No 84

11 A.M.

1. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, New Delhi, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Historical Research. New Delhi, for the year 1983-84.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the University of Delhi, Delhi, for the year 1983-84.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the University of Delhi, Delhi, for the year 1983-84.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Challenge of Education—a policy perspective (Hindi* version).

*English versions was laid on the Table on 20th August, 1985.

- (6) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Coal Mines Provident Fund Oganisation for the year 1983-84.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the paper mentioned at (6) above.
- (8) A copy of the Indian Airlines Employees Provident Fund (Amendment) Regulations, 1985 (Hindi and English versions) published in Notification No. PFB|2|1 in Gazette of India dated the 13th April, 1985 together with an explanatory note under sub-section (4) of section 45 of the Air Corporations Act, 1953.
- (9) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:--
- (i) G.S.R. 648(E) published in Gazette of India dated the 13th August, 1985 together with an explanatory memorandum making certain amendment to Notification No. 208/81-Customs dated the 22nd September, 1981 so as to include Rifampicin syrup and Rifampicin INH capsules and also syrups of Cephalexin and Cloxacillin in the Table annexed to the notification for exemption from customs duty.
- (ii) G.S.R. 649(E) to 654(E) published in Gazette of India dated the 13th August, 1985 together with an explanatory memorandum fixing specific rates of customs duty on certain varieties of dry fruits.
- (iii) G.S.R. 656(E) published in Gazette of India dated the 16th August. 1985 together with an explanatory memorandum making certain amendment to Notification No. 2/85-Customs dated the 1st January, 1985 so as to extend the benefit of exemption on impregnating and filling compounds used in the manufacture of telecommunication cables also.
 - (iv) G.S.R. 657 (E) published in Gazette of India dated the 16th August, 1985 together with an explanatory memorandum making certain amendment to Notification No. 57/85-Customs dated the 17th March, 1985 so as to exempt 8 additional items of drug intermediates from the whole of the additional duty of customs leviable thereon.

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Rampur Raza Library, Rampur, for the year 1983-84 along with Audited Accounts under sub-section (2) of section 22 of the Rampur Raza Library Act, 1975.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rampur Raza Library, Rampur, for the year 1983-84.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission, New Delhi, for the period from 1st January, 1984 to 31st December, 1984.
- (ii) A copy of the Memorandum (Hindi and English versions) explaining reasons for non-acceptance ci Commission's advice in certain cases mentioned in the Report.

2. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:---

- (i) That at its sitting held on the 26th August, 1985, Rajya Sabha agreed without any amendment to the Intelligence Organisations (Restriction of Rights) Bill, 1985, passed by Lok Sabha on the 20th August, 1985.
- (ii) That at its sitting held on the 26th August, 1985, Rajya Sabha agreed without any amendment to the Tobacco Board (Amendment) Bill, 1985, passed by Lok Sabha on the 22nd August, 1985.
- (iii) That at its sitting held on the 26th August, 1985, Rajya Sabha agreed without any amendment to the Judges (Protection) Bill, 1985, passed by Lok Sabha on the 23rd August, 1985.

3. Reports of Public Accounst Committee

Shri E. Ayyapu Reddy presented the following Reports (Hindi and English versions) of the Public Accounts Committee:----

- (i) Thirteenth Report on Action Taken by Government on the recommendations contained in the 216th Report of the Committee (Seventh Lok Sabha) regarding Drawback Payments.
- (ii) Fourteenth Report on Action Taken by Government on the recommendations contained in the 180th Report of the Committee (Seventh Lok Sabha) regarding Union Excise Duties—Exemption of Goods falling under Tariff Item 68.

4. Government B'll—Introduced

THE INLAND WATERWAYS AUTHORITY OF INDIA BILL, 1985

5. Matters Under Rule 377

(1) Shri Jitendra Prasada raised a matter regarding need to send a central medical team to Shahjahanpur, Uttar Pradesh to prevent the spread of diseases like Malaria, Cholera etc.

(2) Shri Krishna Pratap Singh raised a matter regarding need to set up a paper mill or fertilizer factory at Maharaj Ganj in North Bihar to improve the economic conditions of the people.

(3) Shri Janak Raj Gupta raised a matter regarding need to construct a bridge on "Aik Nallah" near village Arnia, Tehsil Bishnah, Jammu, J & K.

(4) Shri K. Pradhani raised a matter regarding need to speed up the work of widening National Highway No. 43 which passes over Eastern Ghat mountains in Orissa.

(5) Shri Ananta Prasad Sethi raised a matter regarding need to take some permanent measures to save the farmers of Bhadrak constituency of Balasore District, Orissa from the fury of recurring floods.

(6) Shri Sanat Kumar Mandal raised a matter regarding need to formulate a plan for periodical d edging of streams of Hooghly river flowing into the Bay of Bengal through Sunderbans area to ensure smooth flow of water. (7) Smt. Usha Rani Tomar raised a matter regarding need to make arrangements to provide power for 24 hours to Aligarh from Narora Atomic Power project which is under construction.

(8) Shri C. Janga Reddy raised a matter regarding need to set up an industry in public sector in Warangal District, Andhra Pradesh to provide employment to its people.

6. Government Bill-Passed

THE NARCOTIC DRUGS AND PSYCHOTROPIC SUBSTANCES BILL, 1985

Discussion on the motion for consideration of the Bill moved by Shri Janardhana Poojary and the amendment moved) on the 26th August, 1985, continued.

The following members took part in the debate:---

- (1) Shri Manoj Pandey
- (2) Shri R. P. Das
- (3) Shri Balkavi Bairagi
- (4) Shri Ajay Mushran
- (5) Shri Chinta Mohan
- (6) Shri Jujhar Singh
- (7) Shri Anoopchand Shah
- (8) Shri V. S. Krishna Iyer
- (9) Shri Dal Chander Jain
- (10) Shri Ramashray Prasad Singh
- (11) Shri Somnath Rath
- (12) Shri D. B. Patil
 - (13) Shri Shantaram Naik
 - (14) Dr. (Smt.) Phulrenu Guha
 - (15) Shri S. Jaipal Reddy

Shri Janardhana Poojary replied to the debate.

The Amendment for reference of the Bill to a Joint Committee of the Houses moved by Shri Mool Chand Daga was withdrawn by leave of the House. The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 83 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Janardhana Poojary.

The motion was adopted and the Bill was passed.

(ii) THE AUROVILLE (EMERGENCY PROVISIONS) AMENDMENT BILL, 1985; as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri K. C. Pant.

The following members took part in the debate:---

- (1) Dr. Sudhir Roy
- (2) Prof. Narain Chand Parashar
- (3) Shri Priya Ranjan Das Munsi
- (4) Shri Chintamani Jena
- (5) Shri K. Ramachandra Reddy
- (6) Shri Chinta Mohan
- (7) Shri Eduardo Faleiro
- (8) Shri P. Shanmugam

Shri K. C. Pant replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. C. Pant.

The motion was adopted and the Bill was passed.

7. Statements by Ministers

**(1) The Minister of Finance made a statement regarding "Review of Fiscal Levies on Textiles".

The Minister also laid on the Table-

- (i) A copy each of Notification Nos. 190/85-CE to 198/85-CE (Hindi and English versions) published in Gazette of India dated the 28th August, 1985 together with an explanatory memorandum issued in the context of the Textile Policy Statement of 1985, issued under the Central Excise Rules, 1944.
- (ii) A copy of Notification No. 276 85-Customs (Hindi and English versions) published in Gazette of India dated the 28th August, 1985 together with an explanatory memorandum regarding exemption to polyester fibre from the whole of the countervailing duty of Rupees 45 per Kg. subject, *inter alia*, to the condition that such polyester fibre is used in the manufacture of low priced fabrics containing more than 40 per cent but less than 70 per cent by weight of polyester fibre, as per manufacturing programme duly approved by the Department of Textiles, under section 159 of the Customs Act, 1962.

*** (2) The Minister of State of the Ministry of Supply and Textiles made a statement regarding launching of a new programme viz. "Approved Programme for Production and Supply of Low Priced Blends".

8. Motion under Rule 388

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Shri Asoke Kumar Sen moved the following motion:---

"That this House do suspend the first proviso to Rule 74 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for reference of the Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against Union Ministers and for matters connected therewith, to a Joint Committee of the Houses."

The motion was adopted.

^{**}At 3.34 P.M. ***At 3.39 P.M.

9. Government Bill-Motion for Reference to Joint Committee-Adopted

THE LOKPAL BILL, 1985

The motion for reference of the Bill to a Joint Committee was moved by Shri Asoke Kumar Sen.

The motion was adopted as follows:---

"That the Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against Union Ministers and for matters connected therewith, be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely:—

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- (1) Shri Asoke Kumar Sen
- (2) Shri H. K. L. Bhagat
- (3) Shri K. P. Singh Deo
- (4) Sh¹ i K. P. Unnikrishnan
- (5) Prof. N. G. Ranga
- (6) Prof. K. K. Tewari
- (7) Shri T. Basheer
- (8) Shri C. D. Patel
- (9) Shri B. V. Desai
- (10) Shri Aziz Qureshi
- (11) Shri Y. S. Mahajan
- (12) Shri G. G. Swell
- (13) Shri P. Chidambaram
- (14) Shri Braja Mohan Mohanty
- (15) Shri Brahma Dutt
- (16) Shri Manoranjan Bhakta
- (17) Shri Shyam Lal Yadav
- (18) Shri Mool Chand Daga
- (19) Shri Zainul Basher
- (20) Prof. M. R. Halder
- (21) Shri Priya Ranjan Das Munsi
 - (22) Shri Eduardo Faleiro

- (23) Shri Sharad Dighe
- (24) Shri D. K. Naikar
- (25) Shri C. Madhav Reddy
- (26) Shri Amal Datta
- (27) Shri P. Kolandaivelu
- (28) Prof. Madhu Dandavate
- (29) Shri Indrajit Gupta
- (30) Shri Ebrahim Sulaiman Sait

and 15 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

 that the Committee shall make a report to this House by 15th March, 1986;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 15 members to be appointed by Rajya Sabna to the Joint Committee."

10. Government Bill-Passed

THE PONDICHERRY UNIVERSITY BILL, 1965, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri, K. C. Pant.

The following members took part in the debate:--

- (1) Shri S. M. Bhattam
- (2) Prof. K. V. Thomas
- (3) Shri Hardwari Lal
- (4) Shri Suresh Kurup
- (5) Shri P. Shanmugam
- (6) Shri Shantaram Naik
- (7) Shri V. S. Krishna Iyer
- (8) Shri Zainul Basher

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- (9) Shri A. E. T. Barrow
- (10) Dr. G. S. Rajhans
- (11) Shri C. Janga Reddy
- (12) Shri Sriballav Panigrahi
- (13) Shri Vijay N. Patil
- (14) Shri Aziz Qureshi
- (15) Dr. (Smt.) Phulrenu Guha
- (16) Shri Ramashray Prasad Singh

Shri K. C. Pant replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

'Clauses 2 to 44 and the Schedule were adopted.

Clause 1, the Ena-ting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. C. Pant.

7.02 P.M.

The motion was adopted and the Bill was passed.

(LOK SABHA ADJOURNED TILL 11 A.M. ON THURSDAY THE 29TH AUGUST, 1985)

> SUBHASH C. KASHYAP, Secretary-General.

GMGIPMRND-LS I-1841 L'S-28-8-85-770.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Thursday, August 29, 1985 Bhadra 7, 1907 (Saka)

No. 85

-11 A.M.

1. Short Notice Question

Short Notice Question No. 1 addressed to the Minister of Information and Broadcasting regarding expansion of television network was orally answered and supplementaries were also answered thereon.

2. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Press Council of India, New Delhi, for the year 1984 along with Audited Accounts, under section 20 of the Press Council Act, 1978.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—
 - (i) The Merchant Shipping (Examination of Engineers in the Merchant Navy) Amendment Rules, 1984 published in Notification No. G.S.R.
 1322 in Gazette of India dated the 29th December, 1984.
 - (ii) The Merchant Shipping (Examination of Dredge Masters and Dredge Mates) Rules, 1985 published in Notification No. G.S.R. 70(E) in Gazette of India dated the 1st February, 1985.
- (3) Two statements (Hindi and English versions) showing reasons for delay in laying the notifications mentioned at (2) above.

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- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Pepsu Road Transport Corporation, Patiala, for the year 1981-82 under sub-section (3) of section 35 of the Road Transport Corporation Act, 1950.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Pepsu Road Transport Corporation, Patiala, for the year 1981-82.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) A statement regarding Review by the Government on the working of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1980-81.
 - (ii) Annual Report of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1980-81 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Annual Report (Hindi and English versions) of the Council for Advancement of Rural Technology, New Delhi, for the year 1983-84 along with Audited Accounts.

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- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (11) of section 45 of the Banking Regulation Act, 1949:---
 - (i) S.O. 625 (E) published in Gazette of India dated the 23rd August, 1985 regarding scheme of amalgamation of Lakshmi Commercial Bank Limited, New Delhi with Canara Bank.

- (ii) S.O. 622(E) published in Gazette of India dated the 23rd August, 1985 r∈garding scheme of amalgamation of Bank of Cochin Limited, Cochin with State Bank of India.
- (11) A copy of Notification No. G S.R. 668 (E) (Hindi and English versions) published in Gazette of India dated the 20th August, 1985 together with an explanatory memorandum appointing the 2nd day of September, 1985 as the date on which the Customs Tariff (Second Amendment) Act, 1982 shall come into force, issued under sub-section (2) of section 1 of the said act.
- (12) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 677(E) published in Gazette of India dated the 23rd August, 1985 together with an explanatory note making certain amendment to Notification No. 21/82-Customs dated the 28th February, 1982 so as to withdraw the partial exemption from customs duty on white cement.
 - (ii) G.S.R. 679(E) published in Gazette of India dated the 23rd August, 1985 together with an explanatory memorandum regarding revised rates of exchange for conversion of Dutch Guilders into Indian currency or vice-versa.
- (13) A copy of Notification No. G.S.R. 666 (E) (Hindi and English versions) published in Gazette of India dated the 20th August, 1985 together with an explanatory memorandum making certain amendment to Notification No. 223 62-CE dated the 29th December, 1962 so as to extend the proforma credit facility under rule 56A of the Central Excise Rules, 1944, to organic Surface Active Agents produced without the aid of power or steam, issued under the Central Excise Rules, 1944.
- (14) A copy of the Corrigendum (Hindi and English versions) to the Annual Report* of the Tobacco Board, Guntur, for the year 1983-84.

^{*}The Annual Report was laid on the Table on 26th April, 1985.

3. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:----

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Estate Duty (Amendment) Bill, 1985 passed by Lok Sabha on the 23rd August, 1985.
- (ii) That at its sitting held on the 28th August, 1985, Rajya Sabha agreed without any amendment to the Railway Protection Force (Amendment) Bill, 1985, passed by Lok Sabha on the 26th August, 1985.
- **(iii) That at its sitting held on the 29th August, 1985, Rajya Sabha concurred in the recommendation of Lok Sabha to join in the Joint Committee of the Houses on the Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against Urion Ministers and for matter connected therewith and nominated the following members to serve on the said joint Committee:—
 - (1) Shri P. Shiv Shanker
 - (2) Shri Hansraj Bhardwaj
 - (3) Shri N. K. P. Salve
 - (4) Shri Sultan Singh
 - (5) Shri Anand Sharma
 - (6) Shrimati Pratibha Devisingh Patil
 - (7) Shri P. N. Sukul
 - (8) Shri Baharul Islam
 - (9) Shri Darbara Singh
- (10) Shri Lal K. Advani
- (11) Shri Virendra Verma
- (12) Shri Parvathaneni Upendra
- (13) Shri Dipen Ghosh
- (14) Shri R. Mohanrangam
- (15) Shri Murasoli Maran

**At 6.13 P.M.

** (iv) That at its sitting held on the 29th August, 1985, Rajya Sabha agreed without any amendment to the Narcotic Drugs and Psychotropic Substances Bill, 1985, passed by Lok Sabha on the 28th August, 1985.

4. Reports of Public Accounts Committee

Shri Amal Datta presented the following Reports (Hindi and English versions) of the Public Accounts Committee:----

- (1) Fourth Report on Action Taken by Government on the recommendations of the Committee contained in their 127th Report (7th Lok Sabha) relating to "Coffee Board".
- (2) Twelfth Report on Action Taken by Government on the recommendations of the Committee contained in their 152nd Report (7th Lok Sabha) relating to "Cash Assistance for Export of Ossein and Export of Railway Wagons to a Foreign Country".
- (3) Fifteenth Report on Action Taken by Government on the recommendations of the Committee contained in their 227th Report (7th Lok Sabha) relating to Receipt of the Administration of the Union Territory of Delhi Sales Tax, Survey Registration and Declaration Forms.

5. Reports of Committee on Government Assurances

Shri B. K. Gadhavi presented the First and Second Reports (Hindi and English versions) of the Committee on Government Assurances.

6. Government Bills—Introduced

- (i) THE SICK INDUSTRIAL COMPANIES (SPECIAL PROVISIONS) BILL, 1985
- (ii) THE DOCK WORKERS (SAFETY, HEALTH AND WELFARE) BILL, 1985
- (iii) THE NATIONAL AIRPORTS AUTHORITY BILL, 1985
- **At 6.30 P.M.

7. Matters Under Rule 377

(1) Shri C. P. Thakur raised a matter regarding need to set up an electronics industry in Patna to improve economic condition of the people.

(2) Shri Ram Pyare Panika raised a matter regulding need to take preventive steps to check pollution caused by deforestation in Mirzapur district.

(3) Dr. G. Vijaya Rama Rao raised a matter regarding need to intervene and save the workers from exploitation by a multinational $M_{\downarrow}s$. Brooke Bond India Limited by enforcing the provision of the Wage Board at Ghatkesar.

(4) Shri G. L. Dogra raised a matter regarding need to construct the road connecting Ramnagar and Chenani Tehsils in Jammu and Kashmir with other parts of the country.

(5) Shri P. Namgyal raised a matter regarding need to operate Vayudoot service to Kargil in Ladakh region immediately.

(6) Smt. Prabhawati Gupta raised a matter regarding need to open a University at Motihari Eastern Champaran district to be named after Mahatama Gandhi.

(7) Shri I. Rama Rai raised a matter regarding recurring damages during monsoon in Kerala and need to take steps for desiltation of streams and rivers.

(8) Shri Jai Prakash Agarwal raised a matter regarding need to upgrade the Junior Navyug Schools into senior level in Delhi.

(9) Shri Sharad Dighe raised a matter regarding need to give up the plan of demolition of hutments on the Railway lands in Bombay.

(10) Shri Chintamani Panigrahi raised a matter regarding need to set up Super Thermal Power Plants at Talcher and Ib Valley and allocate adequate funds during Seventh Plan to complete the on-going power projects.

(11) Shri Aziz Qureshi raised a matter regarding need to provide assistance to the Madhya Pradesh Government to meet

the situation caused by drought in Vindhya area and to set up Vindhya Development Agency with Central assistance.

(12) Shri P. Kolandaivelu raised a matter regarding need to formulate a Common Civil Code for the country.

(13) Shri Sriballav Panigrahi raised a matter regarding need to clear and include the Samakoi irrigation Project in Pillahara area of Orissa in the Seventh Five Year Plan.

(14) Shri Bharat Singh raised a matter regarding increasing complaints of short supply and break down of electricity in Delhi and need to take necessary steps in this regard.

8. Resolution

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The Speaker made a reference to the 40th anniversary of the United Nations on 24th October, 1985 and placed the following resolution which was unanimously adopted by the House:—

"This House"

- RECALLING the determination of the peoples of the world in the aftermath of the Second World War, to save succeeding generations from the scourge of war through the establishment of the United Nations as a forum for resolving world problems and for the betterment of humanity through cooperative action.
 - CONSCIOUS of the unique contribution made by this world Organisation over the last four decades in averting the disaster of third world war.
 - ALSO conscious of the fact that notwithstanding the efforts of the United Nations, serious armed conflicts persist in the world, endangering regional and global security and that international economic relations continue to be characterised by inequality, domination and exploitation.
 - DEEPLY concerned that the escalating arms race, particularly in nuclear weapons and its extension to outer space carries the danger of the total extinction of human kind through a nuclear holocaust besides squandering vast resources that could otherwise be directed towards developmental ends.

- CONSIDERING that the 40th Anniversary of the United Nations provides an important occasion for governments and peoples around the world to rededicate themselves to the purposes and principles of the charter and to reatfirm their commitment to work for the ushering in of a new era of global peace, independence and progress for all peoples on the basis of equality and justice.
- RECOGNISING the vital role played by the United Nations in the development and codification of international law particularly the Convention on the Law of the Sea and the Outer Space Treaty.
- (1) WELCOMES the decision of the U. N. General Assembly to commemorate the 40th Anniversary in an appropriate manner in furtherance of the theme "The United Nations for a better world".
- (2) STRESSES that the survival of mankind in this nuclear age can be ensured only through general and complete disarmament, especially nuclear disarmament, under effective international control, that respect for the basic dignity of the human person, for human rights and fundamental freedoms must be ensured in accordance with the Universal Declaration of Human Rights.
- (3) ACCLAIMS the role of the United Nations in expediting the process of granting self-determination and independence t_0 colonial and non-self-governing territories and in securing the enlargement of the membership of this world Body so as to take the organisation closer to the goal of universality.
- (4) EXPRESSES grave concern at the continued denial of self-determination, independence and freedom to peoples and territories under colonial domination, in particular to the peoples of Namibia and Palestine.
- (5) EXPRESSES grave anxiety at the growing danger posed by the military presence of the great powers in the Indian Ocean area which has a detrimental

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effect on peace, security and cooperation among the Littoral and Hinterland States.

- (6) STRONGLY opposes the policy of apartheid practised by the racist regime of South Africa in contravention to the principles of the U.N. Charter and against all norms civilized conduct, as well as all forms of oppression and racial tyranny in various parts of the world.
 - (7) CALLS for the restructuring of international economic relationships so that they are more responsive to the needs of all countries, particularly the developing countries and contribute to more fruitful international cooperation through recognition of interdependence of nations and their common stake in utilising the benefits of science and technology on an equitable basis.
 - (8) CONDEMNS all acts of international terrorism and their pernicious impact on the security of individuals and societies particularly the loss of innocent human lives and calls upon all States to take urgent and effective measures for their speedy and final elimination.
 - (9) NOTES with profound appreciation the exemplary achievements of the specialised agencies of U. N. system in relieving human sufferings, preventing disease, mal-nutrition, hunger and squalor and in promoting greater economic, social, scientific and cultural understanding and cooperation among nations.
 - (10) REAFFIRMS the necessity of strengthening the United Nations and the multilateral process in order to realise the principles and purposes of the U. N. cultural understanding and cooperation among gress of all humankind."

9. GOVERNMENT BILL-PASSED

THE COAL MINES (CONSERVATION AND DEVELOP-MENT) AMENDMENT BILL, 1985, as passed by Rajya Sabha.

Shri Vasant Sathe concluded his speech on the motion for consideration of the Bill moved by him on the 14th August, 1985.

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The following members took part in the debate:--

- (1) Shri V. Sobhanadreeswasa Rao
- (2) Shri Damodar Pandey
 - (3) Shri Jagannath Rao
- - (5) Shri Ram Singh Yadav
 - (6) Shri Satyendra Narayan Sinha
 - (7) Shri S. Thangaraju
 - (8) Shri Harish Rawat
 - (9) Shri Raj Kumar Rai
 - (10) Shri Ram Pyare Panika
 - (11) Shri Ram Bahadur Singh
 - (12) Shri Sriballav Panigrahi
 - (13) Smt. Javanti Patnaik
 - (14) Shri Banwari Lal Purohit
- (15) Shri Ramashray Prasad Singh
 - (16) Shri K. D. Sultanpuri
- (17) Shri Somnath Rath
 - (18) Shri Yogeshwar Prasad Yogesh
 - (19) Shri Kali Prasad Pandey
 - (20) Dr. G. S. Rajhans
 - (21) Shri N. Dennis
 - (22) Shri Sarfaraz Ahmad
 - (23) Shri Manoj Pandey
 - (24) Dr. (Smt.) Phulrenu Guha
 - (25) Shri C. Janga Reddy
- (26) Shri Aziz Qureshi
 - (27) Shri Girdhari Lal Vyas

Shri Vasant Sathe replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title wcre also adopted.

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The motion that the Bill be passed was moved by Shri Vasant Sathe.

The motion was adopted and the Bill was passed.

@10. Statement by Minister

The Minister of State of the Ministry of Supply and Textile made a statement regarding "Special Rebate on Sale of Handloom Cloth".

11. Government Bill-Passed

THE STANDARDS OF WEIGHTS AND MEASURES (EN-FORCEMENT) BILL, 1985, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Rao Birendra Singh.

The following members took part in the debate:-

- (1) Shri A. J. V. B. Rao
- (2) Shri Birinder Singh
- (3) Shri R. P. Das
- (4) Shri K. N. Pradhan
- (5) Smt. Basavarajeswari
- (6) Dr. V. Venkatesh
- (7) Shri N. Tombi Singh
- (8) Shri Ramashray Prasad Singh
- (9) Shri G. L. Dogra
- (10) Shri Chinta Mohan
- (11) Shri Shanti Dhariwal
- (12) Shri C. Janga Reddy
- (13) Shri Mankuram Sodi

Rao Birendra Singh replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

@At 2.04 P.M.

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Clauses 2 to 75 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Rao Birendra Singh.

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned sine die at 6.20 P.M.)

SUBHASH C. KASHYAP, Secretary-General.
